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No. 21, Wednesday, August 06, 2014/Shravana 15, 1936 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Dr. M. Thambidurai

Shri Hukmdeo Narayan Yadav

Prof. K.V. Thomas

Shri Anandrao Adsul

Shri Prahlad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

SECRETARY GENERAL

Shri P. K. Grover

LOK SABHA DEBATES

LOK SABHA

Wednesday, August 06, 2014/Shravana 15, 1936 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

REFERENCE BY THE SPEAKER

69th Anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki on 6th and 9th August, 1945 respectively

माननीय अध्यक्ष: माननीय सदस्यगण, आज से उनहत्तर वर्ष पूर्व 6 और 9 अगस्त, 1945 को हिरोशिमा और नागासाकी पर परमाणु बम गिराए गए थे, जिनसे महाविनाश हुआ था। हजारों निर्दोष व्यक्तियों की मौत हुई, लाखों लोग घायल हुए और आजीवन अपंगता के शिकार हुए।

लगभग सात दशक बीत जाने के बाद भी हिरोशिमा युद्ध की विभीषिका के घाव आज भी गहरे हैं। मन में संवेदना जगाते हैं। साथ ही, यह संकल्प लेने की प्रेरणा देते हैं कि हम एक युद्ध-रहित शांतिमय विश्व बनाएं। भगवान बुद्ध और महावीर के अहिंसा के संदेश आज भी प्रासंगिक हैं। भारत से निकला यह शांति संदेश तब से लेकर आज तक के विश्व के परिदृश्य में शांति के लिए हमारी अग्रणी भूमिका की आवश्यकता को रेखांकित करता है। आइए, हम सब इस दिन एक शांतिप्रिय, सह-अस्तित्व वाले विश्व की रचना का संकल्प लें।

जैसा कि हम कहते हैं —

ॐ सह नावतु।
सह नौ भुनक्तु।
सह वीर्यं करवावहै।
तेजस्वि नावधीतमस्तु मा विद्विषावहै।
ॐ शांतिः शांतिः शांतिः॥

अब यह सभा परमाणु महाविनाश के शिकार हुए लोगों के सम्मान में कुछ देर मौन खड़ी रहेगी।

11.01hrs

The Members then stood in silence for short while.

माननीय अध्यक्ष: प्रश्न संख्या 401।

...(व्यवधान)

श्री राजेश रंजन (मधेपुरा): अध्यक्ष जी, हमने प्रश्न काल स्थगित करने का नोटिस दिया है...(व्यवधान)

श्री तारिक अनवर (कटिहार): हमारा भी स्थगन प्रस्ताव है...(व्यवधान)

माननीय अध्यक्ष: अभी हम शांति की बात कर रहे थे, मैं हाउस में भी शांति की बात कर रही हूं। आप सब बैठ जाएं।

...(व्यवधान)

HON. SPEAKER: No, I am sorry.

... (*Interruptions*)

माननीय अध्यक्ष: खड़गे जी, जितने भी स्थगन प्रस्ताव आए हैं, उन पर मैं प्रश्न काल के बाद बोलने का मौका दूंगी।

...(व्यवधान)

HON. SPEAKER: It is not now. It is after the Question Hour, please.

... (*Interruptions*)

HON. SPEAKER: Kharge Ji, it is after the Question Hour.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : संविधान के संरक्षण की हम बात कर रहे हैं...(व्यवधान)

माननीय अध्यक्ष: खड़गे जी, मैं आपको समय दूंगी। शून्य काल में पहला मौका आपको मिलेगा।

...(व्यवधान)

11.03 hrs

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER : Q. 401. Shri Rabindra Kumar Jena

(Q.401)

SHRI RABINDRA KUMAR JENA : Hon. Speaker, thank you very much for giving me the opportunity to ask this question. When we were studying in school, we used to hear names of several tall leaders of the country. The hon. Minister, Shri Kalraj Mishra ji is one such tall leader about whom we would hear when we were studying. Madam, I am so fortunate that I have got an opportunity to interact with such a tall leader of our country.... *(Interruptions)*

The Government has stated on a number of occasions that it stands committed for the youth of the country. Today, the hon. Prime Minister is here. The Government has taken several steps to promote youths of the country. The scheme of Rapid Incubation Centre is one of the flagship schemes of the Government. The Government intends to promote youths by providing skill development and opportunity to the first generation entrepreneurs. The Government has also stated that this is a very, very popular scheme and several countries across the globe have accepted it.... *(Interruptions)*

Today about 3500 youths are getting training out of this but this is just one youth per one lakh youth population. Can the Government come out clearly on as to what the roadmap is for educating youths and for providing support in terms of incubation centres so that we have a definite roadmap for next five years? ... *(Interruptions)*

11.06 hrs

At this stage, Shri Rajesh Ranjan and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: Please go to your seat.

... *(Interruptions)*

HON. SPEAKER: I am sorry. This is not the way.

... (*Interruptions*)

HON. SPEAKER: Kharge ji, please go to your seat. I am sorry.

... (*Interruptions*)

HON. SPEAKER: You have to go to your seat.

... (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Hon. Madam, they cannot take away the rights of the Members. I appeal to the Opposition to see reason and allow the Question Hour to go on.... (*Interruptions*) It is becoming a practice every day. There is no tension in the country; the country is peaceful. Let us not unnecessarily create problems outside. ... (*Interruptions*) This is not expected from a party which ruled the country for years together.... (*Interruptions*)

श्री कलराज मिश्र : अध्यक्ष महोदया, सम्मानित सदस्य ने जो प्रश्न किया है उसके बारे में मैं कहना चाहता हूँ कि रैपिड इन्क्यूबेशन सेंटर के माध्यम से प्रधान मंत्री जी ने जो घोषणा की थी और कमिटमेंट व्यक्त किया था कि हर हाथ को हुनर हम प्रदान करेंगे और साथ ही साथ यह भी कहा था कि बेरोजगारों को हम अधिक से अधिक रोजगार देंगे। ... (व्यवधान) हमने अपने मंत्रालय के माध्यम से इस ओर इंगित किया है कि बेरोजगार से स्वरोजगार तक की यात्रा हम चलाएंगे। इन्क्यूबेशन सेंटर इसमें बहुत ही सहयोगी है और मैं कह सकता हूँ कि एक छत के नीचे इंटरप्रीन्योर्स को मशीन पर प्रशिक्षण देना तथा निचले स्तर पर जो कम पढ़े-लिखे नौजवान हैं उन्हें ट्रेनिंग प्रदान करना हमारा लक्ष्य है। साथ ही साथ आगे चलकर वे स्वयं इंटरप्रीन्योर के रूप में काम कर सकें, इसके लिए भी बैंक से फाइनेंस करने के लिए प्रक्रिया को सरल करना हमारा लक्ष्य है। ... (व्यवधान) अंत में इस प्रकार की सुविधा करना कि वे कहीं जाकर जॉब कर सकें, तो उसके लिए भी ट्रेनिंग प्रदान करना। इन्क्यूबेशन सेंटर के बारे में यह प्रक्रिया हमने पूरे देश में चलाई है। इसलिए हमने यह नारा दिया है कि 'बेरोजगार से लेकर स्वरोजगार तक' की यात्रा लगातार चलती रहेगी। ... (व्यवधान) पांच वर्ष तक का जो आपने कहा है उस यात्रा को पांच वर्ष तक हम जरूर ले जाएंगे और

अधिक से अधिक लोगों को उसमें समायोजित करेंगे। साथ ही इंटरप्रीन्योर्स और जो लोग एम्प्लायमेंट ग्रहण करेंगे, ऐसे सभी लोगों का स्किल डिवेलपमेंट करते हुए उस दिशा में आगे ले जाएंगे।... (व्यवधान)

SHRI RABINDRA KUMAR JENA : Madam Speaker, my question is very specific. I intend to know from the hon. Minister through you as to how many youths will be benefited from this scheme in next five years. Will there be a scheme by the Government to include women in this programme so that they also become beneficiary of it?

श्री कलराज मिश्र : अध्यक्ष जी, इसके लिए कोई समयबद्ध योजना नहीं हो सकती है... (व्यवधान) क्योंकि पूरे देश में विभिन्न स्थानों की अलग-अलग प्रकार की आवश्यकताएं हैं और उन आवश्यकताओं के आधार पर कहां इस प्रकार के इनक्यूबेशन सेंटर खुलने चाहिए... (व्यवधान) जिनके माध्यम से अधिक से अधिक चाहे इंटरप्रीन्योर्स हों, चाहे अन्य लोग हों, जिन्हें ट्रेनिंग प्रदान की जा सकती है।... (व्यवधान) ऐसे लोगों के लिए स्किल डेवलेपमेंट की बात की जा सकती है। जहां इस प्रकार से लोगों ने आवेदन किया है, उनके लिए हमने इनक्यूबेशन सेंटर खोला है। हमारा जो राष्ट्रीय लघु उद्योग कारपोरेशन है... (व्यवधान) उसके जरिए से भी हमने 89 पीपीपी के साथ खोला है, 10 सैम्पल के लिए है। हम इसे आगे बढ़ाएंगे, यह हमारी कल्पना है और बजट के अंतर्गत भी इस तरह की बात कही गई है।... (व्यवधान)

SHRI P. SRINIVASA REDDY : Madam Speaker, in the reply given by the hon. Minister, he has mentioned about State-wise and year-wise trainees passed out under the Rapid Incubation Programme of NSIC, but he has not mentioned about the State of erstwhile Andhra Pradesh or newly carved out Telangana.... (Interruptions) So, I would like to know from the hon. Minister whether the Government is planning to launch the Rapid Incubation Training Programme in Telangana State and also the reasons for not implementing so far the said programme in the States of Telangana and Andhra Pradesh.... (Interruptions)

Madam Speaker, one of the obstacles being faced by women entrepreneurs, who have trained under Trade Related Entrepreneurship Assistance and Development Programme launched by NSIC, is the lack of physical infrastructure. ... (Interruptions) So, I would like to know about the measures taken by the Government to create physical infrastructure for clusters owned and managed by

women entrepreneurs and industrial estates where women enterprises constitute more than 50 per cent of the total. ... (*Interruptions*)

श्री कलराज मिश्र : अध्यक्ष जी, उत्तर में इसे स्पष्ट किया है, लेकिन मैं बताना चाहता हूँ कि जो भी इंटरप्रीन्योर्स हैं, उन्हें भी टेक्नोलोजिकल दृष्टि से और अपग्रेडेशन के लिए भी हमने स्कीम बनाई है।... (व्यवधान) इस स्कीम के माध्यम से हम इंटरप्रीन्योर्स को आगे बढ़ाने का प्रयत्न कर रहे हैं और इस दिशा में मैं कह सकता हूँ कि क्रमशः अधिक से अधिक इंटरप्रीन्योर्स हमारी तरफ आकर्षित हो रहे हैं और भविष्य में आपने अपने क्षेत्र के बारे में जो अपेक्षा की है, वह भी पूरी हो सकती है।... (व्यवधान)

SHRI P.P. CHAUDHARY : Madam Speaker, I thank you very much for affording me this opportunity to ask a supplementary question. ... (*Interruptions*)

NSIC is a PSU which organizes Rapid Incubation Programme for Self Employment and Skill Development. The lack of technical knowledge is a major employment problem in our country. Madam, you know and everybody knows that our education system was a brainchild of Lord Macaulay. It produces clerks with no technical knowledge. ... (*Interruptions*) Our entire economy is founded on industrial production as well as on agriculture. So far as agriculture production is concerned, we all know that the maximum number of agriculture labourers are having no work during lean season and they need technical work. So far as the industrial part is concerned, we do not have the requisite number of technical labour. My question to hon'ble Minister through you is whether there is any proposal with the Government to introduce this Self Employment and Skill Development Programme as a part of the curriculum in government schools or not. ... (*Interruptions*)

श्री कलराज मिश्र : महोदया, माननीय सदस्य ने जो प्रश्न पूछा है, उसके बारे में मैं केवल इतना ही बता सकता हूँ कि स्किल डेवलपमेंट की दृष्टि से चाहे एनएसआईसी हो चाहे हमारे दूसरे इस प्रकार के इंस्टीट्यूशंस हैं और हम स्किल डेवलपमेंट की दृष्टि से लगातार उनकी ट्रेनिंग करते जा रहे हैं।... (व्यवधान) और डेढ़ लाख से ज्यादा को ट्रेन्ड किया है और इंटरप्रीन्योर्स तथा जॉब सीकर्स दोनों को साथ में ले कर हम उनका स्किल डेवलपमेंट कर रहे हैं।... (व्यवधान) निसवड यह काम कर रहा है और भी हमारे इंस्टीट्यूशंस हैदराबाद में, गुवाहाटी में है, इस तरह से 18 टूल रूम्स हैं जिसके माध्यम से हम हाई स्किल्ड

को ट्रैन्ड कर रहे हैं। जो इनक्यूबेशन सेंटर्स हैं जो कक्षा दस और उससे नीचे की कक्षा में हैं ऐसे लोगों का भी स्किल डेवलपमेंट कर रहे हैं। चूंकि आपने कहा है कि एग्रीकल्चर में भी खाली लेबर है, ऐसे लोगों को स्किल डेवलप करते हुए किस तरह से छोटे उद्यम लगा सकें, इस दिशा में प्रेरित कर रहे हैं।..(व्यवधान)

HON. SPEAKER: Shri Adhir Ranjan Chowdhury.

Q. 402 – Shri M.B. Rajesh.

... (*Interruptions*)

(Q. 402)

SHRI M.B. RAJESH : Madam, in his reply, the hon. Minister has stated that the Government of India has announced voluntary emission cuts. Since climate change is a global phenomenon and not a national one, voluntary and unilateral emission cuts will not reduce the impact of climate change on India. ...
(Interruptions)

Therefore, I would like to know whether the Government will review its National Action Plan based on unilateral and voluntary emission cuts, and whether the Government will base our National Action Plan on reciprocal action by the United States and other developed countries. ... *(Interruptions)*

SHRI PRAKASH JAVADEKAR: Madam, first let me clarify that climate change is a reality of science and climate change is happening. Therefore, the whole world has to take action. We are not bound by any emission cuts because under the Kyoto Protocol, there is this 'common but differentiated responsibility' principle, and we are always emphasizing 'equity'. So, it does not entail upon us any emission cuts. However, at the same time, we have to improve our air quality and reduce pollution levels. ... *(Interruptions)*

We have already in place eight National Missions, which is our own voluntary action. It is not something that is binding or something that has been dictated by anybody. We will take best possible actions for energy efficiency. We need to grow. We have the challenge of poverty; there is also the challenge of energy access not being available to all the citizens, which we need to provide. ...
(Interruptions)

Therefore, our growth will not be impacted in any way. We are taking our own actions so that our energy efficiency is increased and we are able to achieve our goals. That will be our contribution to the world environment. ...
(Interruptions)

SHRI M.B. RAJESH : The question was whether the Government of India will insist on reciprocal action by the United States and other developed countries. The Minister has not answered that aspect. ... (*Interruptions*)

Moving to my second supplementary, Madam, protection of forests is an integral part of our efforts to mitigate climate change. We have seen what has happened in the Uttarakhand disaster and what has happened recently in Pune. ... (*Interruptions*)

According to Forest Survey of India's data, our dense forest cover is increasingly getting declined. I am not talking about the overall forest cover, but only about the dense forest cover, which is increasingly getting declined. ... (*Interruptions*)

The India Inc has demanded that the Government should have a new policy for speedy forest clearances. I would like to know whether the Government will review or whether the Government will adopt a more cautious approach in giving speedy forest clearances, besides making the corporates accountable for the protection of forests and environment. ... (*Interruptions*)

SHRI PRAKASH JAVADEKAR: Madam, hon. Member has skillfully asked several questions. Let me answer them honestly. First, there is no hurry and we have not taken any decision which will hurt the growth of forests. For each clearance, if public purpose is given, it is compensated by the forest cover which in some cases is equal and in some cases, it is double. So, we are not giving any permission to anybody without a plan in place which will ensure the growth of forests. ... (*Interruptions*)

Second, it is not the western countries which have dictated because we have our strong points under Kyoto Protocol. Now, when the Kyoto Protocol is over, we are asking major economies that is the developed world to take their binding emission targets to post-2015 also. Therefore, the second Kyoto regime must also come in place. That is the consistent stand of India. As far as the Pune incidence is concerned, we have asked the report from the State Government about what

actually has happened and whether any environmental factors are responsible. From our end, we are sending a team to see, study and report that if there are any environment factors for the degradation of forests. I belong to that district. So, I know certain factors. We are sending our team and we will get it examined and then give the information in the House also.... (*Interruptions*)

HON. SPEAKER: Shri Vijay Kumar Hansdak – not present.

... (*Interruptions*)

श्री सत्यपाल सिंह : मैडम, कहने के लिए तो जलवायु केवल दो शब्दों से बना है, जल और वायु। ... (व्यवधान) लेकिन जलवायु पांच तत्व, जिन्हें पंचतत्व बोलते हैं, जिससे शरीर बना है, उसी से अपना जलवायु मंडल बना है। ... (व्यवधान) अगर आप जलवायु परिवर्तन की बात करते हैं, उसे रोकने की बात करते हैं तो हमें आकाश, जल, वायु, अग्नि और पृथ्वी की बात करनी पड़ेगी। आज दुर्भाग्य से हमारे देश के अंदर जहां हम जल के पॉल्यूशन की बात करते हैं, ... (व्यवधान) वायु के पॉल्यूशन की बात करते हैं, लेकिन पृथ्वी का पॉल्यूशन, *soil has been poisoned in this country*. उसके बारे में जो हमारी फर्टिलाइजर और पैस्टिसाइड्स की पालिसी है, उसके बारे में बात करते हैं। ... (व्यवधान)

महोदया, मैं आपके माध्यम से माननीय मंत्री जी से दो सवाल पूछना चाहता हूं कि वर्ल्ड के अंदर दो बातों के एक्सपैरिमेंट क्लाइमेट चेंज के बारे में हुए हैं, ... (व्यवधान) नम्बर एक हमारे देश में कहा गया कि यदि क्लाइमेट पॉल्यूशन से लड़ाई करनी है तो पीपल, वट और तुलसी के जो पेड़ हैं, उनका कार्बन एमिशन सल्फर डाइऑक्साइड का मुकाबला कर सकते हैं, क्या हम उसके बारे में एक्सपैरिमेंट करेंगे?... (व्यवधान)

दूसरा सवाल यह है कि बंगलौर के अंदर 2008 में इसके बारे में बड़ा एक्सपैरिमेंट हुआ और सभी विभागों के लोग बुलाये गये कि यज्ञ से हम जो अग्निहोत्र करते हैं, क्या अग्निहोत्र के बारे में भारत सरकार एक्सपैरिमेंट करेगी?... (व्यवधान)

श्री प्रकाश जावड़ेकर : अध्यक्ष महोदया, माननीय सदस्य ने जलवायु परिवर्तन की चिंताओं को जो जताया है, वह महत्वपूर्ण पहलू है, ... (व्यवधान) लेकिन मैं इसके बारे में आश्वस्त करना चाहता हूं कि जलवायु परिवर्तन में सरकार केवल जल और वायु की ही चिंता नहीं कर रही है, ... (व्यवधान) बल्कि जमीन की चिंता भी कर रही है। अभी दो साल पहले जो सीएजी की रिपोर्ट आई, उसमें यह बताया गया कि लगभग दो-तिहाई एग्रीकल्चर वेस्ट मूलतः पेस्टिसाइड और फर्टिलाइजर ये दोनों वाटर बाडीज में जाते हैं तो वह अंततः वाटर पॉल्यूशन है, ... (व्यवधान) लेकिन उसका काज एग्रीकल्चर वेस्ट होता है तो एग्रीकल्चर वेस्ट न हो और

पेस्टिसाइड का उपयोग केवल फसल के लिए कैसे हो, इसके लिए एक बड़ी कैम्पेन चल रही है।
...(व्यवधान) मैं इतना ही कहूंगा कि हर कोई नये-नये तरीके से शोध कार्य करता रहता है। जो भी शोध कार्य होने हैं, उससे सरकार पीछे नहीं हटती, लेकिन जो भी साइंटिफिक एविडेन्सिज आयेंगे, हम उनका भी साथ लेंगे,...(व्यवधान) क्योंकि हमारा विश्वास है कि जलवायु परिवर्तन दुनिया को डुबायेगा, ऐसा हम नहीं मानते हैं। हम इसका उपाय करेंगे, लेकिन विज्ञान इसे खोजेगा और नया तंत्र विकसित होगा, हम उसका पालन करेंगे, यही दृष्टि सरकार की है।...(व्यवधान)

(Q. 403)

श्री निशिकान्त दुबे : अध्यक्ष महोदया, यह जो सरकार का प्रोजैक्ट है, यह 11वीं योजना का प्रोजैक्ट है और जैसे मार्क्स की थ्योरी है कि दुनिया के मजदूरों एक हो। ... (व्यवधान) हमें इंफार्मेशन टेक्नोलोजी के तहत जो ब्रॉड बैंड कनेक्टिविटी देनी है, यह आधी-अधूरी लागू है। 11वीं योजना में 4612 करोड़ रुपये यूपीए सरकार के माननीय मंत्री, श्री कपिल सिबल साहब ने इसमें खर्चा करने का प्रावधान किया।... (व्यवधान) आकाश टैबलेट देने का प्रावधान किया। ... (व्यवधान)

अध्यक्ष महोदया, लेकिन इस देश की जो सिचुएशन है, आप रियलाइज़ करेंगी, क्योंकि एजुकेशन से जुड़ा हुआ विषय है, इसमें जो इंफ्रास्ट्रक्चर रिलेटिड, जैसे आज ही हिंदुस्तान टाइम्स में एक आर्टिकल आया है कि इग्नू, जो ज्ञान दर्शन चैनल चलाता था, वह बंद हो गया है। ... (व्यवधान) बंद होने का कारण लैंग्वेज का कंटेंट है। ... (व्यवधान) केवल 12 प्रतिशत लोग इस देश में ऐसे हैं, जो अंग्रेजी बोलते हैं। ... (व्यवधान) रीजिनल भाषा में उनकी पढ़ाई-लिखाई होती है। टीचर ऐसे है कि जो जनवरी, फरवरी, मार्च, अप्रैल तक की स्पेलिंग भी नहीं बता सकते हैं। ... (व्यवधान) अभी झारखण्ड में ई-टीवी ने एक बहुत बड़ी न्यूज़ दी है कि एक टीचर से पूछा गया कि भारत का राष्ट्रपति कौन है तो उसने जवाब दिया कि माननीय नरेंद्र मोदी। ... (व्यवधान) मैं यह कह रहा हूँ कि इस प्रोजेक्ट के लिए माननीय प्रधान मंत्री जी ने सन् 1998 में जो एक टास्क फोर्स बनाया था, उसने छह रिक्तियों के लिए कि ये सब चीज़ें लागू हो जाएंगी। ... (व्यवधान) तब आप आईसीटी लागू कीजिएगा और वह था इंफ्रास्ट्रक्चर रिलेटिड, टीचर रिलेटिड, कैपेसिटी बिल्डिंग रिलेटिड, टेक्निकल सपोर्ट रिलेटिड, लैंग्वेज एण्ड कंटेंट रिलेटिड, सस्टेनेबिलिटी रिलेटिड और इक्वेलिटी रिलेटिड। ... (व्यवधान) इन सभी को बिना लागू किए हुए मिशन मोड पर जो यह कार्यक्रम चल रहा है, ... (व्यवधान) उसके लिए मंत्री महोदय का क्या विचार है और इसको आप कैसे साफ करेंगी, शुद्ध करेंगी, ... (व्यवधान) जिसके कारण केवल यह मार्क्स की थ्योरी की तरह दुनिया के मजदूरों एक हो, इस तरह की बातें नहीं हों और आकाश टैबलेट में जो घोटाला हुआ है, इसके बारे में मंत्री महोदय क्या बताएंगी। ... (व्यवधान)

श्रीमती स्मृति जुबिन ईरानी: महोदया, आपके माध्यम से मैं माननीय सदस्य को अवगत कराना चाहती हूँ कि भाषा के संदर्भ में उन्होंने जो चिंता व्यक्त की है और टीचर्स की कैपेसिटी बिल्डिंग के ऊपर में जो विचार व्यक्त किया है, ... (व्यवधान) इन्हीं सब विचारों के आधार पर मदन मोहन मालवीय टीचर्स ट्रेनिंग प्रोग्राम हम माननीय प्रधान मंत्री जी के दिशा-निर्देश और मार्गदर्शन के अनुसार अभी लागू करने वाले हैं। ... (व्यवधान) उसमें इन सारी चिंताओं पर न सिर्फ चर्चा की गई है, लेकिन अध्ययन के बाद इसे कैसे हर प्रांत में हर टीचर तक पहुंचाया जाए, यह हमारा प्रयास है। ... (व्यवधान) जहां तक कनेक्टिविटी का सवाल है, महोदया

मैं आपके माध्यम से माननीय सदस्य को अवगत कराना चाहती हूँ कि जो भी यूनिवर्सिटी 01.11.2011 के बाद एग्जिस्टेंस में आई हैं, ...(व्यवधान) यह सच है कि उन्हें कनेक्टिविटी प्राप्त नहीं हुई हैं, ...(व्यवधान) लेकिन हमारे मंत्रालय ने अब इन सभी यूनिवर्सिटीज़ में कनेक्टिविटी का प्रावधान करने का इनिशिएशन कर दिया है। ...(व्यवधान)

श्री निशिकान्त दुबे : अध्यक्ष महोदया, मंत्री जी ने लिखित जवाब दिया है, वह जवाब आधा-अधूरा है। ...(व्यवधान) मैंने स्टेट वाइज़ और यू.टी. वाइज़ खर्च के बारे में पूछा था कि आपने कहां-कहां खर्चा किया है। ...(व्यवधान) जो प्रोजेक्ट का दूसरा पार्ट है, जो 12वीं योजना का पार्ट है, क्योंकि ग्रास एनरोलमेंट रेश्यो हाइयर एजुकेशन में 12 परसेंट से बढ़ा कर 30 परसेंट करना है और उसके लिए 800 यूनिवर्सिटीज़ और 40 हजार कॉलेजों की आवश्यकता है। ...(व्यवधान) उतने फण्ड सरकार के पास हैं और आपने जो इंटरनेट कनेक्टिविटी बीएसएनएल के माध्यम से दी है, उसका नाम है भाई साहब नहीं लगेगा। ...(व्यवधान) इसके बारे में आपके क्या विचार हैं कि 800 यूनिवर्सिटीज़ कैसे खुलेंगी? ...(व्यवधान) 40,000 कॉलेज कैसे खुलेंगे और बीएसएनएल के माध्यम पर आपकी जो डिपेंडेबिलिटी है, एमटीएनएल के ऊपर जो डिपेंडेबिलिटी है, इसके लिए इस आईसीटी के माध्यम से आप जीईआर को 12 परसेंट से 30 परसेंट कैसे ले जाएंगे? ...(व्यवधान)

श्रीमती स्मृति जुबिन ईरानी: माननीय अध्यक्ष जी, मैं आदरणीय सदस्य को अवगत कराना चाहती हूँ कि जब ये बात करते हैं कि कैसे इस कार्यक्रम को एक्सपेंड किया जाएगा, ...(व्यवधान) तब मैं उन्हें बताना चाहती हूँ कि जहां तक फण्डिंग का सवाल है, 75 प्रतिशत फण्डिंग केंद्र सरकार देती है, 25 प्रतिशत फण्डिंग, जिस इंस्टिट्यूशन में यह ब्रॉडबैंड कनेक्टिविटी उपलब्ध कराई जाती है, उनके मध्यम से दी जाती है। ...(व्यवधान) आदरणीय सदस्य ने यह चिंता व्यक्त की है कि कैसे ग्रास एनरोलमेंट रेश्यो को हम, इस टैक्निकल इंटरफेस के माध्यम से बढ़ा सकते हैं। ...(व्यवधान) मैं बड़े हर्ष के साथ उन्हें यह बताना चाहूंगी कि हम इस प्लैटफार्म के माध्यम से मूक्स नामक एक सेवा उपलब्ध कराने वाले हैं। ...(व्यवधान) मूक्स के माध्यम से फर्स्ट फेज़ में कई ऐसे इंस्टिट्यूशंस हैं, जैसे आईआईटी मुंबई, आईआईटी चेन्नई, आईआईटी दिल्ली, आईआईटी गुवाहटी, दिल्ली यूनिवर्सिटी, मणिपुर यूनिवर्सिटी, पंजाब यूनिवर्सिटी, बनारस हिंदू यूनिवर्सिटी इत्यादी जो अपनी फ़ैकल्टी और फॉरन फ़ैकल्टी के माध्यम से विशेष कोर्सेस प्रदान करेंगे। ...(व्यवधान) मेरी अपेक्षा है कि आदरणीय सदस्य यह सुन कर काफी खुश होंगे कि ये सारे कोर्सेज़ ऑनलाइन अवेलेबल होंगे, for learning of our citizens. ...(व्यवधान) लेकिन अगर इन कोर्सेज़ में सर्टिफिकेशन चाहिए होगा तो इसके लिए नॉमिनल अमाउंट चार्ज किया जाएगा। ...(व्यवधान) हमारा भी यह

प्रयास है कि हायर एजुकेशन में ग्रास एनरोलमेंट रेश्यो, वर्ल्ड एवरेज़ के 30 पर्सेंट प्राप्त करें, उसके लिए हम सब प्रयासरत हैं। ... (व्यवधान)

श्री सुल्तान अहमद : महोदया, आज भी बहुत सारे इलाकों में ब्रॉडबैंड इंटरनेट कनेक्शन नहीं पहुंचा है।... (व्यवधान) क्या मंत्री महोदया यह बता पायेंगी कि कॉलेजेज और यूनिवर्सिटीज को ब्रॉडबैंड से जोड़ने का ये जो कार्यक्रम चल रहा है, इसमें और कितना वक्त लगेगा?... (व्यवधान) इनकी एजुकेशन मिनिस्ट्री और टेलीकम्यूनिकेशन मिनिस्ट्री में कोई सम्पर्क है कि जिन इलाकों में ब्रॉडबैंड नहीं है, अगर वहां ब्रॉडबैंड है भी तो वहां बीएसएनएल की कनेक्टिविटी नहीं मिलती है।... (व्यवधान) इससे कॉलेज के लड़के, लड़कियों को तकलीफ होती है।... (व्यवधान) ब्रॉडबैंड कनेक्टिविटी ऑल ओवर दी कंट्री होना चाहिए।... (व्यवधान) मैं रिक्वेस्ट करता हूं कि इसके ऊपर नियम 193 के तहत डिस्कशन होना चाहिए।... (व्यवधान) और कम्यूनल वायलेंस के ऊपर एक डिस्कशन, एक चर्चा आप हाउस में करायें।... (व्यवधान) कम्यूनल वायलेंस पर हाउस में चर्चा होनी चाहिए।... (व्यवधान)

श्रीमती स्मृति जुबिन ईरानी : महोदया, आपके माध्यम से मैं माननीय सदस्य को अवगत कराना चाहती हूं कि एनएमईआईसीटी स्कीम के अन्तर्गत देश में लगभग 21,026 कॉलेजेज ऑनलरेडी कनेक्टिड हैं।... (व्यवधान) आदरणीय सदस्य ने इस चिन्ता को व्यक्त किया है कि हम स्टूडेंट्स के मध्य कैसे कनेक्टिविटी बढ़ा सकते हैं?... (व्यवधान) मैं आपके माध्यम से सदन को अवगत कराना चाहती हूं कि हमारे मंत्रालय द्वारा कैम्पस कनेक्ट प्रोग्राम बहुत ही जल्द लागू करने का प्रयास चल रहा है और हम इसे शुरू करेंगे।... (व्यवधान) जिसका आगामी एक वर्ष का टारगेट यह रहेगा कि 21 हजार कॉलेजेज में, प्रत्येक कॉलेजेज में 20 क्लास रूम्स को हम वाईफाई इनेबल करेंगे।... (व्यवधान) जिसके माध्यम से चार लाख बीस हजार क्लास रूम्स वाईफाई इनेबल होंगी।... (व्यवधान) और हमारे देश भर में करीबन डेढ़ करोड़ स्टूडेंट्स को इसका लाभ पहुंचेगा।... (व्यवधान) साथ ही 600 यूनिवर्सिटीज की पूरी बिल्डिंग को जिनमें वन जीबीपीएस का बैंडविथ है, उसे वाईफाई इनेबल किया जायेगा।... (व्यवधान) जो सारे सेन्ट्रली फंडिड इंस्टीट्यूशंस हैं, उन्हें हम अपने प्रयासों से वाईफाई इनेबल करेंगे।... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 1140 hours.

11.32 hrs

*The Lok Sabha then adjourned till Forty Minutes past
Eleven of the Clock.*

11.40 hrs

*The Lok Sabha reassembled at Forty Minutes past
Eleven of the Clock.
(Hon. Speaker in the Chair)*

... (व्यवधान)

माननीय अध्यक्ष : मैं माननीय सदस्यों को कहना चाहूँगी कि सभा का भी एक नियम है। आपकी तरफ से एडजर्नमेंट मोशन दिया गया था, सर्पेंशन ऑफ क्वेश्चन आवर नहीं। वैसे भी सर्पेंशन ऑफ क्वेश्चन ऑवर होता नहीं है। एडजर्नमेंट मोशन हमेशा 12 बजे होता है।

... (व्यवधान)

माननीय अध्यक्ष : प्लीज़, हर बात पर नहीं बोलना चाहिए। मैंने बोला था कि 12 बजे उस पर मैं रूलिंग भी दूँगी और आपको बोलने का मौका दूँगी। यह आपको बताया गया था। I am very sorry, अब मैं क्वेश्चन आवर शुरू कर रही हूँ।

... (व्यवधान)

11.41 hrs

At this stage Shri Rajesh Ranjan, Shri Adhir Ranjan Choudhary, Shri Dharmendra Yadav, Shri N. K. Premchandran and some other hon. Members came and stood on the floor near the Table.

11.42 hrs**ORAL ANSWERS TO QUESTIONS ...Contd.**

माननीय अध्यक्ष : प्रश्न संख्या 403 जारी है। श्री ई.टी.मोहम्मद बशीर। उपस्थित नहीं।

श्री एस.एस.अहलुवालिया जी, क्या आप 403 पर सप्लीमेंट्री पूछना चाहेंगे?

... (व्यवधान)

श्री एस.एस.अहलुवालिया : स्मृति ईरानी जी के मंत्रालय का जो प्रश्न है, उस पर मैं पूछना चाहता हूँ।

माननीय अध्यक्ष : ठीक है, पूछिये।

... (व्यवधान)

(Q. 403 .. Contd.)

श्री एस.एस.अहलुवालिया : अध्यक्ष महोदया, मैं माननीय मंत्री महोदया से जानना चाहूँगा कि जो प्रोग्राम उन्होंने ब्रॉडबैंड कनेक्टिविटी देने का यूनिवर्सिटीज़ और कॉलेज के लिए लिया है, वह एक लक्ष्य है और समय-सीमा के अंदर पूरा होना है। ...(व्यवधान) मेरा पूछना है कि क्या लोगों का वर्चुअल क्लासरूम, वर्चुअल यूनिवर्सिटी और वर्चुअल फैकल्टी का सपना पूरा करने का कोई विचार सरकार का है? अगर है तो वह कब तक पूरा होगा? ...(व्यवधान)

श्रीमती स्मृति जुबिन ईरानी : महोदया, आपके माध्यम से मैं आदरणीय सदस्य को एक बार फिर अवगत कराना चाहूँगी कि जब वे टैक्निकल और टैक्नोलॉजिकल इंटरफेस के माध्यम से जनता को और विशेषकर एनेबल करने की बात करते हैं तो जो 'मूक्स' के प्लेटफॉर्म पर मैंने चर्चा की है, इस विषय को मैं थोड़ा विस्तार में आपके माध्यम से प्रस्तुत करने का प्रयास करूँगी। ...(व्यवधान) इस प्लेटफॉर्म पर जो सैन्ट्रली फंडेड इंस्टीट्यूशंस के प्रोफेसर हैं, जैसे आई.आई.टी., आई.आई.एम. और सैन्ट्रल यूनिवर्सिटीज़ के हैं, वे पूरे देश भर के नागरिकों को ऑनलाइन कोर्सेज़ प्रदान करेंगे। जो नागरिक सर्टिफाई होना चाहते हैं, उन्हें मात्र एक नॉमिनल फीस भरनी होगी। ...(व्यवधान) जहाँ तक इसकी कनेक्टिविटी का प्रश्न किया गया है, मैं माननीय सदस्य को एक बार फिर बताना चाहूँगी कि हमने जो एक वर्ष का लक्ष्य निर्धारित किया है, उस लक्ष्य को पूरा करने में हम अभी भी अपने मंत्रालय में न सिर्फ चर्चा कर रहे हैं, अध्ययन कर रहे हैं, लेकिन इसके साथ ही डिपार्टमेंट ऑफ इलैक्ट्रॉनिक्स और इनफॉर्मेशन टैक्नोलॉजी के माध्यम से उनका भी हमारे प्रति जो विशेष मार्गदर्शन है अथवा सुझाव है, उनको भी लेकर इस कैम्पस कनेक्ट प्रोग्राम को हम एक साल के अंदर पूरा करने का प्रयास कर रहे हैं। ...(व्यवधान)

माननीय महोदया, मैं आपके सामने एक और निवेदन रखना चाहूँगी कि नेशनल ई-लाइब्रेरी पोर्टल को लांच करने का हमारा प्रयास है जिसमें देश भर के जितने भी करिकुलम हैं, वह हम अपने राष्ट्र को समर्पित करेंगे। ...(व्यवधान) साथ ही देश भर के जितने पी.एच.डी. स्टुडेंट्स हैं, उनके थीसिस भी इस पोर्टल का एक हिस्सा होंगे और साथ ही मैं माननीय सदस्य को अवगत कराना चाहूँगी कि मिनिस्ट्री ऑफ कल्चर, मिनिस्ट्री ऑफ हैल्थ, मिनिस्ट्री ऑफ अर्बन डेवलपमेंट, मिनिस्ट्री ऑफ रूरल डेवलपमेंट, मिनिस्ट्री ऑफ साइंस एंड टैक्नोलॉजी के रिसोर्सेज़ भी इस पोर्टल पर फ्री ऑफ कॉस्ट हमारे राष्ट्र के लिए उपलब्ध होंगे। ...(व्यवधान)

(Q. 404)

श्री कमलेश पासवान : महोदया, मैं आपके माध्यम से मंत्री से पूछना चाहता हूँ कि मैं गोरखपुर बासगाँव संसदीय क्षेत्र से आता हूँ। मेरा प्रश्न जल और वायु प्रदूषण के सम्बन्ध में है।...(व्यवधान)

अध्यक्ष महोदया, मैं मेरे क्षेत्र की बात करूँ या पूरे देश की नदियों की बात करूँ, सभी इस समय प्रदूषित हैं।...(व्यवधान) मेरे क्षेत्र में कामी नदी, राप्ती और गुरा नदियाँ हैं जो पूर्ण रूप से फैक्ट्रियों के गंदे पानी से प्रदूषित हो चुकी हैं। इनका पानी यदि कोई जानवर भी पीता है तो वह मर जाता है।...(व्यवधान) भारत सरकार का मानक है कि डेढ़ सौ से दो सौ मीटर के नीचे बोर करके पानी निकाला जाए, लेकिन वह भी दूषित निकल रहा है।...(व्यवधान) इसके कारण उस एरिया के लोग उस इनफैक्टिड पानी को पीते हैं तो वह या तो किडनी के मरीज हो रहे हैं या उन्हें लीवर की बीमारी हो रही है।...(व्यवधान) इसलिए मैं आपके माध्यम से माननीय मंत्री जी जानना चाहता हूँ कि सरकार जो इसके लिए टैक्स लेती है, क्या उसका सही उपयोग कर पाती है या नहीं?... (व्यवधान)

श्री प्रकाश जावड़ेकर : महोदया, माननीय सदस्य ने एक बहुत महत्वपूर्ण सवाल उठाया है।...(व्यवधान) और यह सच्चाई है कि देश में नदियों का प्रदूषण बहुत बढ़ा है।...(व्यवधान) लेकिन जैसा कि मैंने इससे पूर्व के प्रश्न में कहा था कि लगभग दो तिहाई एग्रीकल्चर वेस्ट, फर्टिलाइजर्स, केमिकल्स और पेस्टीसाइड्स उसमें जाते हैं, ...(व्यवधान) वैसे ही एक तिहाई इंडस्ट्रियल प्रदूषक, जो कि उद्योगों से निकलता है, वह अनट्रीटिड ही नदियों में जाता है। ...(व्यवधान) डोमेस्टिक वेस्ट का भी एक बड़ा हिस्सा नदियों में जाता है। इस कारण से नदियों का प्रदूषण एक बड़ी समस्या है।...(व्यवधान) इसके निस्तारण के लिए सरकार बहुत काम कर रही है और एसटीपीज़, सीवेज वॉटर ट्रीटमेंट प्लान्ट और एफ्लुएन्ट वॉटर ट्रीटमेंट प्लान्ट के लिए कम्पलेशन किया है।...(व्यवधान) अब सवाल यह है कि उस पर अमल होता है या नहीं? इसके लिए सरकार ने तय किया है कि जो नियम और कानून बनाए गए हैं, उनका सही प्लान हो।...(व्यवधान) इस पर ध्यान देंगे, तभी हम प्रदूषण की समस्या से मुक्ति पाएंगे।...(व्यवधान)

दूसरी बात, माननीय सदस्य ने पूछी कि जो सेस है, वह ढाई सौ करोड़ रुपये तक का है। यह कुछ राज्यों में ही इकट्ठा होता है और इसे पॉल्यूशन बोर्ड को दिया जाता है।...(व्यवधान) लेकिन एक नया प्रपोज़ल है कि जो इंडस्ट्रीज़ ज्यादा पॉल्यूशन फैलाती हैं, उनको ज्यादा सेस देना होगा।...(व्यवधान) इसके बारे में हमने सभी राज्यों को लिखा है।...(व्यवधान) 15 राज्यों ने इसके लिए अपनी सहमति दी है, बाकी राज्यों की सहमति भी आएगी और एक कारगर योजना इस सेस के अंदर हम तैयार कर रहे हैं।...(व्यवधान)

श्री कमलेश पासवान : माननीय अध्यक्ष महोदया, मैं मंत्री जी से यह जानना चाहता हूँ कि जो फैक्ट्रियां टैक्स देती हैं और किसी भी माननीय सदस्य के क्षेत्र में यदि फैक्ट्रियां हैं,...(व्यवधान) उनको एनओसी देने से पहले यह संकल्प लेती हैं कि एरिया के रखरखाव के लिए और वहां के समाज के लिए काम करेगी।...(व्यवधान) लेकिन मेरा मानना है, मैं अपने क्षेत्र से इसको सम्बन्धित करता हूँ, चाहे मैं गोरखपुर गीडा की बात करूँ,...(व्यवधान) चाहे चोरीचोरा में सरिया मिल की बात करूँ, हम लोगों ने कई बार मंत्री महोदय को इस बारे में पत्र लिखा,...(व्यवधान) लेकिन आज तक किसी भी फैक्ट्री वाले के खिलाफ कोई कार्रवाई नहीं हुई।...(व्यवधान) इस कारण से उनका मनोबल और बढ़ता गया और उन्होंने समाज को और गंदा पानी देने का काम किया।...(व्यवधान) इसलिए मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि क्या वह किसी को इसके लिए दण्डित करने का काम करेंगे या नहीं?... (व्यवधान) इसके अलावा टैक्स के जो पैसे इकट्ठे हुए हैं, उनको समाज में कहां-कहां खर्च करने का काम अभी तक किया गया है?... (व्यवधान)

श्री प्रकाश जावड़ेकर : महोदया, यह सही सवाल है और मैं बताना चाहता हूँ कि पर्यावरण की मान्यता देते समय और बाकी मान्यता देते समय उद्योगों पर कई कन्डीशन्स डाली जाती हैं।...(व्यवधान) लेकिन उन शर्तों को कुछ चुनिन्दा इंडस्ट्रीज़ द्वारा भंग किया जाता है।...(व्यवधान) इसलिए सरकार ने अब यह तय किया है कि जो भी शर्तें हैं, वह व्यावहारिक हों और उन शर्तों का अनुपालन कड़ाई से होगा।...(व्यवधान) अनुपालन के साथ कोई समझौता नहीं होगा और जो भी यह कन्डीशन्स नहीं मानेंगे, हमने गंगा मिशन में प्रदूषण फैलाने वाली 42 फैक्ट्रियों को बंद किया है।...(व्यवधान) और आगे भी यह कार्रवाई जारी रहेगी। माननीय सदस्य यदि स्पैसिफिक जानकारी देंगे तो उस पर भी जांच के बाद कार्रवाई होगी।...(व्यवधान)

श्री भगवंत मान : माननीय अध्यक्ष जी, मैं आपके माध्यम से यह कहना चाहता हूँ कि पंजाब में सतलुज और व्यास दरिया हैं।...(व्यवधान) उनका पानी काले रंग का है। ... (व्यवधान)

महोदया, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ कि फैक्ट्रियों का जो अनट्रीटेड वाटर है, उसके कारण पंजाब के बॉर्डर एरिया में तो यह हालत हो गयी है कि उस पानी को पीकर बच्चे अंधे हो रहे हैं और बच्चे लूल्हे-लंगड़े पैदा हो रहे हैं।...(व्यवधान)

बेई नदी एक पवित्र नदी है।...(व्यवधान) यह गुरु नानक देव जी से संबंधित है। क्या पंजाब, जिसका नाम दरियाओं पर है, वहां उस नदी को बचाने के लिए सरकार की तरफ से कोई ऐसे प्रयास किए जा रहे हैं? ... (व्यवधान) पंजाब का पानी पीने लायक नहीं है, क्या इसके बारे में कोई प्रयास हो रहा है? ... (व्यवधान)

श्री प्रकाश जावड़ेकर : महोदया, निश्चित रूप से यह समस्या कुछ राज्यों में बहुत विकराल रूप धारण कर चुकी है।... (व्यवधान) हमारी पंजाब सरकार के साथ एक चर्चा हुई है।... (व्यवधान) हम ने हर राज्य को उनके प्रदूषण बोर्ड द्वारा बहुत कड़ाई से नियमों का पालन करने की अनुशंसा की है।... (व्यवधान) इसके साथ-साथ हम यह भी कह रहे हैं कि इसमें बहुत सारे स्पेसिफिक प्रोग्राम्स हैं। सतलुज और बेई नदी, जिनका आप ने उल्लेख किया, इसके बारे में भी योजना है।... (व्यवधान) हर नदी के पानी की जो स्थिति है, उसको ध्यान में रख कर नदी स्पेसिफिक योजना बनी है।... (व्यवधान)

अन्त में, मैं यह कहूंगा कि कुछ लोग शर्तों का उल्लंघन कर के अपना प्रदूषित पानी बहाते हैं।... (व्यवधान) एफ्ल्यूएन्ट ट्रीटमेंट प्लांट लगे हैं, लेकिन वे चलाए नहीं जाते।... (व्यवधान) ये लोग समाज के गुनाहगार हैं। इसलिए उन पर कड़ी कार्रवाई होगी।... (व्यवधान) यह आप देखेंगे।... (व्यवधान)

अगर किसी माननीय सदस्य के पास कहीं की ऐसी कोई जानकारी है तो आप मुझे जरूर लिखिए।... (व्यवधान) हम उस पर कार्रवाई करेंगे।... (व्यवधान)

श्री अरविंद सावंत : मैडम, आज जैसा मंत्री जी ने प्रदूषण के बारे में बताया, अपने महाराष्ट्र में आप जिस इलाके से आती हो, वहां सावित्री और कोयना नदी है।... (व्यवधान) वहां इंडस्ट्रियल एरिया है।... (व्यवधान) वहां राज्य सरकार का एक प्रदूषण नियंत्रण महामंडल है।... (व्यवधान) वह काम नहीं कर रहा है।... (व्यवधान) नदियां अभी भी प्रदूषित हो रही हैं।... (व्यवधान)

दूसरी बात यह है कि यह डंपिंग ग्राउंड है।... (व्यवधान) आप पुणे शहर में रहते हैं।... (व्यवधान) आप जानते हैं कि सारा कचरा इसी डंपिंग ग्राउंड में जाता है।... (व्यवधान) वहां इस में परकोलेशन से जो सारा पानी नीचे जाता है, वह आजू-बाजू वाले कुएं को खराब कर रहा है, नदियों को खराब कर रहा है।... (व्यवधान)

मैडम, मैं आपके माध्यम से पूछना चाहता हूं कि ये जो नदियां हैं, खासकर सावित्री नदी, कोयना नदी, और डंपिंग ग्राउंड की वजह से होने वाले प्रदूषण के ऊपर क्या सरकार कुछ कार्रवाई करने वाली है? ... (व्यवधान) यह कार्रवाई कब करने वाली है? ... (व्यवधान)

श्री प्रकाश जावड़ेकर : महोदया, सावित्री नदी के तट पर ही मैं बड़ा हुआ हूं और पढ़ा हूं।... (व्यवधान) इसलिए सावित्री नदी का प्रदूषण मेरे लिए हमेशा से एक महत्व का विषय रहा है।... (व्यवधान) वहां गुरबानी और दूसरे इंडस्ट्रियलिस्ट हैं।... (व्यवधान) इन सब लोगों से मेरी बात भी हुई है।... (व्यवधान) जो एफ्ल्यूएन्ट वाटर ट्रीटमेंट नहीं चलाएंगे, उसे सहन नहीं किया जाएगा।... (व्यवधान) हर नदी की स्टडी होती रहेगी।... (व्यवधान) मैं जब एक कार्यकर्ता के रूप में इस क्षेत्र में आया तो जहां पर प्रदूषण होता था, उसकी

वीडियो रिकॉर्डिंग कर के हम ने उस समय सरकार को उन उद्योगों के खिलाफ कार्रवाई करने को बाध्य किया था।...(व्यवधान)

अध्यक्ष महोदया, मेरी आपके माध्यम से सभी से निवेदन है कि आप लोग अपने यहां के स्पेसिफिक केसेज हमें बताएं।...(व्यवधान) किसी भी तरह से पर्यावरण की शर्तों के साथ समझौता नहीं होगा।...(व्यवधान)

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श्री हरिश्चन्द्र चव्हाण : अध्यक्ष महोदया, मंत्री महोदय ने 'क' में उत्तर दिया है कि देश के सभी जवाहर नवोदय विद्यालयों में गुणवत्तायुक्त शिक्षा का मूल्यांकन उन अकादमिक अधिकारियों के दल द्वारा पैनल निरीक्षण के माध्यम से किया जाता है, जहां जवाहर नवोदय विद्यालयों के सभी कार्यों को देखा जाता है और स्कूलों को कार्यान्वयन के लिए आवश्यक दिशा-निर्देश किए जाते हैं।...(व्यवधान)

अध्यक्ष महोदया, मेरा आपके माध्यम से मंत्री महोदया से स्पेसिफिक प्रश्न है कि देश में विभिन्न स्टेट्स में 594 नवोदय विद्यालय हैं और उनमें तीन लाख स्टुडेंट्स पढ़ाई करते हैं। ये सब नवोदय विद्यालय रूरल ऐरियाज़ में हैं। मेरे नासिक डिस्ट्रिक्ट में भी एक खेडगांव देहात है, वहां नवोदय विद्यालय है, मगर वहां सुविधा उपलब्ध नहीं है। वहां रोड नहीं है, पूरी बिल्डिंग नहीं बनी है एवं प्ले ग्राउंड की भी पूरी सुविधा नहीं है।...(व्यवधान)

अध्यक्ष महोदया, मेरा आपके माध्यम से मंत्री महोदया से स्पेसिफिक सवाल है कि जहां-जहां नवोदय विद्यालय है, वहां बिल्डिंग, प्ले ग्राउंड आदि सब तरह की पूरी सुविधा उपलब्ध होने वाली है या नहीं?

श्रीमती स्मृति जुबिन ईरानी : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदस्य को अवगत कराना चाहती हूँ कि जितने भी नवोदय विद्यालय हैं, उनमें से इस वक्त मात्र एक ही बिल्डिंग ऐसी है जो नॉन फंक्शनल है, जहां पर कम्प्लिशन का काम नहीं हुआ है, वह ब्यौरा में है। बाकी करीबन 521 बिल्डिंग्स पूरी तरह से कम्पलीट हैं। ...(व्यवधान) ये नवोदय विद्यालय परमानेंट साइड से वर्तमान में फंक्शन कर रहे हैं।

अध्यक्ष महोदया, आदरणीय सदस्य ने अपने क्षेत्र में नवोदय विद्यालय से संबंधित जो चिन्ता व्यक्त की है, मैं आपके माध्यम से माननीय सदस्य को आग्रह करना चाहती हूँ कि अगर वे संबंधित जानकारी मुझे देंगे तो मेरा प्रयास रहेगा कि मैं जल्द से जल्द उनके क्षेत्र में उपलब्ध करा सकूँ।...(व्यवधान)

श्री हरिश्चन्द्र चव्हाण : अध्यक्ष महोदया, मेरा आपके माध्यम से मंत्री जी से दूसरा सवाल यह है कि हमारे नासिक डिस्ट्रिक्ट में तीन केन्द्रीय विद्यालय हैं - एक नासिक, दूसरा ओझर और तीसरा मनमाड में है। मगर वहां एडमिशन सिर्फ आर्टिलरी के जो स्टुडेंट्स हैं, एयरफोर्स में जिनके माता-पिता सर्विस करते हैं या रेलवे के हैं, उनको मिलता है। मेरा मंत्री जी से स्पेसिफिक सवाल है कि देश में जहां-जहां केन्द्रीय विद्यालय हैं, वहां यदि एयरफोर्स, आर्टिलरी या रेल विभाग के गार्जियन नहीं रहते, क्या वहां लोकल स्टुडेंट्स को एडमिशन देने वाले हैं या नहीं?

श्रीमती स्मृति जुबिन ईरानी : अध्यक्ष महोदया, मैं आपके माध्यम से आदरणीय सदस्य को अवगत कराना चाहती हूँ कि केन्द्रीय विद्यालय खोलने के लिए प्रपोजल भारत सरकार के मंत्रालय देते हैं, प्रदेश की सरकारें देती हैं, यूनियन टेरेटरी के एडमिनिस्ट्रेशंस देते हैं और जिन संस्थानों के एम्प्लायज़ एलिजिबल कैटेगरी में हैं... (व्यवधान) उनके बच्चों को प्रमाणिकता और प्राथमिकता से वहां पर एडमिशन दिया जाता है। हम लोग लोकल स्टूडेंट्स को भी सीट्स के आधार पर प्रेरित करते हैं कि उनको भी एडमिशन दिलवाया जाए।

SHRI P.R. SUNDARAM : Madam Speaker, a number of Navodaya and KV schools are functioning in the State of Tamil Nadu as on date. I would like to know whether there is any proposal to start new Navodaya and KV schools in the State and if so, what are the criteria for opening such schools in non-metro cities, like Namakkal, Erode, Tirupur. Will the Government also take steps to include in the syllabus respective regional languages of the concerned States in Kendriya Vidyalayas and the Navodaya Vidyalayas? ... (*Interruptions*)

SHRIMATI SMRITI ZUBIN IRANI: Madam Speaker, let me, through you, highlight to the hon. Member that on receipt of approval of Government of India for opening Kendriya Vidyalayas under the civil and Defence sector, concerned sponsoring authorities are told or intimated about the sanction of a new KV. As I have highlighted in the previous answer, proposals are entertained or considered only when they are put forth by various Departments and Ministries of Government of India, State Governments, Union Territory Administrations and organizations of employees who belong to the eligible categories. The hon. Member, through you, has highlighted specific districts in which Kendriya Vidyalayas and Navodaya Vidyalayas should be opened. I will have to check whether those districts under the regulations are eligible for such schools.

12.00 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now Papers to be laid on the Table of the House.

... (*Interruptions*)

विदेश मंत्री तथा प्रवासी भारतीय कार्य मंत्री (श्रीमती सुषमा स्वराज) : अध्यक्ष महोदया, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूँ :-

(1) वर्ष 2014-2015 के लिए प्रवासी भारतीय कार्य मंत्रालय की अनुदानों की विस्तृत मांगें।

[Placed in Library. See No. LT 581/16/14]

(2) वर्ष 2014-2015 के लिए प्रवासी भारतीय कार्य मंत्रालय का परिणामी बजट।

[Placed in Library. See No. LT 582/16/14]

... (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2014-2015.

[Placed in Library. See No. LT 583/16/14]

(2) A copy of the Statement* (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Institute of Urban Affairs for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT 584/16/14]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

- (i) S.O. 376(E) published in Gazette of India dated 11th February, 2014, relating to Charges for availing additional Floor Area Ratio in respect of plots in the Low Density Residential Area notified *vide* Notification No. S.O. 1199(E) dated 10.5.2013 and S.O. No. 1744(E) dated 18.6.2013.
- (ii) S.O. 381(E) published in Gazette of India dated 12th February, 2014, relating to addendum/modifications to Regularization of Farm Houses in Delhi notified *vide* Notification No. S.O. 2622(E) dated 30.10.2012.
- (iii) S.O. 356(E) published in Gazette of India dated 6th February, 2014, relating to amendments/modifications to regulation for Regularization of Farm Houses in Delhi notified *vide* Notification No. S.O. 2622(E) dated 30.10.2012.

[Placed in Library. See No. LT 585/16/14]

... (*Interruptions*)

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री कलराज मिश्र) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) वर्ष 2014-2015 के लिए सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय की अनुदानों की विस्तृत मांगों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 586/16/14]

- (2) नेशनल स्मॉल इंडस्ट्रीज कारपोरेशन लिमिटेड तथा सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय के बीच वर्ष 2014-2015 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 587/16/14]

... (*Interruptions*)

HON. SPEAKER: Please go to your seats.

... (*Interruptions*)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 588/16/14]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT Mission Authority, Lakshadweep, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT Mission Authority, Lakshadweep, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 589/16/14]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab,

Mohali, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Mohali, for the year 2012-2013.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 590/16/14]

- (7) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2012-2013, together with Audit Report thereon.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 591/16/14]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2012-2013.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 592/16/14]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the

year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2012-2013.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT 593/16/14]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2011-2012.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library. See No. LT 594/16/14]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Puducherry Rashtriya Madhyamik Shiksha Abhiyan, Puducherry, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Puducherry Rashtriya Madhyamik Shiksha Abhiyan, Puducherry, for the year 2012-2013.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library. See No. LT 595/16/14]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of

the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2012-2013.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT 596/16/14]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2012-2013.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library. See No. LT 597/16/14]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society, Shimla, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society, Shimla, for the year 2012-2013.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library. See No. LT 598/16/14]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2012-2013.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library. See No. LT 599/16/14]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2012-2013.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library. See No. LT 600/16/14]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Society U.T. Chandigarh, Chandigarh, for the year 2012-2013.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library. See No. LT 601/16/14]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2012-2013.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library. See No. LT 602/16/14]

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2010-2011.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

[Placed in Library. See No. LT 603/16/14]

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2011-2012.

- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

[Placed in Library. See No. LT 604/16/14]

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (Rajya Shiksha Kendra-Madhya Pradesh), Bhopal, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (Rajya Shiksha Kendra-Madhya Pradesh), Bhopal, for the year 2012-2013.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

[Placed in Library. See No. LT 605/16/14]

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology-Arunachal Pradesh, Papum Pare, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology-Arunachal Pradesh, Papum Pare, for the year 2011-2012.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

[Placed in Library. See No. LT 606/16/14]

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2012-2013.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2012-2013, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2012-2013.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

[Placed in Library. See No. LT 607/16/14]

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Model-Schools Scheme and Girls Hostel Scheme Himachal Pradesh, Shimla, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Model-Schools Scheme and Girls Hostel Scheme Himachal Pradesh, Shimla, for the year 2012-2013.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

[Placed in Library. See No. LT 608/16/14]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): On behalf of Shri Prakash Javadekar, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Film Development Corporation Limited and the Ministry of Information and Broadcasting for the year 2014-2015.

[Placed in Library. See No. LT 609/16/14]
 - (ii) Memorandum of Understanding between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2014-2015.

[Placed in Library. See No. LT 610/16/14]
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2012-2013.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 611/16/14]

(4) A copy of Notification No. S.O. 288(E) (Hindi and English versions) published in Gazette of India dated 30th January, 2014, making certain amendments in Notification No. S.O. 93(E) dated 29th January, 1998 issued under Sections 6 & 25 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT 612/16/14]

... (Interruptions)

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री, पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : महोदया, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(एक) वर्ष 2014-15 के लिए विज्ञान और प्रौद्योगिकी मंत्रालय की अनुदानों की विस्तृत मांगे।

[Placed in Library. See No. LT 613/16/14]

(दो) वर्ष 2014-15 के लिए पृथ्वी विज्ञान मंत्रालय की अनुदानों की विस्तृत मांगे।

[Placed in Library. See No. LT 614/16/14]

(तीन) वर्ष 2014-15 के लिए परमाणु ऊर्जा विभाग का परिणामी बजट।

[Placed in Library. See No. LT 615/16/14]

(चार) वर्ष 2014-15 के लिए विज्ञान और प्रौद्योगिकी विभाग, विज्ञान और प्रौद्योगिकी मंत्रालय का परिणामी बजट।

[Placed in Library. See No. LT 616/16/14]

(पांच) वर्ष 2014-15 के लिए वैज्ञानिक और प्रौद्योगिकी अनुसंधान विभाग, विज्ञान और प्रौद्योगिकी मंत्रालय का परिणामी बजट।

[Placed in Library. See No. LT 617/16/14]

(छह) वर्ष 2014-15 के लिए जैव प्रौद्योगिकी विभाग, विज्ञान और प्रौद्योगिकी मंत्रालय का परिणामी बजट।

[Placed in Library. See No. LT 618/16/14]

(2) केन्द्रीय सतर्कता आयोग अधिनियम, 2003 की धारा 14 की उपधारा (3) के अंतर्गत केन्द्रीय सतर्कता आयोग, नई दिल्ली के वर्ष 2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library. See No. LT 619/16/14]

(3) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)–

(एक) भारत इम्यूनोलॉजिक्स एण्ड बायोलॉजिकल्स कारपोरेशन लिमिटेड तथा जैव-प्रौद्योगिकी विभाग, विज्ञान और प्रौद्योगिकी मंत्रालय के बीच वर्ष 2014-15 के लिए हुआ समझौता ज्ञापन।

[Placed in Library. See No. LT 620/16/14]

(दो) बायोटेक्नोलॉजी इंडस्ट्री रिसर्च असिस्टेंस कार्सिल तथा तथा जैव-प्रौद्योगिकी विभाग, विज्ञान और प्रौद्योगिकी मंत्रालय के बीच वर्ष 2014-15 के लिए हुआ समझौता ज्ञापन।

[Placed in Library. See No. LT 621/16/14]

- (4) अखिल भारतीय सेवा अधिनियम, 1951 की धारा 3 की उपधारा (2) के अंतर्गत अखिल भारतीय सेवा (मृत्यु-सह-सेवानिवृत्ति लाभ) (संशोधन) नियम, 2014 जो 10 मार्च, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 175(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library. See No. LT 622/16/14]

- (5)(एक) आर्यभट्ट रिसर्च इंस्टीट्यूट ऑफ आबजर्वेशनल साइंसेज, नैनीताल के वर्ष 2012-13 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
 (दो) आर्यभट्ट रिसर्च इंस्टीट्यूट ऑफ आबजर्वेशनल साइंसेज, नैनीताल के वर्ष 2012-13 के कार्यकरण की सरकार द्वारा समीक्षा की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 623/16/14]

- (7)(एक) टेक्नोलॉजी डेवलपमेंट बोर्ड, नई दिल्ली के वर्ष 2011-12 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
 (दो) टेक्नोलॉजी डेवलपमेंट बोर्ड, नई दिल्ली के वर्ष 2011-12 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
 (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 624/16/14]

... (Interruptions)

12.03 hrs.

STATEMENTS BY MINISTERS

(i) Hon. Prime Minister's visit to Nepal on 3-4 August 2014*

....(व्यवधान)

विदेशी मंत्री तथा प्रवासी भारतीय कार्य मंत्री (श्रीमती सुषमा स्वराज) : अध्यक्ष जी, मैं प्रधानमंत्री जी की नेपाल यात्रा के बारे में इस सदन को सूचित करना चाहती हूँ।....(व्यवधान) मैं चाहूंगी कि लोग शांति से उसके बारे में सुनें।....(व्यवधान) अध्यक्ष जी, आप अनुमति दें तो मैं पढ़ूँ, नहीं तो आप अनुमति दें तो मैं ले कर दूँ।(व्यवधान)

माननीय अध्यक्ष : आप ले कर दीजिए।

...(व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष महोदया, मैं दिनांक 3-4 अगस्त, 2014 की माननीय प्रधानमंत्री जी की ऐतिहासिक और सफलतम नेपाल यात्रा के बारे में एक वक्तव्य इस पुनीत सदन के पटल पर रखती हूँ।

2. मैं सर्वप्रथम नेपाल के प्रधानमंत्री सुशील कोइराला को भव्य व्यवस्था और गर्मजोशी से हमारे प्रधानमंत्री जी और उनके शिष्ट मंडल का स्वागत करने के लिए हृदय से आभार व्यक्त करती हूँ।

3. जून 1997 से, पिछले 17 वर्षों में भारत के किसी भी प्रधानमंत्री की यह पहली द्विपक्षीय नेपाल यात्रा थी। प्रधानमंत्री जी द्वारा पद भार ग्रहण करने के पश्चात यह उनकी दूसरी द्विपक्षीय विदेश यात्रा थी। प्रधानमंत्री सुशील कोइराला ने विशेष सम्मान दिखाते हुए स्वयं हवाई अड्डे पर उपस्थित होकर प्रधानमंत्री का पारंपरिक रूप से स्वागत किया। हज़ारों आम नेपालियों ने सड़कों पर उपस्थित होकर प्रधानमंत्री के काफिले का स्वागत किया। गर्मजोशी से किए गए स्वागत और शुभकामनाओं के लिए अनेक स्थानों पर प्रधानमंत्री जी ने कार से उतरकर उनको धन्यवाद दिया और इसके लिए उन्हें उपस्थित लोगों का अविस्मरणीय स्नेह मिला।

* Laid on the Table and also placed in Library. See No. LT 625/16/14.

4. प्रधानमंत्री जी ने अपनी यात्रा के दौरान राष्ट्रपति श्री राम बरन यादव से भेंट की। प्रधानमंत्री सुशील कोइराला ने प्रधानमंत्री जी के साथ विचार-विमर्श किया। माननीय प्रधानमंत्री जी नेपाल की संविधान सभा और विधायी संसद को संबोधित करने वाले प्रथम विदेशी नेता बने, यहां उनका स्वागत संविधान सभा के सभापति सुभाष चन्द्र नेमबान्ग ने किया। विदेश मंत्री महेन्द्र बहादुर पाण्डेय और प्रमुख राजनैतिक दलों के नेताओं यथा, विपक्ष के नेता और यू सी पी एन (एम) के चैयरमैन प्रचण्ड, सी पी एन-यू एम एल के चैयरमेन के. पी. ओली, नेपाली कांग्रेस के वरिष्ठ नेता शेर बहादुर दऊबा, आर पी पी के चैयरमेन कमल थापा, महदेसी नेताओं ने प्रधानमंत्री जी से भेंट की। प्रमुख व्यापार मण्डलों के व्यवसायी एवं महिला व्यवसायियों के एक प्रतिनिधि मण्डल ने प्रधानमंत्री जी से भेंट की। 4 अगस्त को श्रावण सोमवार के दिन प्रधानमंत्री जी ने पशुपति नाथ मन्दिर के दर्शन किए और वहां पूजा-अर्चना की।

5. नेपाल के साथ हमारे द्विपक्षीय संबंध हमारे साझा इतिहास, भूगोल और संस्कृति से जुड़े हुए हैं (रोटी बेटी का संबंध)। हमारा लगातार यह प्रयास रहा है कि इन नजदीकी संबंधों को व्यापार और निवेश, जलविद्युत शक्ति, सीमा पर बेहतर आवागमन, रक्षा और सुरक्षा जिसमें प्रशिक्षण और संयुक्त अभ्यास शामिल हैं, संस्कृति, शिक्षा और पर्यटन के माध्यम से सभी स्तरों पर सुदृढ़ किया जाए। हमने उच्च स्तर पर राजनैतिक विचार-विमर्श को और मजबूत किया है। हम सरकारों के स्तर पर आवश्यक समझौतों और व्यवस्थाओं को अंतिम रूप दे रहे हैं। वर्ष 2014-15 और उसके आगे नेपाल को दिए जाने वाली विकास सहायता को हम बढ़ाने जा रहे हैं।

6. प्रधानमंत्री जी की यात्रा के दौरान भारत नेपाल संबंधों की सभी स्तर पर समीक्षा की गई। पूर्व में भी हमने नेपाल को संवैधानिक बहुदलीय लोकतंत्र और उन्नत अर्थव्यवस्था की ओर अग्रसर होने के लिए अपना हर संभव समर्थन दिया है। इसमें नवंबर 2013 में संविधान सभा और संसद के लिए स्वतंत्र और निष्पक्ष चुनावों के आयोजन के लिए वैचारिक और आर्थिक सहयोग शामिल है। प्रधानमंत्री जी की यात्रा लोकतंत्र, स्थायित्व, शान्ति और उन्नत नेपाल के लिए भारत के खुले दिल से दिए जा रहे समर्थन को दर्शाती है।

7. संविधान सभा को दिए गए अपने ऐतिहासिक भाषण में प्रधानमंत्री जी ने कहा कि नेपाल का संविधान सम्पूर्ण विश्व के सामने एक उदाहरण साबित होगा। विशेषकर उन क्षेत्रों के लिए जो अशान्त हैं, नेपाल हिंसा को छोड़कर शान्ति और लोकतंत्र के मार्ग को अपनाने का एक उदाहरण सिद्ध होगा। प्रधानमंत्री जी ने कहा कि भारत नेपाल की सार्वभौमिकता और अपने भविष्य को स्वयं चुनने के अधिकार का पुरजोर समर्थन करता रहेगा और वह उन्नत और लोकतांत्रिक नेपाल की कामना करता है।

8. प्रधानमंत्री जी ने कहा कि उनकी सरकार दोनों देशों के संबंधों को उच्च प्राथमिकता देती है और ये संबंध उतने ही पुराने हैं जितने हिमालय और गंगा। ("हमारे संबंध कागज की कश्तीयों से आगे नहीं बढ़े हैं। हमारे संबंध दिलों की दासतां कहते हैं") प्रधानमंत्री जी ने हमारी साझा सांस्कृतिक विरासत पर प्रकाश डाला, जिसमें काशी विश्वनाथ और पशुपतिनाथ, लुम्बिनी और बोधगया शामिल हैं। उन्होंने कहा कि नेपाल वह भूमि है जिसने गौतम बुद्ध को जन्म दिया। प्रधानमंत्री जी ने भारतीय सेना के लिए अपना बलिदान देने वाले गोरखाओं का अभिवादन किया।

9. प्रधानमंत्री जी ने कहा कि नेपाल का संविधान एक ऐसा दस्तावेज होना चाहिए जो वेदों की संहिता और उपनिषद के समान हो- ये देश को एक नई दिशा देने वाला होना चाहिए। उन्होंने साथ में ये भी कहा कि इस कार्य के लिए एक ऋषि का मन होना चाहिए। प्रधानमंत्री जी ने युद्ध से बुद्ध, शस्त्र से शास्त्र की ओर बढ़ने के लिए उनकी प्रशंसा की। प्रधानमंत्री जी ने आशा की कि नेपाली संविधान एक ऐसा संविधान होगा जो नेपाली समाज के सभी वर्गों की आशा और आकांक्षाओं को परिलक्षित करेगा। ("हर नेपाली को लगे कि यह एक ऐसा गुलदस्ता है जिसमें मेरे एक फूल की भी महक है।") उन्होंने आशा व्यक्त की कि संविधान सर्वजन हिताय, सर्वजन सुखाय का आदर्श सिद्ध होगा। उन्होंने कहा कि संविधान लोगों को जोड़ता है तोड़ता नहीं। उन्होंने इस ओर इशारा किया कि संविधान सभा का लक्ष्य संघीय लोकतांत्रिक गणतंत्र स्थापित करना है, प्रधानमंत्री जी ने कहा कि भारत इसका सम्मान और स्वागत करता है।

10. भारत-नेपाल संबंधों का उल्लेख करते हुए प्रधानमंत्री जी ने इस बात पर जोर दिया कि दोनों देशों का आर्थिक विकास और उन्नति आपस में जुड़े हुए हैं। उन्होंने जल विद्युत, कृषि और पर्यटन के क्षेत्र में नजदीकी सहयोग की कामना की। प्रधानमंत्री जी ने कहा कि अब समय आ गया है कि हम प्राकृतिक संसाधनों का दोहन कर और अपने युवाओं को अवसर देकर इस उक्ति को बदलें कि " पानी और जवानी पहाड़ के काम नहीं आते।" प्रधानमंत्री जी ने इस बात पर जोर दिया कि भारत नेपाल की प्रगति की राह में उसके साथ कंधे से कंधे मिलाकर चलना चाहता है। उन्होंने कहा कि नेपाल की जल-विद्युत क्षमता उसे एक उन्नत राष्ट्र बना सकती है और भारत की नेपाल के प्राकृतिक संसाधनों को लेने की कोई मंशा नहीं है। लेकिन भारत नेपाल से अतिरिक्त ऊर्जा खरीदना चाहेगा। उन्होंने आग्रह किया कि पंचेश्वर बहुउद्देशीय परियोजना के कार्य को शीघ्र शुरू किया जाए। उन्होंने यह पाया कि विद्युत पारेषण क्षमता को बढ़ाया जा रहा है, जिससे नेपाल को दोगुनी विद्युत की आपूर्ति की जा सके। प्रधानमंत्री जी ने घोषणा की कि भारत नेपाल को 1 बिलियन अमेरिकी डॉलर का रियायती दर पर ऋण देगा। उन्होंने यह भी घोषणा की कि भारत महाकाली नदी पर बांध के निर्माण में सहयोग देगा और इससे नेपाल के पश्चिमी भाग को भारत से जोड़ने में मदद मिलेगी। प्रधानमंत्री जी ने नेपाल को हिट का सूत्र दिया जिसका अर्थ है भारत नेपाल के राजमार्गों का निर्माण (एच), सूचना हाइवे (आई) और ट्रांसवेज- पारेषण लाईने (टी) को स्थापित करने में मदद करना चाहता है।

11. प्रधानमंत्री जी ने नेपाल में प्राथमिकता के आधार पर चलने वाली परियोजनाओं के लिए भारत की सहायता की कई घोषणाएं की। नेपाल को 1 बिलियन अमेरिकन डॉलर का ऋण वर्तमान में 350 मिलियन अमेरिकन डॉलर के ऋण की सीमा के अतिरिक्त होगा। पंचेश्वर विकास प्राधिकरण को भी स्थापित किया जाएगा और विस्तृत परियोजना रिपोर्ट (डी पी आर) को शीघ्र ही अन्तिम रूप देने पर अपनी सहमति दी। नेपाल की सरकार ने आश्वत किया कि 900 मेगावाट अपर करनाली जल विद्युत परियोजना के परियोजना विकास समझौते (पी डी ए) को 45 दिन के भीतर अन्तिम रूप दिया जाएगा। दोनों पक्षों ने 900 मेगावाट अरुण III, 600 मेगावाट अपर मर्सयांगडी और 880 मेगावाट तामकोशी III तीनों परियोजनाओं के विकास

समझौतों को शीघ्र ही अन्तिम रूप देने की इच्छा व्यक्त की। उन्होंने इस बात पर जोर दिया कि इतने बड़े स्तर की विकास परियोजनाएं नेपाल की अपार जल विद्युत क्षमता के विकास में एक बड़ी भूमिका अदा करेंगी।

12. दोनों पक्षों ने तराई सड़क परियोजना के प्रथम चरण के निर्माण और द्वितीय चरण को एक वर्ष के भीतर शुरू करने पर अपनी सहमति व्यक्त की। कुछ नए प्रस्तावों जिन पर हमने विचार करने के लिए अपनी सहमति दी उनमें पूर्वी क्षेत्र में मिड हिल हाईवे और काठमांडू-निजगढ़ शीघ्रपथ सड़क शामिल है। नेपाल के आग्रह पर हमने रक्सौल अमलेखगंज पेट्रोलियम पाईप लाईन परियोजना के निर्माण पर गौर करने पर अपनी सहमति दी। ऋण की नई व्यवस्था के अंतर्गत कुछ नई परियोजनाओं के वित्त पोषण पर विचार किया जा सकता है। बी.आई. पी. पी. की संपुष्टि, रेल सेवा समझौता, वाहन समझौता, व्यापार और आवागमन प्रपत्रों का आदान-प्रदान को अन्तिम रूप देने और इन पर हस्ताक्षर करने की दिशा में काम करने का निर्णय लिया गया, जिससे नेपाल से निर्यात और तीसरे देशों से नेपाल में आयात को सुगम बनाया जा सकेगा।

13. भारतीय तकनीकी और आर्थिक सहयोग और कोलंबो प्लान के अन्तर्गत नेपाल को दी जाने वाली छात्रवृत्तियों की संख्या को 180 से बढ़ाकर 250 करने की घोषणा की गई। भारत के प्रमुख विश्वविद्यालयों में नेपाल के स्नातक स्तर के छात्रों के लिए नेपाल भारत मैत्री शिक्षा कार्यक्रम के अंतर्गत लघु अवधि के पाठ्यक्रम और जिसमें भारत को जानने संबंधी यात्रा भी शामिल है, को शुरू करने की घोषणा की गई।

14. प्रधानमंत्री जी ने पशुपतिनाथ मन्दिर के लिए 2500 किलो चन्दन की लकड़ी उपहार स्वरूप भेंट की। भारत सरकार पाँच वर्ष की अवधि में 25 करोड़ रूपए की लागत से पशुपतिनाथ मन्दिर के नवीनीकरण और जीर्णोद्धार के कार्य में अपनी सहायता देगी। यात्रा के दौरान नेपाल में गलगण्ड नियंत्रण कार्यक्रम पर समझौता ज्ञापन और दूरदर्शन नेपाल टेलीविजन कॉरपोरेशन के

मध्य एक समझौता ज्ञापन पर हस्ताक्षर हुए। दोनों प्रधानमंत्रियों ने प्रधानमंत्री जी की यात्रा की याद में संस्मरण डाक टिकट जारी किया।

15. दोनों प्रधानमंत्रियों ने 1950 की शान्ति और मित्रता सन्धि और अन्य द्विपक्षीय समझौतों की समीक्षा करने, उनमें बदलाव करने और उन्हें नवीन करने पर अपनी सहमति व्यक्त की। उन्होंने संयुक्त आयोग के उस निर्णय का भी स्वागत किया जिसमें आयोग ने दोनों देशों के विदेश सचिवों को 1950 की शान्ति और मित्रता सन्धि को संशोधित करने और उस पर नेपाल सरकार द्वारा शीघ्र अतिशीघ्र उपलब्ध कराये जाने वाले विशिष्ट प्रस्तावों पर चर्चा करने के लिए बैठक बुलाए जाने का निर्देश दिया। दोनों पक्षों ने सीमा पर लगे खंभों के निर्माण, जीर्णोद्धार और उनकी मरम्मत के कार्य को करने के लिए एक बाउन्ड्री वर्किंग ग्रुप (बी डब्ल्यू जी) के गठन का भी स्वागत किया। दोनों देशों के बीच बहुपक्षीय संबंधों को सुदृढ़ करने और उनके विस्तार के लिए उपाय सुझाने और भारत-नेपाल संबंधों को एक निष्पक्ष गैर सरकारी दृष्टिकोण से देखने के लिए भारत-नेपाल संबंधों पर एक विशिष्ट व्यक्ति समूह (ई पी जी- एन आई आर) को भी स्थापित करने का निर्णय लिया गया। दोनों प्रधानमंत्रियों ने इस बात पर अपना संतोष व्यक्त किया कि दोनों देशों के मध्य सुरक्षा को लेकर बहुत अच्छा तालमेल है। उन्होंने इस बात पर भी जोर दिया कि खुली सीमा, जिसने दोनों पक्षों के लोगों के आवागमन को सुविधाजनक बनाया है और जो भारत-नेपाल द्विपक्षीय संबंधों की एक विशिष्ट पहचान है, का अवांछनीय तत्वों द्वारा गलत इस्तेमाल कर सुरक्षा के लिए खतरा उत्पन्न करने की अनुमति नहीं दी जा सकती। भारत और नेपाल ने एक दूसरे को आश्वस्त किया कि वे अपनी सीमा को एक दूसरे के विरुद्ध इस्तेमाल नहीं करने देंगे।

16. मई 2014 में प्रधानमंत्री जी के शपथ ग्रहण समारोह में दक्षिण के सभी नेताओं को आमंत्रण, जून 2014 में प्रधानमंत्री जी की भूटान यात्रा, मेरे द्वारा बांग्लादेश और नेपाल की द्विपक्षीय यात्रा और अब प्रधानमंत्री जी की नेपाल यात्रा यह दर्शाती है कि हम अपने पड़ोसी राष्ट्रों के साथ संबंधों को उच्च प्राथमिकता देते हैं। प्रधानमंत्री जी की नेपाल के नेताओं के साथ बहुत ही सौहार्दपूर्ण वातावरण में बातचीत हुई, जो दोनों देशों के बीच आपसी संबंधों में गहरी मित्रता और तालमेल को दर्शाती है।

17. माननीय प्रधानमंत्री जी अपनी नेपाल यात्रा से बहुत ही संतुष्ट है। उन्होंने सभी नेपाली नागरिकों के दिलों और मन को छुआ, जिसे उन सभी ने व्यक्त किया जिनसे उन्होंने मुलाकात की और जिसमें राष्ट्रपति, प्रधानमंत्री और अन्य राजनैतिक दलों के नेता शामिल हैं। कई नेपाली नेताओं ने यह भी कहा कि " आपने मन और मस्तिष्क जीत लिया है", ये संबंधों में नये युग की शुरुआत है और यदि भारत नेपाल संबंधों को लेकर नेपालियों के मन में कोई संशय था तो आपने उसे भी दूर कर दिया। प्रधानमंत्री जी की यात्रा से भारत और नेपाल के बीच आपसी विश्वास बढ़ा है। प्रधानमंत्री जी की यात्रा ने नेपाल के साथ हमारे महत्वपूर्ण संबंधों को एक नई गति, नई दिशा और एक नया उत्साह दिया है, जिसे हम आगे और मजबूत करेंगे।

12.04 hrs.**(ii) Ebola virus disease outbreak in West Africa and the steps being taken by Government of India to protect our citizens from the same***

स्वास्थ्य और परिवार कल्याण मंत्री (डॉ. हर्ष वर्धन) : अध्यक्ष जी, मैं माननीय सदस्यों के लिए पश्चिम अफ्रीका में इबोला वायरस रोग के प्रकोप के संबंध में प्राप्त रिपोर्टों और भारत सरकार द्वारा इस संबंध में की गई कार्रवाई के विषय में एक वक्तव्य सदन के पटल पर रखता हूँ।

विश्व स्वास्थ्य संगठन से पश्चिम अफ्रीका के चार देशों नामतः गीनिया, लाइबेरिया, सियरा लीयोन और नाइजीरिया में 887 मौतों सहित 1603 मामलों (दिनांक 04 अगस्त, 2014 तक) की रिपोर्ट प्राप्त हुई है। उक्त देशों में इस रोग के मामलों की संख्या क्रमशः 485, 468, 646 और 4 है, जबकि उसके कारण होने वाली मौतों की संख्या क्रमशः 358, 255, 273 और 1 है।

इबोला वायरस एक फाइलोवायरस है, जिसकी पांच भिन्न-भिन्न प्रजातियां हैं। मौजूदा प्रकोप में जिस विशेष वायरस को अलग किया गया है वह जायरे इबोला वायरस है। इबोला वायरस रोग एक गंभीर और जानलेवा बीमारी है जिससे पीड़ित लोगों में 90% लोगों की मृत्यु हो जाती है। अफ्रीका में फ्रूट बैट चमगादड़ इबोला वायरस के वाहक हैं जिनसे पशु (चिम्पांजी, गोरिल्ला, बंदर, वन्य मृग) संक्रमित होते हैं। मनुष्यों को या तो संक्रमित पशुओं से या संक्रमित मनुष्यों से संक्रमण होता है, जब वे संक्रमित शारीरिक द्रवों या शारीरिक स्रावों के निकट संपर्क में आते हैं। इसमें वायु जनित संक्रमण नहीं होता है। मौजूदा प्रकोप के दौरान अधिकांश रोग मानव से मानव को होने वाले संक्रमण से फैला है। इबोला वायरस के संक्रमण होने तथा रोग के लक्षण प्रकट होने के बीच की अवधि 2-21 दिन होती है जिसके दौरान प्रभावित व्यक्तियों से संक्रमण होने का खतरा नहीं रहता है।

स्वास्थ्य सेवा महानिदेशक, भारत सरकार ने दिनांक 02 मई, 2014 और 01 अगस्त, 2014 को स्थिति की समीक्षा की है। तदुपरांत, राज्य रोग निगरानी इकाइयों को समुदाय से सूचित प्रभावित देशों से आने वाले लोगों में उक्त वायरस का शुरु में पता लगाने तथा उसका प्रबंधन करने के लिए दिशा निर्देश

* Laid on the Table and also placed in Library. See No. LT 626/16/14.

जारी किए गए। वायरस के परीक्षण के लिए राष्ट्रीय वायरोलॉजी संस्थान, पुणे और राष्ट्रीय रोग नियंत्रण केंद्र, दिल्ली में प्रयोगशाला क्षमता को भी सुदृढ़ किया गया है।

विदेश मंत्रालय ने सूचित किया है कि जेनेवा, लाईबेरिया और सियरा लियोन में लगभग 4700 भारतीय हैं जहां से अधिकतम मामलों की सूचना मिली है। इनमें से प्रत्येक देश में यह संख्या क्रमशः 500, 3000 और 1200 हैं। लाईबेरिया में भारतीयों की संख्या में भारतीय केन्द्रीय रिजर्व पुलिस बल के लगभग 300 कार्मिक शामिल हैं जिनमें अधिकांश महिलाएं हैं जो संयुक्त राष्ट्र शांति रक्षा ऑपरेशन का हिस्सा हैं। नाइजीरिया में लगभग 40,000 भारतीय नागरिक काफी बड़ी संख्या में मौजूद हैं। यदि प्रभावित देशों में स्थिति बदतर होती है तो इन भारतीयों के भारत लौटने की संभावना हो सकती है। रक्षा मंत्रालय ने सूचित किया है कि अफ्रीकी महाद्वीप में लगभग 7000 भारतीय टुकड़ियां तैनात हैं लेकिन ये प्रभावित देशों में नहीं हैं।

मैंने 5 अगस्त, 2014 को आयोजित एक बैठक में स्थिति की समीक्षा की है जिसमें स्वास्थ्य एवं परिवार कल्याण, गृह मंत्रालय (आप्रवासी विभाग सहित), विदेश और नागरिक उड्डयन मंत्रालयों/विभागों के प्रतिनिधियों ने भाग लिया था। इसके अतिरिक्त, इस बैठक में सशस्त्र सेना, राष्ट्रीय आपदा प्रबंधन प्राधिकरण और विश्व स्वास्थ्य संगठन के प्रतिनिधि भी उपस्थित थे। भारत में इस रोग के खतरे, तथा हमारे द्वारा बरती जाने वाली सावधानियों और किए जाने वाले रोकथाम उपायों, जारी किए जाने वाले दिशा-निर्देशों आदि पर विस्तार से चर्चा की गई।

मैं संसद के माननीय सदस्यों को यह अवगत कराना चाहता हूँ कि अफ्रीकी क्षेत्र के बाहर के देशों में इस विषाणु के फैलने का खतरा कम है। फिर भी, अत्यधिक सावधानी बरतते हुए हम संबंधित एयरलाइनों से मूल रूप से इबोला विषाणु से प्रभावित देशों से अथवा इनसे गुजर कर भारत आने वाले यात्रियों का ब्यौरा प्राप्त करेंगे और उनके स्वास्थ्य की दृष्टि से उन पर नज़र रखेंगे। इस उद्देश्य के लिए, इन देशों में रहने वाले भारतीय समुदायों तथा प्रभावित देशों से भारत आने वाले यात्रियों में जागरूकता पैदा की जाएगी। आप्रवासन (इमिग्रेशन) जांच के समय प्रभावित देशों से आने वाले तथा वहां से गुजरने वाले यात्रियों को स्वयं रिपोर्ट देनी होगी। एयरलाइनों द्वारा उड़ान के दौरान भी इस संबंध में उद्घोषणाएं की जाएंगी। इस रोग के लक्षणों वाले यात्रियों की जांच के लिए हवाई अड्डों/बंदरगाहों पर सुविधा केन्द्र स्थापित किए जाएंगे। जिन यात्रियों में इसके लक्षण उभरने लगेंगे, उनकी चार सप्ताह तक निगरानी की

जाएगी और इन लक्षणों का शुरूआत में पता लगाने के लिए निगरानी प्रणाली को चुस्त-दुरूस्त बनाया जाएगा। इन लोगों को इस रोग के लक्षण उभरने पर स्वयं रिपोर्ट करने की भी सलाह दी जाएगी।

सशस्त्र बल अपने कार्मिकों को प्रभावित क्षेत्र में स्वास्थ्य संबंधी चेतावनी देने और इस संक्रमण के खतरों को कम करने के बारे में उन्हें उपयुक्त जानकारी और सलाह देने के लिए उचित कार्रवाई करेंगे। इसके अलावा, सशस्त्र बलों द्वारा भारत में उनके कार्मिकों के छुट्टी से वापस आने अथवा अन्यथा लौटने पर उनकी उचित रूप से पहचान की जाएगी और उनमें इस विषाणु के लक्षणों पर नज़र रखी जाएगी।

राज्य/संघ राज्य क्षेत्र के प्रशासनों से अनुरोध किया जा रहा है कि वे नोडल अधिकारियों का चयन करें और ऐसे अस्पतालाओं को विनिर्दिष्ट करें जहां किसी संभावित मामले से निपटने के लिए अलग से वार्ड बनाए जाएं। राज्यों से भी यह कहा जायेगा कि वे स्वास्थ्य परिचर्या कार्मिकों और डाक्टरों की सुरक्षा के लिए व्यक्तिगत सुरक्षात्मक उपकरण तैयार रखें। प्रिंट और विजुअल मीडिया के माध्यम से जन जागरूकता पैदा की जाएगी। इबोला विषाणु के संबंध में उपचार और निदान संबंधी प्रोटोकॉल को हमारी वेबसाइट पर डाला जाएगा और इसका विभिन्न स्टेकहोल्डरों में प्रचार-प्रसार किया जाएगा। भारतीय चिकित्सा संघ को भी नैदानिक एवं उपचार प्रोटोकॉलों के संबंध में सभी सदस्यों को सूचित करने का अनुरोध किया जा रहा है।

पश्चिम अफ्रीका के 4 देशों नामतः गीनिया, लाईबेरिया, सियरा लियोन और नाइजीरिया में इबोला वायरस के प्रकोप की रिपोर्टों को ध्यान में रखते हुए यह सिफारिश की जाती है कि इबोला वायरस रोग के प्रकोप की स्थिति पर काबू पाए जाने तक इन देशों की यात्रा तब तक न की जाए, जब तक कि ऐसा करना बेहद जरूरी न हो।

हालांकि इबोला विषाणु रोग के लिए कोई वैक्सीन अथवा उपचारात्मक थेरेपी नहीं है, फिर भी मैं इस सदन को इस बात से अवगत कराना चाहता हूँ कि यदि हमारे देश में ऐसे मामलों की सूचना मिलती है तो इन मामलों की शीघ्र पहचान करके और रोगी को पृथक रखकर, संपर्क संबंधी गतिविधियों पर नज़र रखकर और निगरानी करके, तथा संक्रमण को नियंत्रित करने के लिए कड़ी प्रक्रिया अपनाकर इस विषाणु के फैलने पर अंकुश लगाया जा सकता है।

मैं माननीय सदस्यों को आश्वस्त करना चाहता हूँ कि हमारे द्वारा पूरी सावधानी बरती जा रही है। स्थिति पर नज़र रखी जा रही है। हालांकि भारत में इबोला विषाणु के मामलों का खतरा कम है, फिर भी इस विषाणु के भारत में बाहर से आने पर रोक लगाने के लिए सभी तैयारियां पूरी कर ली गई हैं।

माननीय अध्यक्ष : आप चिंता मत कीजिए। कृपया आप अपनी जगह पर बैठिए।

... (व्यवधान)

माननीय अध्यक्ष : आप चिंता मत कीजिए। मैं सक्षम हूँ।

... (व्यवधान)

माननीय अध्यक्ष : ऐसा करना अच्छा नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए।

... (व्यवधान)

12.06 hrs

At this stage, Shri Rajesh Ranjan, Shri Kodikunnil Suresh and some other hon. Members went back to their back to their seats.

माननीय अध्यक्ष : मैंने उनको अलाऊ किया है और कहा था कि I will allow you. उन्होंने मेरे शब्द रखे हैं। I am allowing you.

... (व्यवधान)

माननीय अध्यक्ष : ये सब क्या हो रहा है? आपको क्यों चिंता हो रही है। आपको भी शून्य काल में मौका मिलने वाला है। मैंने उनको शून्य काल में अलाऊ किया है। Who are you to ask me anything?

... (Interruptions)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : अध्यक्ष महोदया, मैं और मेरे साथी सुबह साढ़े दस बजे आप से मिल कर, “Rising incidents of communal riots, violence, and polarisation which is affecting the life and security of the people in various parts of the country”, इस विषय के बारे में हम आप से चाहते थे कि एडजर्नमेंट मोशन को ले कर चर्चा के लिए हमें अवसर दें, समय दें। आपने कहा कि इस विषय को जीरो अवर में उठाइए, आप इसे एडजर्नमेंट मोशन के रूप में नहीं दे सकते हैं। लेकिन, इस सदन में बहुत बार, आपको भी मालूम है, सभी माननीय सदस्यों को भी इसके बारे में जानकारी है कि कई बार जो महत्वपूर्ण विषय होते हैं - देश हित में, देश की एकता के बारे में, देश के धर्मनिरपेक्ष तत्व के बारे में और जहां-कहीं भी लॉ एंड ऑर्डर की समस्या होती है, दंगे-फसाद होते हैं, धर्म-अधर्म में झगड़े लगाए जाते हैं और हर जगह जो अट्रोसिटिज होती हैं। ...(व्यवधान)

माननीय अध्यक्ष : उन्होंने किसी के बारे में कुछ नहीं कहा है। कृपया आप सभी चुप रहिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : अध्यक्ष महोदया, आपने यहां आते ही यह संदेश दिया था कि विश्व में शांति होनी चाहिए। ...(व्यवधान)

माननीय अध्यक्ष : सदन में भी शांति होनी चाहिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : अध्यक्ष महोदया, भारत में उसकी बहुत जरूरत है। भारत में शांति बनाए रखना, हम सब का फर्ज है। लेकिन, क्या बात है कि इस सरकार के अस्तित्व में आने के बाद हर जगह दंगे फैल रहे हैं। ...(व्यवधान)

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैकैय्या नायडू) : आप आरोप नहीं लगा सकते हैं। ...(व्यवधान) कोई दंगा नहीं हुआ है।...(व्यवधान) मैडम, ऐसे कैसे कह सकते हैं।...(व्यवधान) I refute it. ... *(Interruptions)* They are frustrated. ... *(Interruptions)* This is not the way to misuse an opportunity given in the House.... *(Interruptions)* यह बहुत आपत्तिजनक आरोप है।...(व्यवधान) देश में शांति है। ...(व्यवधान) सदन में भी शांति होनी चाहिए।...(व्यवधान)

माननीय अध्यक्ष : खड़गे जी।

...(व्यवधान)

माननीय अध्यक्ष : आप सभी बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : प्लीज़, आप सब बैठिए।

...(व्यवधान)

माननीय अध्यक्ष : माननीय खड़गे जी, अगर विशेष तौर पर कहीं कुछ हुआ हो तो बताइए।

...(व्यवधान)

माननीय अध्यक्ष : आप पूरे देश की बात मत कीजिए। अगर कहीं कुछ दंगा हुआ है तो बताइए, नहीं तो आपकी बात हो गई है।

...(व्यवधान)

माननीय अध्यक्ष : मैंने ऐलारु नहीं किया है। प्लीज़, आप बैठिए। आप नहीं बोलेंगे।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : सारे देश में ...(व्यवधान)

माननीय अध्यक्ष : सारे देश में नहीं, आप कहां की बात करना चाहते हैं, वह बताइए।

...(व्यवधान)

माननीय अध्यक्ष : माननीय खड़गे जी, कहां दंगा हुआ, वह जगह बताइए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : बहुत जगह दंगे हो रहे हैं।...(व्यवधान)

माननीय अध्यक्ष : आप दो-चार जगह बताइए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : जो दंगे हो रहे हैं, उनके पीछे कौन है।...(व्यवधान) उनके पीछे किसका हाथ है।...(व्यवधान) कौन दंगे करवा रहा है।...(व्यवधान) इसके बारे में यहां चर्चा हो।...(व्यवधान) उस चर्चा के लिए आप समय दीजिए।...(व्यवधान)

माननीय अध्यक्ष : उसके लिए आप नोटिस दीजिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : सारी पार्टीज के लोग इस विषय पर बोलना चाहते हैं।...(व्यवधान)

माननीय अध्यक्ष : आप पहले नोटिस दीजिए, बाद में देखेंगे।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : इस पर समय फिक्स कीजिए। इस चर्चा को अभी लीजिए।... (व्यवधान)

हम तैयार हैं। ... (व्यवधान) हम आपसे यही कहना चाहते हैं।... (व्यवधान)

माननीय अध्यक्ष : श्रीमती ज्योति धुर्वे।

... (व्यवधान)

श्रीमती ज्योति धुर्वे (बेतूल) : अध्यक्ष महोदया, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए मैं आपका बहुत-बहुत धन्यवाद करती हूँ।... (व्यवधान)

श्री एम. वैकैय्या नायडू : मैडम, यहां विपक्ष के नेता और अन्य बहुत से सदस्य भी अनुभवी हैं। ऐसे कभी नहीं होता। देश में शान्ति है। जनता सुखी है। ... (व्यवधान) कुछ लोग पोलिटिकली दुखी हैं तो हम क्या करें। ... (व्यवधान) मेरा इतना ही कहना है कि हम हरेक विषय के बारे में... (व्यवधान) हमने आपकी बात सुनी है, आपको भी सुननी चाहिए। प्लीज़, शान्ति रखिए।... (व्यवधान) मैडम स्पीकर, हमने शुरू में कहा कि कोई भी सदस्य सदन में कोई विषय उठाना चाहता है तो उसके लिए एक पद्धति है।... (व्यवधान)

श्री मुलायम सिंह यादव (आज़मगढ़) : अध्यक्ष महोदया, यह गलत बात है।... (व्यवधान) हमें भी बोलने के लिए दो मिनट दीजिए।... (व्यवधान)

श्री एम. वैकैय्या नायडू : मुलायम सिंह जी, ... (व्यवधान) आप पहले बोलिए।... (व्यवधान) मैं कह रहा हूँ।... (व्यवधान)

माननीय अध्यक्ष : पप्पू जी, मैं आपको वार्न कर रही हूँ। आप अपनी जगह पर जाइए। आपका कोई विषय नहीं है। आपका कोई नोटिस नहीं है।

... (व्यवधान)

HON. SPEAKER: Shri Rajesh Ranjan, please go back to your seat.

... (Interruptions)

SHRI M. VENKAIAH NAIDU: Madam, this is not the way. It is a sweeping allegation which has been made. I condemn the allegation.... (Interruptions) Some people are unhappy because the country is safe and secure under the leadership of Shri Narendrabhai Modi.... (Interruptions)

श्रीमती ज्योति धुर्वे : माननीय अध्यक्ष जी, आपने मुझे शून्य काल में एक महत्वपूर्ण विषय उठाने का अवसर दिया, इसके लिए धन्यवाद।

श्री एम. वैकैय्या नायडू : हम सदन में चर्चा करने के लिए तैयार हैं।... (व्यवधान) लेकिन उसे रूल के अनुसार करना चाहिए।... (व्यवधान) जब आपका मूड हो तब चर्चा की जाए, क्या ऐसे होता है। आप अनुभवी हैं। इतने साल सरकार चलाई है। ... (व्यवधान) शान्ति से सुनिए। रूल के हिसाब से नोटिस दीजिए। नोटिस एडमिट होने के बाद हम चर्चा के लिए तैयार हैं।... (व्यवधान)

माननीय अध्यक्ष : आप नोटिस दीजिए। चर्चा करवाएंगे।

... (व्यवधान)

12.14hrs

At this stage, Shri Rajeev Satav, Shri Dharmendra Yadav, Shri Rajesh Ranjan and some other hon. Members came and stood on the floor near the Table

श्रीमती ज्योति धुर्वे : आदरणीय प्रधान मंत्री जी की इस देश को एक विकासशील देश के रूप में बनाने की जो स्वर्णिम सोच है, उसमें उन्होंने सौ स्मार्ट शहरों का संकल्प लिया है।... (व्यवधान) मेरा संसदीय क्षेत्र हरसुद छनेरा है जो कहीं न कहीं विस्थापित है।... (व्यवधान) इसमें एशिया का सबसे बड़ा नर्मदा हाइड्रो थर्मल पावर या नर्मदा सागर परियोजना का निर्माण किया गया है जिससे दो जिले प्रभावित हुए हैं।... (व्यवधान) हरदा का हंडिया क्षेत्र और खंडवा का हरसुद दोनों जिले इससे प्रभावित हुए हैं।... (व्यवधान) मेरी आपके माध्यम से मांग है कि हरसुद छनेरा को सौ स्मार्ट शहरों में लेकर विस्थापित न रखते हुए एक विकासशील शहर के रूप में निर्माण किया जाए। आपने मुझे बोलने का अवसर दिया, इसके लिए बहुत-बहुत धन्यवाद।... (व्यवधान)

श्री अश्विनी कुमार चौबे (बक्सर) : अध्यक्ष महोदया, देश के विभिन्न राज्यों विशेषकर बिहार में प्रमंडलीय एवं जिला मुख्यालयों में अभी तक केन्द्रीय विद्यालय नहीं खुले हैं। ... (व्यवधान) बिहार में हमारे गृह क्षेत्र भागलपुर एवं संसदीय क्षेत्र रोहतास, कैमूर तथा बांका, मुंगेर आदि विभिन्न जिलों में अभी तक केन्द्रीय विद्यालय नहीं खुल पाये हैं। बक्सर सहित कई जगहों पर बिहार सरकार द्वारा जमीन रहते हुए भी जमीन उपलब्ध नहीं कराये जाने के कारण वर्षों से केन्द्रीय विद्यालय सुचारु रूप से नहीं चल पा रहे हैं। ... (व्यवधान)

मेरे संसदीय क्षेत्र बक्सर में केन्द्रीय विद्यालय के प्रथम वर्ष में नामांकन बंद कर दिया गया है, जिसमें जमीन की अनुपलब्धता एवं अन्य आधारभूत संरचनाओं के बारे में केन्द्रीय विद्यालय संगठन द्वारा प्रश्न खड़ा किया गया है। वहां 10+2 की भी पढ़ाई अभी चालू नहीं की गयी है। ... (व्यवधान) इसके निकटवर्ती

आरा एवं बिहार के विभिन्न केन्द्रीय विद्यालयों में भी 10+2 की पढ़ाई अभी तक प्रारंभ नहीं की गयी है, जिससे केन्द्रीय कर्मचारियों सहित अन्य लोगों को काफी कठिनाइयों का सामना करना पड़ रहा है।
...(व्यवधान)

मेरा आपके माध्यम से केन्द्र सरकार से आग्रह है कि बक्सर में प्रथम वर्ष में नामांकन आदेश निर्गत करने तथा भागलपुर सहित सभी जगहों पर केन्द्रीय विद्यालय शीघ्र खोले जाएं। ...(व्यवधान)

श्रीमती प्रियंका सिंह रावत (बाराबंकी) : अध्यक्ष महोदया, आपने मुझे किसानों के हित में बोलने का मौका दिया, उसके लिए आपका बहुत-बहुत धन्यवाद। ...(व्यवधान) मेरा संसदीय क्षेत्र जनपद बाराबंकी पूरे देश में मेंथा की फसल का अग्रणी उत्पादक जिला है। यहां लगभग 80 हजार हैक्टेयर भूमि पर मेंथा की खेती की जाती है। ...(व्यवधान) मेंथा की खेती से लगभग 1 करोड़ 15 लाख लीटर मेंथा ऑयल प्रति वर्ष उत्पादित किया जाता है। ...(व्यवधान) यह एक नकदी फसल है और कम समय में तैयार हो जाती है। नकदी फसल होने के कारण यह बाराबंकी क्षेत्र के लोगों की आय का प्रमुख कारण रहा है। ...(व्यवधान) मेंथा के तेल को अनेकों प्रकार की दवाइयों, रसायनों एवं सौन्दर्य प्रसाधनों के प्रयोग में लाया जाता है। इस प्रकार मेंथा एक बहुउद्देशीय फसल है। ...(व्यवधान) मेंथा ऑयल को न्यूनतम समर्थन मूल्य की सूची में सम्मिलित न होने के कारण यहां के कृषकों को स्थानीय व्यापारियों के ऊपर निर्भर रहना पड़ता है जिसका लाभ पूंजीपति तो उठाते ही हैं, परन्तु कृषक भी उचित लाभ पाने से वंचित रह जाते हैं। ...(व्यवधान)

अतः मेरा आपके माध्यम से सरकार से निवेदन है कि मेंथा की फसल को न्यूनतम समर्थन मूल्य की सूची में शामिल कराने एवं इसकी उपयोगिता से संबंधित उद्योग को बाराबंकी जनपद में स्थापित किया जाये। ...(व्यवधान)

माननीय अध्यक्ष : डॉ. संजय जायसवाल श्रीमती प्रियंका सिंह रावत जी द्वारा उठाये गये विषय के साथ अपने को सम्बद्ध करते हैं।

***SHRI MOHANBHAI KUNDARIYA (RAJKOT):** Respected Madam, There are twelve districts and eight Parliamentary constituencies in Saurashtra region of Gujarat. Madam Speaker, many small, medium and large scale industries are flourishing in this area. People from various parts of the country come here for employment. Madam Speaker, Saurashtra, alongwith Rajkot lacks proper Health facilities. There is an acute shortage of specialist doctors for the treatment of Cancer as well as diseases related to Heart, Eye and Kidney. As a result people have to travel a distance of 250 to 500 kilometers to reach Ahmedabad or Mumbai for treatment. This causes a great inconvenience to them and also wastes their money and time. Speaker Madam, through you, I would like to convey to the Hon'ble Health Minister that an AIIMS institution must be set up in Rajkot to cater to the medical needs of the people of Saurashtra.

* English translation of the speech originally delivered in Gujarati.

श्रीमती कृष्णा राज (शाहजहाँपुर): अध्यक्ष महोदया, मैं शाहजहाँपुर जनपद से चुनकर आती हूँ। वहाँ विद्युत लाइनें वर्षों पुरानी हैं, जो आज जर्जर हालत में हैं। ... (व्यवधान) ट्रांसफार्मर्स भी अधिक पुराने हैं, जिनकी वजह से आये दिन पूरे जनपद की विद्युत व्यवस्था सुचारु रूप से नहीं चल पाती है। ... (व्यवधान)

महोदया, मैं आपको यह भी अवगत कराना चाहती हूँ कि मेरे संसदीय क्षेत्र में रोजा थर्मल पावर की एक निजी तापीय विद्युत योजना स्थापित है। ... (व्यवधान) मैं आपके माध्यम से अवगत कराना चाहूँगी कि मेरे जनपद में इससे विद्युत आपूर्ति नहीं होती और इसकी वजह से पूरे जनपद को प्रदूषण व गर्मी झेलना पड़ता है। वहाँ नदियों का पानी भी सूख जाता है। ... (व्यवधान) मेरा आपसे निवेदन है कि जनपद शाहजहाँपुर को 24 घंटे बिजली आपूर्ति रोजा थर्मल पावर केन्द्र से प्रदान करने की अनुमति प्रदान करें। ... (व्यवधान)

मेरा माननीय मंत्री से आग्रह है कि वे विशेष अनुमति लेकर हमारे जनपद को विद्युत आपूर्ति कराने की कृपा करें।

DR. BOORA NARSAIAH GOUD (BHONGIR): Madam Speaker, I thank you for giving me this opportunity. ... (*Interruptions*) The matter I would like to bring to the notice of the Minister of Water Resources, Minister of Health and Family Welfare and the Minister of Human Resource Development is regarding fluorosis. ... (*Interruptions*) In my constituency Bhongir, more than one million people are affected with fluorosis for the last 60 years. Even though the Nagarjunasagar Dam on River Krishna, which is one of the major irrigation projects built after Independence, is situated in my district, even today more than one million people are affected with fluorosis. ... (*Interruptions*) Out of them, 70 to 80 per cent are affected with dental fluorosis and 30 per cent are affected with skeletal fluorosis which is easily preventable and with a low budget we can eradicate fluorosis.... (*Interruptions*)

Yesterday, our hon. Chief Minister of Telangana Shri K. Chandrasekhar Rao has announced an innovative programme to set up a Water Grid for supply of 161 TMC of drinking water. ... (*Interruptions*) I would request that the Ministries of Water Resources, Health and Family Welfare and Human Resource Development should form a Task Force and assist the Government of Telangana

to fight this problem of fluorosis which has been neglected for the last 60 years. ... (Interruptions) So, I urge upon the Central Government to take note of it, set up the Task Force immediately and help save the fluorosis victims. ... (Interruptions)

श्री रामेश्वर तेली (डिब्रूगढ़) : माननीय अध्यक्ष महोदया, मैं गृह मंत्री जी को बताना चाहता हूँ कि असम में ऑल असम स्टूडेंट्स यूनियन ने वहाँ से विदेशियों को खदेड़ने के लिए छः साल आंदोलन किया। ... (व्यवधान) ऑल असम स्टूडेंट्स यूनियन तथा भारत सरकार के बीच वर्ष 1985 में 15 अगस्त को एक समझौता हुआ। ... (व्यवधान) उसमें कहा गया था कि बंगलादेश का जो बॉर्डर है, ... (व्यवधान) उसमें 272 किलोमीटर तक फेंसिंग किया जाए। ... (व्यवधान) लेकिन अभी तक 272 किलोमीटर फेंसिंग के कार्य में सिर्फ 50 प्रतिशत ही फेंसिंग हुए हैं और 50 प्रतिशत फेंसिंग का कार्य अभी तक बाकी है। ... (व्यवधान) मेरी जानकारी के अनुसार, जो फेंसिंग हुआ है, उसकी हालत भी बहुत खराब है। मैं गृह मंत्री जी से अनुरोध करता हूँ कि जल्द-से-जल्द बंगलादेश और भारत के बॉर्डर पर फेंसिंग की व्यवस्था की जाए। ... (व्यवधान) यह असम के लिए एक बहुत बड़ी समस्या है। ... (व्यवधान) ऑल असम स्टूडेंट्स यूनियन बहुत बार मांग कर चुकी है कि बॉर्डर सील होना चाहिए, फेंसिंग कंप्लीट होना चाहिए, लेकिन अभी तक फेंसिंग कंप्लीट नहीं हुआ है। ... (व्यवधान) मैं सोचता हूँ कि हमारी सरकार है, इसलिए मैं गृह मंत्री जी से अनुरोध करता हूँ कि जल्द-से-जल्द फेंसिंग का काम पूरा हो। ... (व्यवधान)

माननीय अध्यक्ष : माननीय खड़गे जी मेरा आपसे निवेदन है, अगर नोटिस आपने नहीं दिया है, तो दे दें। यदि नोटिस दे दिया है, तो नेक्स्ट बीएसी की बैठक में हम इस पर विचार करेंगे। किसी ने मना नहीं किया है। माननीय मंत्री जी ने भी चर्चा के लिए भी इंकार नहीं किया है। लेकिन यदि नोटिस नहीं दिया है, तो नोटिस दे दें, फिर बीएसी की बैठक में चर्चा करके इस विषय को ले सकते हैं। बिना नोटिस के कुछ नहीं होता है। यदि दिया है, तो आप बीएसी की बैठक में रहते हैं।

... (व्यवधान)

माननीय अध्यक्ष : कृपया शांत रहें। मैं आपके नेता से बात कर रही हूँ। मेरी मर्यादा का नहीं, तो उनकी मर्यादा का थोड़ा ध्यान रखें। मेरा कहना है कि चर्चा के लिए कोई मना नहीं कर रहा है। हम बीएसी की बैठक में विचार करके इस पर चर्चा का समय तय कर सकते हैं। मैं इतना ही आपसे निवेदन करती हूँ। आप नोटिस दे दें, या नोटिस दे दिया है, तो इस पर विचार करेंगे।

... (व्यवधान)

माननीय अध्यक्ष : पहले आप अपने मेम्बर्स को बैठ जाने को तो कहें, तो वे आपको बोलने देंगे। क्या आप ऐसे ही भीड़ में बोलेंगे?

...(व्यवधान)

माननीय अध्यक्ष : यह नहीं होता है। यदि आप कुछ कहना चाहते हैं, तो कृपया आप अपने मेम्बर्स को तो सीट पर जाने के लिए बोलिए।

12.25 hrs

At this stage. Shri Ravneet Singh, Shri Rajesh Ranjan, Shri Dharmendra Yadav, Shri Shailesh Kumar and some other hon. Members went back to their seats.

माननीय अध्यक्ष : कृपया सब लोग चुप बैठें। मैंने कहा, मंत्री जी ने भी कहा है, they are ready, but not now.

... (Interruptions)

श्री भरत सिंह (बलिया) : मैडम, मेरा प्रिविलेज का मैटर है। मुझे समय दीजिए।...(व्यवधान)

योगी आदित्यनाथ (गोरखपुर) : उत्तर प्रदेश में माननीय सांसद को अपमानित करने का काम किया गया।...(व्यवधान)

माननीय अध्यक्ष : आप लोग बैठ जाइए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : मैडम स्पीकर, आप जानती हैं कि इस विषय को बिजनेस एडवाइजरी कमेटी में मैंने उठाया था। यह सब्जेक्ट, उसके बाद एट्रोसिटीज अगेन्स्ट एससी-एसटीज, एट्रोसिटीज अगेन्स्ट वीमेन, ये तीन-चार सब्जेक्ट्स हैं।...(व्यवधान)

माननीय अध्यक्ष : खड़गे जी, आप बिजनेस एडवाइजरी कमेटी की चर्चा यहां मत कीजिए, मेरा इतना ही कि कहना है कि आप नोटिस दे दीजिए, अगर दिया है, तो हम बैठकर विचार करेंगे।

...(व्यवधान)

माननीय अध्यक्ष : अब यह बात खत्म हो गयी है। यह चर्चा आज, अभी नहीं हो सकती।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : Madam, with some patience, kindly hear me. एक, हमने एक एडजर्नमेंट मोशन की नोटिस दी है, आप उसे 193 के तहत चर्चा में कन्वर्ट कर सकते हैं। दूसरे, 193 के अंतर्गत चर्चा के लिए नोटिस मैंने पहले ही दी थी। Already notice is there. So, when two

notices are with you, Madam, you take it straightaway; you fix the time. We all agree for that.... (Interruptions)

माननीय अध्यक्ष : अभी नहीं कर सकते हैं। उसका डिस्मिशन बिजनेस एडवाइजरी कमेटी करेगी, न कि मैं।

...(व्यवधान)

SHRI MALLIKARJUN KHARGE : We can convert Calling Attention into discussion under Rule 193 but we cannot convert Adjournment Motion. यह पार्शियलिटी सरकार कर रही है, यह ठीक नहीं है।...(व्यवधान) कॉलिंग अटेंशन को आप बदल सकते हैं, तो एडजर्नमेंट मोशन को क्यों नहीं बदल सकते?... (व्यवधान)

HON. SPEAKER: Shri Anto Antony – not present.

Shrimati Aparupa Poddar *ji*.

श्री मल्लिकार्जुन खड़गे : 193 भी है, एडजर्नमेंट मोशन भी है, अगर आपने बोल दिया, तो हम बैठ जाएंगे।...(व्यवधान)

माननीय अध्यक्ष : प्लीज आप बैठिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : यह अन्याय है।...(व्यवधान) आप न्याय कीजिए। दो नोटिसेज आपके पास हैं।...(व्यवधान) इसको आप कर सकते हैं।...(व्यवधान)

श्री भरत सिंह : मैडम, मैंने प्रिविलेज नोटिस दिया है।...(व्यवधान)

माननीय अध्यक्ष : आपने प्रिविलेज नोटिस दी है, मुझे मालूम है। वह विचाराधीन है, मैंने आपको बताया है, बार-बार उसी विषय को यहां मत उठाइए। मैं आपको बता दूंगी।

...(व्यवधान)

योगी आदित्यनाथ : मैडम, अगर माननीय संसद सदस्यों के साथ ऐसा ही होता रहेगा, तो कैसे चलेगा?... (व्यवधान)

माननीय अध्यक्ष : नहीं, ऐसा नहीं होता है। मुझे नए-नए नियम मत सिखाइए, योगी आदित्यनाथ जी। आप समझदार हैं।

योगी आदित्यनाथ : मैडम, माननीय संसद सदस्यों को अपमानित किया जा रहा है।...(व्यवधान)

माननीय अध्यक्ष : आप बैठिए, प्लीज।

...(व्यवधान)

माननीय अध्यक्ष : बिना अनुमति के किसी की बात रिकॉर्ड में नहीं जाएगी।

...(व्यवधान) *

12.28 hrs

At this stage, Shri Ravneet Singh, Shri Rajesh Ranjan, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

SHRIMATI APARUPA PODDAR (ARAMBAG): Thank you, Madam, for giving me this opportunity. Annual flood has been a regular feature in Arambagh subdivision of Hooghly district of West Bengal. When Damodar Valley Corporation was conceived, it was expected that two dams will be constructed in the lower Damodar area. But ultimately they did not come up. As a result, when the dams in the upper regions of Damodar river release water in the rainy season, the entire sub-division gets flooded with the water and the other rivers like Darakeswar, Mundeswari and Shilabati which discharge their water in Damodar, also overflow their banks, causing loss of crops and great misery to the people of the entire sub-division.... (Interruptions)

A Central scheme for the lower Damodar region is needed to save Arambagh sub-division and Uluberia sub-division of Howrah district. I urge upon the Ministry of Water Resources to take up the matter immediately either through dredging of Damodar or by interlinking other rivers with canals or by both the systems which immediately could protect the people.

Madam, a lot of pilgrims come to Kamarkundu from all over West Bengal and neighbouring States. But, on 4th of August, in a stampede on the Kamarkundu Rail Gate, one woman died on the spot, and 44 people were hospitalized. The State Government had given all the adequate facilities to them.

Madam, but, on 10th of August, it is purnima..... (Interruptions)

HON. SPEAKER: Shri R.K. Bharathi Mohan.

... (Interruptions)

* Not recorded.

*SHRI R.K.BHARATHI MOHAN (MAYILADUTHURAI) : Hon. Madam Speaker. I thank you for this opportunity. I start my speech seeking the blessings of Hon. Puratchithalaivi Amma. People around Thanjavur, Mayiladuthurai, Kumbakonam and adjoining areas are fully dependant on railways for affordable and safe journey. Government and private sector employees, students and others are mainly dependant on rail services in these areas. In order to avail reservation facilities they have to either go to Kumbakonam which is at a 15 km distance or to Mayiladuthurai which is at a 20 km distance. This is causing worry to students, pilgrims, passengers and general public. Aaduthurai railway station should have a reservation centre for booking train tickets. Thanjavur to Chennai – Uzhavan Express (No16183 / 16184). This train reaches Thanjavur from Chennai at 7.30 am and departs to Chennai only at 8.30 pm. There is a gap of twelve hours and during the period this train is stationed at Thanjavur railway station. Uzhavan express train should be extended up to Mayiladuthurai via Kumbakonam during day time so that Ayyampettai, Papanasam, Swamimalai, Kumbakonam, Tirunageswaram, Thiruvudai, Maruthur Aaduthrai Kuttralam railway stations would get rail connectivity. Through this extension of rail service, farmers, fishermen, students and general public will be much benefitted. At present they are availing the facilities at Mayiladuthurai railway station. Uzhavan Express train should be extended from Thanjavur to Mayiladuthurai. This is a long pending demand of rail passengers and general public of this area. Therefore I urge upon the Union Government to extend Chennai - Thanjavur Uzhavan Express from Thanjavur to Mayiladuthurai via Kumbakonam and also request to introduce new trains between Thanjavur to Tiruvannamalai.

* English translation of the speech originally delivered in Tamil.

श्री गजेन्द्र सिंह शेखावत (जोधपुर) : अध्यक्ष महोदया, सन् 2005 में राजीव गांधी ग्रामीण विद्युत योजना के माध्यम से देश के प्रत्येक गांव और ढाणी को विद्युतकृत करने की महत्वपूर्ण योजना बनी थी। इस योजना में लक्ष्य रखा गया था कि 2010 और 2011 तक देश के प्रत्येक गांव और ढाणी का विद्युतीकरण कर दिया जाएगा। इस योजना के तहत 90 प्रतिशत राशि देश के प्रत्येक गांव और ढाणी को विद्युतीकृत करने के लिए सरकार अनुदान के रूप में देती है और शेष दस प्रतिशत राशि ऋण के रूप में स्वीकार की जाती है। इस पंचवर्षीय योजना में सरकार ने 100 तक की आबादी वाले गांवों के विद्युतीकरण के लिए अनुशंसा की है। मैं जिस क्षेत्र से आता हूं वहां कई गांव और ढाणियां ऐसी हैं, जिनकी जनसंख्या 100 से कम है। इसलिए मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूं कि यह जो 100 की आबादी वाले गांवों को विद्युतीकृत करने का प्रस्ताव है, इसे घटाया जाए, ताकि इस लक्ष्य को प्राप्त किया जा सके और मेरे क्षेत्र में ढाणियों में रहने वाले लोगों के घर रौशन हो सकें।

माननीय अध्यक्ष: मैं श्री पी.पी. चौधरी और श्री सी.आर. चौधरी को श्री गजेन्द्र सिंह शेखावत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति देती हूं।

श्री कौशल किशोर (मोहनलालगंज) : अध्यक्ष महोदया, मैं सरकार का ध्यान आकर्षित करते हुए कहना चाहता हूं कि अभी कुछ समय पहले हम लोग लोक सभा चुनाव जीतकर यहां आए हैं। मैं ग्रामीण क्षेत्र से चुनकर आता हूं। आज गांवों की हालत यह है कि वहां बिजली नहीं है, सिंचाई की सुविधा नहीं है और न ही सड़कें हैं। ये समस्याएं गांव-गांव में हैं। मैं आपके माध्यम से सरकार से मांग करना चाहता हूं कि जिन गांवों में सिंचाई के साधन नहीं हैं, बिजली नहीं है और सड़कें नहीं हैं, संसद के इस सत्र के समाप्त होने से पहले प्रत्येक सांसद को अपने संसदीय क्षेत्र में कम से कम 1,000 हैंडपम्प, 50-50 नलकूप लगाने की अनुमति दी जाए। इसके साथ ही हर सांसद को अपने क्षेत्र में 300 गांवों का विद्युतीकरण करने और दस-दस किलोमीटर सड़क बनाने की भी अनुमति दी जाए। इससे हमारी सरकार का जनता में बेहतर संदेश जाएगा और जनता भी खुशहाल हो सकेगी।

श्री रामदास सी. तडस (वर्धा) : अध्यक्ष जी, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान अपने संसदीय क्षेत्र वर्धा के पुलगांव से आमला एवं पुलगांव से आनी तक रेलवे लाइन्स को नैरोगेज से ब्रॉडगेज करने के संदर्भ में निवेदन करता हूं। महोदया, ये दोनों छोटी लाइनें ब्रिटिश काल में बनाई गयी थीं जिन्हें अब तक बड़ी लाइन में परिवर्तित नहीं किया गया है, जबकि पुलगांव रेलवे स्टेशन के पास एशिया का सबसे बड़ा आर्मी डिपो है। बड़ी लाइन न होने से आम नागरिकों को बड़ी परेशानी का सामना करना पड़ता है। एक ट्रेन को एक जगह घंटों खड़ी कर दूसरी ट्रेन को निकालना पड़ता है। माननीय रेल मंत्री जी से

आग्रह है कि इन दोनों छोटी रेल लाइनों को बड़ी रेल लाइन में परिवर्तन करने हेतु शीघ्र ही धन की व्यवस्था करें तथा कार्य को शीघ्र आरम्भ करने की कृपा करें।

श्री छोटेलाल (राबट्सगंज) : अध्यक्ष महोदया, मुझे आपकी अनुमति से किसानों की जटिल समस्या पर बोलने का मौका मिला है। मेरे संसदीय क्षेत्र राओसगंज, सोनभद्र एवं चंदौली जिला के चकिया विधान सभा क्षेत्र में वर्षा कम होने के कारण नदियों का जल-स्तर बहुत कम हो गया है तथा जो कुछ पानी नदियों में है, वह जिला अधिकारी व सिंचाई विभाग की लापरवाही के चलते नहर नत्थी का बांध टूट गया है जिसके कारण किसानों के खेतों तक पानी नहीं पहुंच रहा है। किसानों को भारी क्षति हुई है और उन्हें भारी कठिनाई का सामना करना पड़ रहा है। इसलिए वहां का किसान 70 प्रतिशत सूखे की चपेट में आ गया है और सोनभद्र एवं चंदौली जिला के चकिया विधान सभा के किसानों की वसूली रोकी जाए। मैं सदन के माध्यम से भारत सरकार से किसानों के लिए विशेष पैकेज की मांग करता हूं साथ ही यह मांग भी करता हूं कि किसानों को दिया हुआ कर्ज भी माफ किया जाए। मेरा आग्रह है कि उन्हें दुबारा से कम ब्याज पर कर्ज देकर उनकी आर्थिक स्थिति को सुधारा जाए जिससे किसानों की समस्या का समाधान हो सके।

श्री अर्जुन राम मेघवाल (बीकानेर): अध्यक्ष जी, मैं आपके माध्यम से भारत सरकार के वस्त्र मंत्रालय का ध्यान आकर्षित करवाना चाहता हूं। मैं बीकानेर संसदीय क्षेत्र से आता हूं जहां पर ऊन का उत्पादन प्रत्येक मौसम में होता है। इसी कारण बीकानेर को एशिया की ऊन मंडी के नाम से जाना जाता है। ऊन का उत्पादन, प्रौसेसिंग, पैकेजिंग आदि की सभी आधारभूत सुविधाएं वहां पर हैं। ऊन के धागे को लेकर, उसके अंतिम उत्पाद भी बीकानेर में तैयार किये जाते हैं। इस सबके बावजूद भारत सरकार के वस्त्र मंत्रालय के केन्द्रीय ऊन विकास बोर्ड का कार्यालय जोधपुर में स्थिति है। उसे जोधपुर में ही रहने दीजिए, लेकिन मैं चाहता हूं कि बीकानेर में एक और कार्यालय वस्त्र मंत्रालय खोले ताकि बीकानेर जो एशिया की ऊन मंडी है, उसके अनुरूप ही अपनी ऊन का उत्पादन कर सके।

श्री भैरों प्रसाद मिश्र (बांदा) : अध्यक्ष जी, मेरे संसदीय क्षेत्र बांदा-चित्रकूट के अंतर्गत पेयजल की समस्या विकट रूप धारण करती जा रही है। समय से बारिश न होने के कारण नदियों का जलस्तर घट गया है, कुओं और तालाबों में भी पानी तलहटी में पहुंच चुका है, जिसके कारण उनके माध्यम से संचालित होने वाली पेयजल योजनाएं प्रभावित हुई हैं। मानव से लेकर पशुओं तक के लिए पेयजल की भारी किल्लत हो रही है।

हजारों की संख्या में हैंडपम्प खराब पड़े हैं एवं उनकी मरम्मत नहीं की जा रही है। नये हैंडपम्प लगाने के हजारों आवेदन पत्र लम्बित पड़े हैं। संबंधित विभाग का कहना है कि हमारे पास खराब हैंडपम्पों

की मरम्मत व नये हैंडपम्प लगाने के लिए धन का अभाव है। केन्द्रीय योजना के तहत पाइप लाइन द्वारा पेयजल की आपूर्ति करने के लिए चिन्हित गांवों में भी कार्य नहीं किया जा रहा है।

माननीया अध्यक्ष महोदया, मेरे क्षेत्र में बुन्देलखंड का पाठा इलाका भी आता है जहां पीने के पानी की भारी किल्लत के चलते महिलाएं सदियों से यह कहावत कहती आ रही हैं कि 'भवंरा तोरा पानी गजब कर जाए, गगरी न फूटे खसम मर जाए।' क्षेत्र में पेयजल की समस्या के दर्द को शब्दों में पिरोए यह कहावत बुन्देलखंड के उस सच की अभिव्यक्ति है कि पानी कितना अनमोल है।

अतः सदन के माध्यम से मैं भारत सरकार से मांग करता हूं कि मेरे संसदीय क्षेत्र बांदा-चित्रकूट में एक हजार तक आबादी वाले गांवों को प्रथम चरण में पाइप लाइन द्वारा पेयजल की आपूर्ति से जोड़कर राहत प्रदान की जाए।

श्री सुमेधानन्द सरस्वती (सीकर): अध्यक्ष जी, मैं राजस्थान के सीकर क्षेत्र से आता हूं। ... (व्यवधान) मेरे क्षेत्र के लोग विदेशों में काम करते हैं। मैं माननीय विदेश मंत्री जी का ध्यान आकर्षित करना चाहता हूं कि विदेशों में लोग व्यवसाय करने के लिए जाते हैं... (व्यवधान) और किसी कारण अगर दुर्घटनावश उनकी मृत्यु हो जाती है, जैसे अभी भी तीन लोगों के शव विदेशों में पड़े हैं।... (व्यवधान) मैं माननीय विदेश मंत्री जी को तीनों के बारे में बता चुका हूं। मेरा निवेदन है कि विदेशों में नौकरी करने के लिए गरीब लोग जाते हैं।... (व्यवधान) उनके परिवार अशिक्षित होते हैं। इन तीन लोगों के परिवार लगभग एक महीने से पीड़ित हैं। ... (व्यवधान) मेरा कहना है कि ऐसी स्थिति में उनके शव जल्दी से जल्दी मंगवाए जाएं, ताकि उनके परिवार के सदस्य अंतिम क्रिया करके संतुष्ट हो सकें।... (व्यवधान)

SHRI SUVENDU ADHIKARI (TAMLUK): Respected Madam Speaker, I would like to bring it to the kind notice of the hon. Shipping Minister a very important and urgent matter of public importance.... *(Interruptions)* The most important riverine port of our country, Haldia, is in my Constituency.... *(Interruptions)* Haldia is a very potential and growing industrial town. More than Rs. 50,000 crore have been invested on this riverine port by the private investors. ... *(Interruptions)* They depend on this port. But nowadays, this port is facing a very serious crisis due deterioration of draft.... *(Interruptions)* A huge amount of silt is getting deposited every day in the river Hoogli and Haldia... *(Interruptions)* The passage at Jellingham and Auckland is already choked.... *(Interruptions)*

So, it is my humble submission to the hon. Shipping Minister that Haldia Port Trust Authority should be formed as early as possible to survive this potential reverine port of our country.... (*Interruptions*) The capital dredging should be done by the private dredging company through e-tender and not through the Dredging Corporation of India. Thank you.... (*Interruptions*)

श्री हरिनारायण राजभर (घोसी) : अध्यक्ष जी, मैं आपको अवगत कराना चाहता हूँ कि मेरे लोकसभा क्षेत्र जिला मऊ में घाघरा नदी पड़ती है।... (व्यवधान) उस नदी में बहुत तीव्र गति से तटवर्ती दोहरीघाट, चिरुंटीडाह और माहुल से तर्तीपार बलिया तक के तमाम तटवर्ती गांवों का बहुत तेजी से कटाव हो रहा है।... (व्यवधान) मैं आपसे आग्रह करता हूँ कि उन गांवों को बचाने के लिए कोई न कोई व्यवस्था सरकार की तरफ से कराई जाए।... (व्यवधान)

HON. SPEAKER: Dr. Thambidurai – Not present

... (व्यवधान)

माननीय अध्यक्ष : श्रीमती रंजीत रंजन, क्या आप बोलना चाहेंगे?

... (व्यवधान)

श्रीमती रंजीत रंजन (सुपौल) : जी नहीं।... (व्यवधान)

माननीय अध्यक्ष : श्रीमती रीति पाठक।

... (व्यवधान)

श्रीमती रीति पाठक (सीधी) : अध्यक्ष जी, आज इस सदन में मेरा बोलने का प्रथम अवसर है।... (व्यवधान) मैं आपको बहुत-बहुत धन्यवाद करना चाहती हूँ।... (व्यवधान) मैं सीधी क्षेत्र की जनता को भी हृदय से धन्यवाद देना चाहती हूँ कि उनके द्वारा चुन कर आने के कारण मुझे संसद में बोलने का अवसर प्राप्त हुआ है।... (व्यवधान)

मेरा संसदीय क्षेत्र सीधी जो कि प्राकृतिक संसाधनों, उद्योग एवं छोटे-मझौले कल-कारखानों के लिए पूरे भारत में मशहूर है।... (व्यवधान) छत्तीसगढ़ एवं उत्तर प्रदेश के प्राकृतिक संसाधनों से समृद्ध कुछ जिले मेरे संसदीय क्षेत्र सीधी से सटे हुए हैं।... (व्यवधान) यहां भी कल-कारखानों, खनन व उद्योगों की भरमार है।... (व्यवधान) इन सभी जगहों पर परिवहन व्यवस्था का जबरदस्त अभाव है।... (व्यवधान) महोदया, किसी भी जगह के विकास के लिए सबसे महत्वपूर्ण कार्य उसे सड़क, रेल, हवाई परिवहन व्यवस्था से

मजबूत करना होता है।... (व्यवधान) जिससे संबंधित परिवहन विभाग का राजस्व बढ़ता है एवं साथ ही स्थायी, अस्थायी बाशियों का शैक्षणिक, आर्थिक, सामाजिक, व्यावसायिक, औद्योगिक एवं व्यापारिक विकास होता है। मैं सदन के माध्यम से माननीय प्रधान मंत्री जी व नागर विमानन मंत्री जी से आग्रह करती हूँ कि मेरे पूर्व में लोक सभा क्षेत्र के अन्तर्गत सिंगरौली में जिस हवाई अड्डे को बनाने के लिए सरकार की योजना थी, वहां अभी तक इस संबंध में कोई कार्य शुरू नहीं हुआ है। सरकार से मेरा निवेदन है कि उस पर व्यक्तिगत संज्ञान लेकर शीघ्र ही मेरे संसदीय क्षेत्र जो उक्त सभी औद्योगिक जगहों का केन्द्र बिन्दु है, उसे हवाई मार्ग से जोड़ने के लिए प्रबन्ध किये जाएं।

माननीय अध्यक्ष : अगर आप सभी माननीय सदस्य इजाजत देते हैं तो मैं नियम 377 ले लेती हूँ।

... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.46 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

*The Lok Sabha re-assembled at Fourteen
of the Clock.*

(Prof. K.V. Thomas *in the Chair*)

SUBMISSION BY MEMBER

**Re: Need to discuss rising incidents of communal riots, violence, and
polarization in various parts of the country**

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, since morning we have been raising the issue of Adjournment Motion. The hon. Speaker told that she will consult with the Government, come back and inform the House. We want to know about the decision because unless that subject is taken up or the problem is solved, it will be very difficult for us to participate in the debate. Therefore, I request you, in the interest of smooth running of this House, to agree for discussion today or at least tomorrow so that we can discuss the issue pertaining not only to minorities but also the violence that is going on against them across the country. We also want to know the response of the Government in this regard.

When we would have a discussion on it, many incidents will come up. It is not as Mr. Naidu told us, 'what is happening, where it is happening'. I do not want to create any controversy again by repeating all those things. While discussing this issue, we, other party leaders and they themselves would know about it. They can reply on the issue in a better manner as to where it happened, why it happened, who is responsible, who is not responsible. We have got certain statistics, which they will try to revert. Therefore, kindly allow a discussion on it. We have also submitted a letter and I think you would be kind enough to take this up.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Hon. Chairman, Sir, I do not have the habit of standing when some senior hon. Member is speaking. That is why, in spite of your looking at me, I was just sitting and waiting for Mr. Kharge to complete his submission because he is also a senior leader of the larger Opposition Party.

HON. CHAIRPERSON: It is a good habit.

SHRI M. VENKAIAH NAIDU: Sir, I have made it very clear that the Government is ready to discuss each and every issue provided if it fits within the rules of the House. Let the Congress leader or anybody give a proper notice. Let the Chair go through it. If the Chair decides that there is a need to discuss about communal violence across the country or different parts of the country or some parts of the country or in whatever manner the Motion is drafted, we can have a meaningful discussion on it.

My only plea to all parties, including the Congress Party is that – you have been in powers for years, I am not criticizing on that account – we have to transact the business of the House. Please allow the Question Hour to run and whatever is listed in the business, let it also be taken up. Then, if you give a notice, let the Speaker admits it. If the Government is willing to accept it, we will also participate in the debate. There should not be any problem on that count.

SHRI MALLIKARJUN KHARGE : The question is whether the Government is going to accept it for a debate and at what time? If that is told, we are ready to cooperate. There is no problem. ... (*Interruptions*)

Sir, as you have suggested, I have already met the Speaker and discussed with her for nearly 15 to 20 minutes. She also agreed. The only thing is that the Government should agree. Then only, she can take it.

HON. CHAIRPERSON : Shri Kharge, what the hon. Speaker has informed is that the notice she has disallowed was a notice for an Adjournment Motion, but notices

for discussion under Rule 193 have been received and the BAC will decide the date. That is what she has informed.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Hon. Chairperson, Sir, already the BAC has met yesterday.

14.06 hrs

(Hon. Speaker *in the Chair*)

...(व्यवधान)

माननीय अध्यक्ष : बोलिए खड़गे जी।

श्री मल्लिकार्जुन खड़गे : मैडम, हम बिज़नस एडवाइज़री कमेटी की बात कर रहे थे। बिज़नस एडवाइज़री कमेटी तो कल हो गई है। यह मैटर अरजेंट है, इंपॉर्टेंट है, आपकी सहमति की जरूरत है, इसीलिए अगर आज नहीं होता है तो कल तो आप कर दीजिए। इसके लिए हम आपको धन्यवाद अर्पित करते हैं।

माननीय अध्यक्ष : खड़गे जी, जैसा कि आपको मालूम है कि आज और कल का हमारा बिज़नस लगा हुआ है। आप नोटिस दिजिए क्योंकि एट्रोसिटीज़ का भी मामला हम सब ने मिल कर के तय किया है, वह दोनों होने दो और अगर इसी वीक में फ़्राइडे को होता है तो मुझे कोई आपत्ति नहीं है। हम इसको बिल्कुल दे देंगे। मैंने आपको एश्योर किया है। ये दोनों विषय हो जाएं। फिर तीसरा विषय आपका ले लेंगे। आप ठीक तरीके से नोटिस दे देना। आप ऐसा मत करिए कि मैं आज बोलूं या कल बोलूं। इतना तो विश्वास कीजिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : हमें आप पर जितना विश्वास है, सरकार पर उतना विश्वास नहीं है। इस सदन का संरक्षण करने वाली आप ही हैं। ...(व्यवधान)

माननीय अध्यक्ष : खड़गे जी, आप भी जानते हैं कि कल हम सबने मिल कर तय किया है। आज एक तो सेबी वाला बिल है और एट्रोसिटीज़ वाला मामला भी हमने लिया है। अगर कल वह पूरा हो जाता है तो फ़्राइडे को तुरंत आपका विषय ले लूंगी। मुझे उसमें कोई आपत्ति नहीं है। आप इतना एग्री करो। **Please agree to this.**

...(व्यवधान)

SHRI MALLIKARJUN KHARGE: We agree that there may be a discussion. सेबी के लिए तो हम कोऑपरेट कर रहे हैं। लेकिन कम से कम आप फ्राइडे का दिन फिक्स कर दीजिए। ... (व्यवधान)

माननीय अध्यक्ष : ये दोनों विषय पूरे होते ही मैं वह विषय ले लूंगी।

... (व्यवधान)

श्री एम. वैकैय्या नायडू : अध्यक्ष महोदया, मैं उनकी भावना समझ रहा हूँ। एजेंडा में जो है, उसको पूरा होने दीजिए। एडमिट होने के बाद हम उस पर भी चर्चा करने को तैयार हैं। मैं खड़गे जी को धन्यवाद देना चाहता हूँ कि उन्होंने आपके ऊपर विश्वास व्यक्त किया। मगर उनके नेता ने बाहर अविश्वास प्रकट किया है। ... (व्यवधान)

HON. SPEAKER: It is okay.

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : नायडु जी, ऐसा कभी-कभी आपके स्वभाव से महसूस होता है। ... (व्यवधान) हमारे साथ आपका जो बर्ताव है, उससे यह मुश्किल हो जाती है।

मैडम, आप उधर ज्यादा मत देखिए। संख्या कम हो सकती है, लेकिन इधर भी देखिए।

माननीय अध्यक्ष : आप भी उतने ही देखने समझने लायक हैं। मैं बिल्कुल दोनों तरफ देखूंगी। अब बात हो गई है।

... (व्यवधान)

HON. SPEAKER: Now, please let the House go on.

SHRI E. AHAMED (MALAPPURAM): Madam Speaker, may I just remind you that there are well established conventions of this House as to how, in such a situation, it is to be taken and how it is to be sorted out? We, of course, have to follow the rules and regulations. I do agree that rules have to be followed. In such situations, these should have been avoided. How should they have been avoided? As the hon. Speaker, you are of course cooperating. ... (Interruptions)

माननीय अध्यक्ष : मैंने कुछ गलत तो नहीं किया।

SHRI E. AHAMED : You have to take the sense of the House also. If you give an opportunity to leaders of various parties, it would have been solved then and there. It should not have been delayed like this. We have well established conventions in

this House, which have to be followed. That is the reason why we have these conventions.

माननीय अध्यक्ष : कृपया, अब आप बात मत बढ़ाइये। आई एम सॉरी। अब आप कुछ मत सिखाओ, बात मत बढ़ाइये। बहुत ज्यादा नहीं तो भी थोड़ा-बहुत तो मैं भी समझती हूँ थोड़े-बहुत साल यहाँ मैंने भी गुजारे हैं, मैं समझती हूँ।

नियम 377 में जो आपने दिया हुआ है, केवल वही जल्दी से पढ़ना है।

14.11 hrs**MATTERS UNDER RULE 377**

HON. SPEAKER: We will now take up Matters under Rule 377, Shri Alok Sanjar.

(i) Need to impress upon Agricultural & Processed Food Products Export Development Authority to withdraw the appeal filed by it challenging the decision of Intellectual Property Board to grant Geographical Indication Certification to Basmati Rice produced in Madhya Pradesh

श्री आलोक संजर (भोपाल) : अध्यक्ष महोदया, मध्य प्रदेश में करीब दो लाख हैक्टेअर भूमि में उत्तम श्रेणी के बासमती चावल की पैदावार होती है। बौद्धिक संपदा बोर्ड ने भौगोलिक उपदर्शन (Geographical Indication) के तहत मध्य प्रदेश में पैदा होने वाली उत्तम किस्म की चावल को बासमती चावल का दर्जा दिया है। परन्तु कृषि एवं प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण ने इस आदेश को चेन्नई स्थित बौद्धिक संपदा अपीलीय बोर्ड में चुनौती दी है।

मध्य प्रदेश के माननीय मुख्य मंत्री महोदय ने इस सम्बन्ध में पूर्व प्रधानमंत्री एवं कृषि मंत्री को कृषि एवं प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण द्वारा अपनी अपील को वापस लेने के सम्बन्ध में कई पत्र प्रेषित किए हैं। इस अपील के कारण मध्य प्रदेश के हजारों किसानों को भारी आर्थिक क्षति उठानी पड़ रही है।

मैं कृषि मंत्री जी से निवेदन करता हूँ कि शीघ्रातिशीघ्र कृषि एवं प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण को निर्देश जारी करें, ताकि चेन्नई स्थित बौद्धिक संपदा अपीलीय बोर्ड में दायर की गयी अपील को तुरन्त वापस लिया जाए।

14.12 hrs(Prof. K.V. Thomas *in the Chair*)

(ii) Need to restore the ownership of land acquired for the proposed bird sanctuary in Begusarai district in Bihar to the farmers

डॉ. भोला सिंह (बेगूसराय) : महोदय, वर्ष 1988-89 में भारत सरकार के वन एवं पर्यावरण मंत्रालय ने दिनकर की जन्मभूमि बेगूसराय में 15,000 एकड़ जमीन में पक्षी विहार के रूप में घोषणा की थी। वहां साइबेरिया, ऑस्ट्रेलिया और दूसरे देशों से पक्षी आकर प्रजनन करते थे। वहां जल था, मछुआरे मछली मारते थे। लेकिन पिछले 25 वर्षों से जल की एक बूंद भी नहीं है तब भी यह पक्षी विहार बना हुआ है। 15,000 एकड़ जमीन पर किसान खेती कर रहे हैं। यहां गेहूं, मकई, सरसों की खेती है। रूपसी तितलियां गेहूं के गोरे गालों पर बलखाती, नाचती और थिरकती हैं। सरसों के फूल पर मधुमक्खियां मकरंद चुराकर मधु बनाती हैं। किसानों की किशोरी बालाएं पायलों की झन्कार के साथ खेत की मेहड़ों पर नाचती हैं, कूदती हैं और फसल काटती हैं। भारत सरकार ने यह सब वर्जित कर दिया है।

महोदय, अगर यहां जल रहता, पक्षी विहार होता तो हमें कोई ऐतराज नहीं था। आज किसान विहार की जरूरत है। मैं आपके माध्यम से भारत सरकार से आग्रह करना चाहता हूँ कि काबर झील हमारी बेटियों के सुहाग का सिंदूर है, मां के तन के कपड़े हैं, बच्चों की रोटी है, पेट की रोटी है, बच्चों की कलम और पेंसिल है, दूध है। अगर किसानों को अपनी जमीन पर बिना अधिग्रहण और मुआवजे को रोकने की चेष्टा हुई तो मैं सदन में बहुत जिम्मेदारी से कहना चाहता हूँ कि बेगूसराय को सिंगूर के रास्ते पर जाना पड़ेगा। हम नहीं चाहते कि इस तरह की बात हो।

मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूँ कि पक्षी विहार नहीं बल्कि किसान विहार के रूप में काबर झील को घोषित किया जाए। किसानों के हित में कदम उठाए जाएं और उनकी जमीन लौटाई जाए।

(iii) Need to stop discharge of sewage water and industrial waster into Indira Gandhi Nahar Project seriously affecting the health of people in Western Rajasthan particularly in Barmer and Jaisalmer districts.

COL. SONARAM CHOUDHARY (BARMER): This is regarding discharge of contaminated water in Indira Gandhi Nahar Project (IGNP) at Harike Barrage. IGNP is a life-line for western Rajasthan especially to the districts of Bikaner, Hanumangarh, Ganganagar, Barmer and Jaisalmer for irrigation and drinking water.

It is sad to bring to your kind notice that polluted and waste water of Ludhiana city, sewage water and industrial waste of Jalandhar, Nakodar and Phagwara is being flown into Sutlej river through *Budha ka Nallah*, *Kalliben Nallah* and upstream of Harike Barrage. This polluted water being used for drinking purposes, the people of these districts especially Jaisalmer and Barmer are suffering from water-borne diseases.

The Government of Rajasthan has made numerous requests to the Government of Punjab, Central Pollution Control Board (CPCB). CPCB has also visited the affected areas and confirmed that polluted water is being supplied to western Rajasthan districts. CPCB has also taken up this with Punjab State Pollution Board but to no avail.

I, therefore, request the hon. Prime Minister through you to issue instructions to CPCB and the Government of Punjab to stop supplying polluted water in Indira Gandhi Nahar Project to mitigate the serious health problems of western Rajasthan districts especially Barmer and Jaisalmer.

(iv) Need to ensure payment of compensation to farmers in Uttarakhand who suffered crop damage due to excess rain and also to address the agricultural related problems being faced by the farmers in the State

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): महोदय, उत्तराखण्ड राज्य में किसान परेशान हैं, गन्ना किसानों को दो-दो वर्ष से गन्ने का भुगतान न मिलने से वे भुखमरी के कगार पर हैं। अपने ही पैसे के लिए उन्हें राज्य सरकार के सामने गिड़गिड़ाना पड़ रहा है। परिवार में बेटी की शादी-ब्याह इत्यादि के लिए ऊँची दरों पर उसे कर्ज़ लेना पड़ रहा है। इधर हरिद्वार के दर्जनों गाँवों सहित उत्तराखण्ड के अनेक किसानों के खेत-खलिहान अतिवृष्टि और गंगा के तटबंध टूटने के कारण बर्बाद हो गए हैं, फसलें नष्ट हो गई हैं। अभी तक दो-तीन वर्षों में वहाँ पर इन तटबंधों को न बनाया गया है और न बुरी तरह प्रभावित इन किसानों को जो बेघर हो गए हैं, उन्हें सहायता ही दी गई है। फसल का मुआवज़ा न दिया जाना राज्य सरकार की नितांत संवेदनहीनता और भारी लापरवाही को दर्शाते हैं।

इधर राज्य में किसानों को समय पर यूरिया और खादों का न मिलना, उन्नत किस्म के बीजों का न मिलना तथा धान व गेहूँ की फसल के समर्थित मूल्य के क्रय केन्द्रों की स्थापना न होना व कम ब्याज वाले ऋण किसान को न मिल पाने से स्थिति की गंभीरता और भी बढ़ गई है। किसान चौराहे पर खड़ा है। अतः तत्काल प्रभाव से गंगा के कटाव से खेत और गाँवों को बचाने, किसान का लंबित भुगतान तुरंत कराने एवं केन्द्र सरकार द्वारा मिलने वाली हर सुविधा को सुनिश्चित कराने की मैं सरकार से मांग करता हूँ।

**(v) Need to augment railway facilities in Mohanlalganj
Parliamentary Constituency**

श्री कौशल किशोर (मोहनलालगंज) : महोदय, मैं आपके माध्यम से अपने संसदीय क्षेत्र मोहनलाल गंज (उ.प्र.) के अंतर्गत आने वाली रेलवे की कुछ गंभीर समस्याओं तथा आवश्यकताओं की जानकारी की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। काकोरी रेलवे स्टेशन का अपना एक इतिहास रहा है परन्तु पिछले कई वर्षों में रेलवे की अनदेखी के कारण यह स्टेशन सुविधाविहीन है। अतः इस काकोरी रेलवे स्टेशन का विकास कर मूलभूत सुविधाएँ उपलब्ध कराई जाएँ तथा इस स्टेशन का सौन्दर्यीकरण भी किया जाए।

मलीहाबाद क्षेत्र के आमों की ख्याति पूरे देश में ही नहीं, बल्कि विश्व भर में फैली हुई है। यहाँ के आमों की विभिन्न किस्मों की अत्यधिक मांग होती है किन्तु यहाँ भी सुविधाओं की कमी के कारण आमों का प्रतिवर्ष नुकसान होता है। अतः मेरा सरकार से निवेदन है कि आमों के व्यापार को देखते हुए मलीहाबाद रेलवे स्टेशन पर एक्सप्रेस तथा मेल गाड़ियों का ठहराव किया जाए। साथ ही व्यापारिक दृष्टि से देखते हुए स्टेशन पर ही आमों की देखरेख तथा उन्हें स्टोर करने हेतु कोल्ड स्टोरेज बनाए जाने की सुविधा उपलब्ध कराएँ और मालगाड़ियों से उन्हें सुरक्षित पहुँचाने के लिए विशेष सुविधाएँ भी उपलब्ध कराई जाएँ। सरकार के इस कदम से रेलवे को लाभ होगा। इसके अलावा लखनऊ से पीलीभीत तक छोटी रेलवे लाईन को बड़ी रेलवे लाईन में परिवर्तित किया जाए और उसी लाईन पर बने ईटौंजा रेलवे स्टेशन को हॉल्ट बनाने की योजना को निरस्त करके ईटौंजा जंक्शन बनाया जाना ज़रूरी है क्योंकि हज़ारों यात्री रोज़ाना वहाँ से आते-जाते हैं।

लखनऊ से कानपुर के बीच पड़ने वाले हरौनी स्टेशन पर कई हज़ार एम.एस.टी. यात्री हैं तथा हज़ारों मज़दूर प्रतिदिन लखनऊ मज़दूरी करने आते हैं। इसलिए वहाँ पैसंजर गाड़ी का समय से आवागमन हो व कम से कम चार रेलगाड़ियों का वहाँ पर सुबह और शाम को स्टॉपेज निर्धारित किया जाए। हरौनी क्रॉसिंग पर मंज़ूर ओवरब्रिज का तत्काल निर्माण कराया जाना ज़रूरी है।

(vi) Need to protect the interests of domestic arecanut growers distressed due to decline in the price of the produce caused by import of low-priced arecanut

SHRI NALIN KUMAR KATEEL (DAKSHINA KANNADA): Sir, India imports arecanut mainly from Bangladesh and Nepal. The prices of locally grown varieties declined with imported arecanut costing much less than the domestic produce. Members of Parliament from arecanut growing States in the South and East have already requested to increase the price for imported arecanuts. With this increase in import price, the price of arecanut will not go below Rs 100 a kg in the domestic market, giving much needed relief to growers. The Union Government has not appointed a senior counsel to argue the case in the Supreme Court to safeguard the interests of the arecanut growers. Neither has it initiated any steps to withdraw the Affidavit in SLP No.16308 of 2007. High taxes in some arecanut producing States have discouraged private traders' participation. There has to be rationalisation of taxes in the country to curb market distortions. Currently, taxes on arecanut vary from State to State. If there is uniform tax, traders will purchase from farmers directly. I urge the Union Ministries of Agriculture and Commerce and Industry to protect the interests of arecanut growers.

(vii) Need to provide pucca bathing Ghats and roads, public utilities and expert divers at Ganga Ghat, Sankara in Aligarh Parliametary Constituency

श्री सतीश कुमार गौतम (अलीगढ़) : महोदय, मेरे संसदीय क्षेत्र अलीगढ़, उत्तर प्रदेश में सांकरा में स्थित गंगा स्नान घाट को पक्का स्नान घाट बनाने की तुरन्त आवश्यकता है। कच्चा घाट हाने की वजह से लोग फिसल कर बह जाते हैं। वर्षा के समय बाढ़ आने से क्षेत्रीय लोग पलायन करने को मजबूर हैं। स्नान घाट में सुलभ शौचालय, गोताखोरों का अभाव एवं स्नानघाट तक पहुंचने के लिए पक्का मार्ग न होने जैसी समस्याओं से ग्रसित है।

मेरा सदन के माध्यम से केन्द्र सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र अलीगढ़ (उत्तर प्रदेश) के सांकरा में गंगा नदी पर पक्का स्नान घाट, सुलभ शौचालयों, पक्का मार्ग बनवाने तथा गोताखोरों की आवश्यकता व सौन्दर्यीकरण के लिए आवश्यक निर्देश जारी करने की कृपा करें।

(viii) Need to provide funds for repair of N.H. No. 29

श्री कमलेश पासवान (बासगाँव) : महोदय, मैं सदन के माध्यम से सरकार का ध्यान आकृष्ट करना चाहूंगा कि पूर्वी उत्तर प्रदेश में एन.एच. 29 सारनाथ से गोरखपुर होते हुए लुम्बनी व कुशीनगर को जाता है तथा यही सड़क इलाहाबाद सहित कई महत्वपूर्ण बौद्ध स्थलों एवं व्यावसायिक केन्द्रों को भी जोड़ती है। यह सड़क वर्तमान समय में काफी जर्जर व गड़ढा युक्त हो गयी है, कहीं-कहीं तो यह सड़क पांच-पांच फीट लम्बे-चौड़े गड्ढे में तब्दील हो गयी है। खराब सड़क होने के कारण आए दिन दुर्घटना व रास्ता जाम लगा रहता है।

मैं सदन के माध्यम से केन्द्र सरकार से मांग करता हूं कि एन.एच. 29 को अविलम्ब आर्थिक सहयोग देकर निर्माण कार्य शुरू कराया जाए, जिससे जनहित में आए दिन हो रही दुर्घटना व जाम को रोका जा सके।

(ix) Need to initiate immediate action for revival of Parvathy Mills in Kollam, Kerala

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, Parvathy Mills Kollam, Kerala was one of the mills identified for revival under the sanctioned rehabilitation scheme of BIFR. The NTC has modernized other four mills in Kerala and are now running on profit. Parvathy mills is having all infrastructure for revival with minimum cost. Sufficient land is available for accommodating a new mill with open end spinning. The existing power connection, the factory licence etc which have been kept in suspense can be revived without any additional expense. The employees remaining in the roll can be utilized for the required man power. A concrete proposal for comprehensive modernization of it is pending with the Ministry. It can be modernized with minimum investment and it is possible to achieve good profit.

Hence I urge upon the Government of India to initiate immediate action for revival of Parvathy Mills.

**(x) Need to establish an AIIMS-like institute at
Gorakhpur, Uttar Pradesh**

योगी आदित्यनाथ (गोरखपुर): महोदय, गोरखपुर उत्तर प्रदेश का एक प्रमुख महानगर है। पूर्वी उत्तर प्रदेश, पश्चिमोत्तर बिहार तथा नेपाल की तराई की एक बड़ी आबादी को लेकर लगभग छः करोड़ की आबादी अपनी शिक्षा, स्वास्थ्य, व्यापार एवं रोजगार के लिए गोरखपुर पर निर्भर करती है। पूर्वी उत्तर प्रदेश में इतनी बड़ी आबादी की स्वास्थ्य सुविधा के लिए एकमात्र चिकित्सा संस्थान बी.आर.डी. मेडिकल कॉलेज गोरखपुर में है। राज्य सरकार के अल्प संसाधनों एवं उपेक्षा के कारण भी पूर्वी उत्तर प्रदेश में स्वास्थ्य सुविधा की आवश्यकताओं को पूरा करने में गोरखपुर मेडिकल कॉलेज पूरी तरह सफल नहीं है। नेपाल की तराई का यह क्षेत्र अनेक वेक्टर जनित बीमारियों, जैसे इन्सेफलाइटिस, मलेरिया, कालाज़ार, डेंगू आदि से प्रति वर्ष पूरी तरह प्रभावित होता है और प्रति वर्ष इससे हजारों मौतें यहां होती हैं। अकेले इन्सेफलाइटिस से पिछले 33 वर्षों में पूर्वी उत्तर प्रदेश में एक लाख से अधिक बच्चों की मौतें हुई हैं जिसमें बी.आर.डी. मेडिकल कॉलेज, गोरखपुर में ही 35 हजार से अधिक मौतें हुई हैं और लगभग इतने ही बच्चे शारीरिक और मानसिक रूप से विकलांगता के शिकार हुए हैं। इन्सेफलाइटिस जैसी तमाम वेक्टर जनित बीमारियों से यह क्षेत्र लगातार पीड़ित है। स्वास्थ्य सुविधा के अभाव में लगातार हो रही मौतें शासन-प्रशासन की भयंकर लापरवाही को ही प्रदर्शित करती है।...(व्यवधान)

श्री मुलायम सिंह यादव (आज़मगढ़) : सभापति महोदय, उत्तर प्रदेश सरकार की ओर से कोई लापरवाही नहीं है।...(व्यवधान)

योगी आदित्यनाथ : महोदय, अगर यह लापरवाही नहीं है तो फिर इतनी मौतें कहां से हुईं?...(व्यवधान)
महोदय, इन्हें बिठाइए।...(व्यवधान)

HON. CHAIRPERSON : Mulayam Singhji, let him finish.

... (Interruptions)

योगी आदित्यनाथ : महोदय, अगर मैं आंकड़े प्रस्तुत करूंगा तो ये मुंह दिखाने लायक नहीं रहेंगे।
...(व्यवधान)

HON. CHAIRPERSON: This is a matter under Rule 377. Nothing will go on record except the statement.

(Interruptions) ...*

* Not recorded.

योगी आदित्यनाथ : महोदय, इन्सेफलाइटिस जैसी तमाम वेक्टर जनित बीमारियों से यह क्षेत्र लगातार पीड़ित है। स्वास्थ्य सुविधा के अभाव में लगातार हो रही मौतें शासन-प्रशासन की भयंकर लापरवाही को ही प्रदर्शित करती है।... (व्यवधान)

महोदय, यह भयंकर लापरवाही को ही प्रदर्शित करती है। पूर्वी उत्तर प्रदेश की स्वास्थ्य सुविधाओं को लेकर संसद में बार-बार सरकार का ध्यान आकर्षित करने के पश्चात 29 दिसम्बर, 2011 को केन्द्रीय स्वास्थ्य एवं परिवार कल्याण मंत्री ने गोरखपुर में अखिल भारतीय आयुर्विज्ञान संस्थान की तर्ज पर एक केन्द्रीय चिकित्सा संस्थान स्थापित करने की घोषणा की थी लेकिन तीन वर्ष में अभी तक इस संबंध में कोई प्रगति नहीं हुई है। केन्द्र में नयी सरकार के गठन होने पर माननीय वित्त मंत्री ने बजट भाषण में पूर्वी उत्तर प्रदेश के लिए एक एम्स की घोषणा की है।

कृपया व्यापक जनहित में पूर्वी उत्तर प्रदेश के लिए घोषित अखिल भारतीय आयुर्विज्ञान संस्थान को गोरखपुर में स्थापित किया जाए और प्राथमिकता के आधार पर निर्माण का कार्य भी प्रारम्भ करने का कष्ट करें।

HON. CHAIRPERSON: This is a matter under Rule 377. Nothing will go on record except the statement.

*(Interruptions) ...**

* Not recorded.

**(xi) Need to repair National Highway No.75
passing through Palamu Parliamentary Constituency**

श्री विष्णु दयाल राम (पलामू) : महोदय, मैं आपके माध्यम से सरकार का ध्यान राष्ट्रीय राजमार्ग-75 की जर्जर एवं दयनीय स्थिति की ओर आकृष्ट करना चाहता हूँ।... (व्यवधान) राष्ट्रीय राजमार्ग-75 के निर्माण का कार्य आज से दस वर्ष पूर्व शुरू किया गया था। इस उच्च पथ का निर्माण पड़वा मोड़, पलामू से मुरिसेवर, गढ़वा होते हुए किया जाना है। इस उच्च पथ की लम्बाई करीब एक सौ किलो मीटर है और इस पर खर्च भी करीब एक सौ करोड़ रुपये किया जाना है। इस पर अभी काम 25% हुआ है, परन्तु खर्च 75% किया जा चुका है। यह सड़क अब गड्ढों में तब्दील हो चुकी है और आए दिन इस सड़क पर दुर्घटनाएं होती रहती हैं। सड़क दुर्घटना में अब तक करीब 30 व्यक्तियों की मृत्यु हो चुकी है तथा एक सौ से ज्यादा व्यक्ति ज़ख्मी हो चुके हैं। मृत व्यक्तियों का परिवार काफी दयनीय स्थिति में किसी प्रकार अपना जीवन-यापन कर रहा है। इसके आस-पास न कोई ट्रॉमा सेन्टर है और न ही कोई उपचार योग्य अस्पताल। ऐसी स्थिति में इसका अंदाज़ा सहज ही लगाया जा सकता है कि इस सड़क का शीघ्रातिशीघ्र निर्माण होना कितना आवश्यक है। इस सड़क के निर्माण कार्य में लगे संवेदक के इकरारनामे को सरकार रद्द क्यों नहीं कर रही, यह समझ से परे है।

महोदय, ऐसी परिस्थिति में आप से अनुरोध है कि सरकार संबंधित पदाधिकारियों एवं संवेदकों को कड़े एवं समुचित निर्देश दे ताकि इस सड़क का निर्माण शीघ्रातिशीघ्र हो सके।

HON. CHAIRPERSON : Shri B.N. Chandrappa – not present. Shri Adhir Ranjan Chowdhury.

**(xii) Need to construct Road over Bridges on level crossing
Nos. 131 and 132 in district Murshidabad, West Bengal**

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, it is a matter of great regret that in spite of the announcement of Indian Railways regarding the construction of R.O.B on Gate Nos. 131 and 132 in District Murshidabad, West Bengal the same has not been constructed. Each and every day, lakhs of people get stranded on the two railway crossings. Even serious patients who are supposed to rush to hospitals to save their lives get stuck due to the grinding halt which even leads to death. Over the decades, local people are agitating for the construction of railway over bridge on the said gates as these are the entry points to the city “Berhampur” an emerging and bustling headquarters of the district Murshidabad consisting of 72 lakh of population. The design and estimate of the said ROBs were approved, estimated and the requisite sum has been sanctioned by the Railways itself. The tender was invited. The award of the work was given. But the work has not been completed even after commencement of the same.

Hence, I would request the Minister of Railways, through you to look into this matter and do the needful.

**(xiii) Need to provide necessary funds for construction of
Railway Over Bridge across N.H. NO. 136 near Ariyalur
Railway Station in Tamil Nadu and provide stoppage of Pothigai
Express, Kanyakumari Express and other important trains at
Ariyalur Railway Station**

SHRI M. CHANDRAKASI (CHIDAMBARAM): Sir, a Railway-Over-Bridge (ROB) across the National Highway No. 136 at Ariyalur Railway Station is a long pending demand of people of my constituency. Ariyalur town connected by NH-136 is the District Headquarters of Ariyalur District of Tamil Nadu. The NH-136 connecting Perambalur and Thanjavur is more than 100 years old. People of Ariyalur, Perambalur, Thanjavur and Cuddalore districts continue to use this National Highway. It is learnt that a survey has already been conducted for the said Railway-Over-Bridge. However, necessary financial allocation for the project is yet to be done. It may be stated here that at present two trains namely, Pothigai Express (12661) and Kanyakumari Express (12633), do not have stoppage at Ariyalur Railway Station. All other trains from Chennai to southern Tamil Nadu through Ariyalur have stoppage at the Railway Station. People of Ariyalur have been demanding that all trains including Pothigai Express and Kanyakumari Express should have stoppage at Ariyalur Railway Station.

I, therefore urge through this august House for immediate steps for allocation and release of necessary funds for Railway-Over-Bridge at Ariyalur Railway Station across NH-136. I also urge that Pothigai Express (12661), Kanyakaumari Express (12633) and all the trains running through Ariyalur should have a stoppage at the Ariyalur Railway Station.

(xiv) Need to provide funds under the National Agriculture Development Programme for the maintenance of irrigational tanks in Sivaganga Parliamentary Constituency

SHRI P.R. SENTHILNATHAN (SIVAGANGA): Sir, irrigational tanks for the rain-fed farm lands also get dried up in the absence of proper maintenance and are found aplenty in Sivaganga Parliamentary Constituency. There are more than 9000 such tanks in Sivaganga constituency highlighting the effective water management system of the bygone era. In contrast, this area is economically backward despite having a vast industrious agricultural community. They are entirely dependent on rains. All these inter-linked tanks if spruced up at one go would benefit greatly our agro economy.

Our Tamil Nadu Chief Minister Amma announced special scheme to interlink the rivers within the State of Tamil Nadu to improve the irrigation and agriculture. Central financial assistance under special scheme like National Agriculture Development Programme must be provided for improving the irrigational tanks in Sivaganga constituency.

Hence, I urge upon the Union Government to adopt Sivaganga constituency as a model for its chain of traditional tanks and provide funds under the National Agriculture Development Programme to desilt, deepen and maintain them all in an integrated manner.

**(xv) Need to ban use of antibiotics in
poultry farms**

SHRI SULTAN AHMED (ULUBERIA): As reported in newspaper the Centre for Science and Environment (CSE) has found antibiotics in 40% of the 70 chicken samples it tested from Delhi and the NCR. Seventeen per cent of the samples tested had more than one drug, found the CSE study. Animals are fed antibiotics to add to high growth and bulk, which causes resistance in bacteria in animals, which then gets transferred to humans through food. These antibiotics are six commonly used antibiotics, including tetracycline and ciprofloxacin. The spread of drug resistance from animals to humans is like nuclear chain reaction that is uncontrollable. Additionally, eating small doses of antibiotics in food also leads to the development of antibiotic-resistant bacteria in humans.

Use of antibiotics in the meat and poultry in India is totally unregulated as the government has adopted the model self-regulation for poultry farm. Hence, I urge that Government should formulate comprehensive regulation, including banning of antibiotic-use as growth promoters in the poultry and meat industry. Not doing this will put lives of people at risk.

(xvi) Need to protect the Sundarbans

SHRIMATI PRATIMA MONDAL (JAYANAGAR): The Sundarbans is the largest Mangrove forest ecosystem in the world and consists of an intricate network of tidal waterways, marshy patches and numerous islands. It is famed for its rich biological diversity, the prime attraction being the expansive mangrove forests.

Annually 2.4 billion tonnes of sediments is transported by the major rivers of Bangladesh. This situation is having a profound effect on the flood plains and the coastal region. Silt deposition in the northern part of the forest poses a threat to the existence and vigorous growth of mangrove vegetation. Progressive silt deposition has caused a rise in the forest floor and due to irregular flow of tidal water, Mangroves are not properly regenerated. In the year 2009, cyclone *Aila* has destroyed almost all the islands of the Sundarbans along with mangrove forests. Further, due to years of dumping of plastic waste, water flow is severely obstructed leading to merging of forests land with human habitation regions, consequently endangering human life in the neighbouring villages.

Further, salinity levels have increased in the Sundarbans since the Hathabhanga, Kobadak and other rivers bringing fresh Water from the Ganges to the South have silted up excessively thereby losing their connection with the Ganges. As a result, the regeneration of Sundari, the dominant timber species in the forest has been reduced in the Southwestern part of the Sundarbans. The Sunderbans is on the verge of disintegrating and disappearing.

In the light of the above facts, I would urge the Minister concerned to take remedial steps to protect the Sundarbans and especially preserve the mangroves.

HON. CHAIRPERSON : Shrimati Sakuntala Laguri – Not present.

(xvii) Need to ensure Minimum Support Price for sugarcane to farmers and introduce a new scientific policy for the betterment of sugar and Jaggery Industry in Karnataka

*SHRI C.S. PUTTA RAJU (MANDYA): I would like to draw the kind attention of the Hon. Minister of Consumer Affairs, Food and Public Distribution about the pathetic condition of sugarcane farmers in the country, especially in Karnataka due to Minimum Support Price not being paid for sugarcane.

Sugarcane is one of the major crops in Karnataka and farmers in Mandya and other Districts are depending mainly on this crop for their survival. But, they are not getting Minimum Support Price for their produce. The farmers are suffering for not getting payment in time from the sugar industry factory owners. The farmers have recently agitated in front of Vidhan Saudha, Belgaum against non-increase of MSP and non release of payment in time to them. In this agitation, one farmer committed suicide which caused great unrest among the other farmers.

Due to non-availability of scientific policy for this sugar industry, the mill owners are also facing great problems. The basic jaggery crushing small industry is also facing problems due to not getting/renewal of crush licence in time, power problems and the present policy is not supporting the very small jaggery crushing industry and the small jaggery industry is on the verge of closure.

I urge upon the Union Government to increase the MSP for sugarcane and introduce the new Scientific Policy for this industry for survival of sugarcane farmers, sugarcane industry and the small jaggery industry in the country.

* English translation of the speech originally delivered in Kannada.

(xviii) Need to take necessary steps to commence the construction work of the international airport at Pune, Maharashtra

SHRIMATI SUPRIYA SULE (BARAMATI): In the last few years, Pune has grown rapidly and has become one of the important and attractive destinations for education, automobiles, and Information Technology industries in the country. But the city still lacks the facility of an international airport. The existing city airport is unable to accommodate and handle both cargo aircraft and a large number of passengers. In the absence of international flight connectivity facilities, passengers have either to go to Mumbai or to Delhi for taking international flights. The farmers are adversely impacted as their agricultural and floriculture products are reaching international markets late. Therefore, the necessary steps for construction of the proposed new international airport at Pune needs to be taken urgently. The project is very essential for the progress of the region. The new airport will not only open the gateway for Pune and adjoining cities, but will also bring in more business and enhance the connectivity with international destinations. Besides, it will facilitate a large number of people and help in boosting the economy of the region. Therefore, the hurdles in the project, such as land acquisition, should be sorted out urgently. As the project has been delayed, it is, therefore, urged upon the Minister of Civil Aviation to start the construction work of the international airport at Pune without any further delay.

14.43 hrs**SECURITIES LAWS (AMENDMENT) BILL, 2014 – Contd.**

HON. CHAIRPERSON : The House shall now take up Item No. 11.

Dr. Kirit Somaiya.

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : सम्माननीय सभापति महोदय, हम सिक्योरिटी लॉज अमेंडमेंट बिल-2014 डिसकस कर रहे हैं। अगर हम इस बिल के स्टेटमेंट ऑफ ऑब्जेक्ट्स एंड रीजन्स पढ़ें, सेबी एक्ट के ऑब्जेक्टिव पढ़ेंगे तो उसमें लिखा है -

“The SEBI Act was enacted for the establishment of the Security Exchange Board with the object of protecting the interest of investors.”

सभापति महोदय, मैं आपके द्वारा माननीय मंत्री जी का ध्यान आकर्षित कराना चाहता हूँ कि बीते साल, दो साल, पांच साल, सात साल, जो एक के बाद एक पॉजी स्कीम्स, जो सो-कॉल्ड बोगस चिट फंड स्कीम्स आईं, एक्सपोज हुईं तो प्रोटेक्शन किनका हुआ? क्या स्मॉल इन्वेस्टर्स का प्रोटेक्शन हुआ? क्या इन्वेस्टर्स को पैसे वापस मिले? जो फ्राडुलेंट चीटर प्रमोटर्स थे, उनमें से कितने लोगों को सजा हुई? मैं आपके माध्यम से मंत्री जी का ध्यान आकर्षित कराना चाहता हूँ कि माननीय मंत्री जी ने जो अमेंडमेंट रखा है, उसमें सैक्शन -11 है और सैक्शन -11 में इन्वेस्टर प्रोटेक्शन एजुकेशन फंड का जिक्र हुआ है। माननीय मंत्री महोदय जब कम्पनी अफेयर्स मंत्री थे, उन्होंने कम्पनी डिपार्टमेंट में कम्पनीज़ लॉज़ का अमेंडमेंट करके अनक्लेम्ड डिविडेंड को इन्वेस्टर एजुकेशन फंड के लिए प्रोविजन किया। मैं मंत्री महोदय से जानना चाहूंगा कि दस साल में कितना अनक्लेम्ड डिविडेंड भारत सरकार के फंड में ट्रांसफर हुआ। क्या उसमें से एक प्रतिशत भी इन्वेस्टर एजुकेशन, इन्वेस्टर्स अवेयरनेस के लिए खर्च हुआ? आपने बहुत अच्छे उद्देश्य से एक बड़ा कदम उठाया था which certainly I appreciate. लेकिन जब तक हम इन्वेस्टर को एजुकेट नहीं करेंगे, वह 12, 15, 25, 40 प्रतिशत रिटर्न वाली स्कीम में पैसा डालेगा, ब्याज जाएगा और मूलधन भी जाएगा। मेरी प्रार्थना है कि जब आप सेबी को अनक्लेम्ड डिविडेंड का अधिकार देने जा रहे हैं तो प्लीज़ इसी के साथ एक एक्शन प्लान डालिए, इनबिल्ट एकाउंटेबिलिटी डालिए। सेबी को भी सात साल पहले जिम्मेदारी और फंड दिया गया। For your information, I am heading an Investors’

Education Organisation. सेबी से पूछिए बीते पांच सालों में कितनी बार इन्वैस्टर्स एजुकेशन एसोसिएशन फंड की मीटिंग बुलाई, क्या-क्या किया। मैं आपके अमेंडमेंट का समर्थन करता हूँ, लेकिन साथ ही उसमें एकाउंटेबिलिटी क्लॉज़ डालिए।

I would like to draw your attention to Section 11 (aa) - माननीय मंत्री महोदय फाइनेंस से लेकर लॉ में भी एक्सपर्ट हैं। सौ करोड़ से ऊपर की कम्पनियां, पॉन्जी स्कीम, SEBI will monitor.

मैं आपको एक-दो उदाहरण देना चाहता हूँ। पॉन्जी कम्पनी, बोगस चिट फंड कम्पनी वाले और उनके कन्सलटेंट हमसे ज्यादा होशियार हैं। हम सौ करोड़ की लिमिट डालेंगे, वे उसमें दूसरी लेयर ऑफ कम्पनीज़ क्रिएट करके इसमें से बॉय पास निकालेंगे। I had a discussion with several officials in the last two months. जैसे एमपीआईडी यानी हरेक स्टेट में प्रोटेक्शन ऑफ डिपॉजिटर्स एक्ट है। Every State, almost all States have executed. यहां कॉनफ्लिक्ट ऑफ इंटरस्ट होगा और ग्रे एरिया क्रिएट होगा कि कौन सा स्टेट इन्वैस्टर डिपॉजिटरीज़ एक्ट के अंतर्गत कार्यवाही करेगा, कहां सेबी जाएगी, कहां एनबीएफसी जाएगा, कहां कम्पनी अफेयर्स मिनिस्ट्री जाएगी। मैं माननीय मंत्री महोदय से रिव्यू करना चाहूंगा कि इसके बारे में कोआर्डिनेटेड एफर्ट्स करने पड़ेंगे, थोड़ी क्लैरिटी लानी पड़ेगी।

सैक्शन 11(बी) - इसमें हमने ज्युडीशियरी को एडिशनल पावर दी है। आप सेबी को एडिशनल पावर दीजिए। जब ज्युडीशियरी की पावर की बात करते हैं तो सभापति महोदय, एक दुर्देव की बात है। हाई कोर्ट ने पॉन्जी स्कीम पर एक आर्डर दिया। काफी डिटेल आर्डर है। High Court had asked CBI to investigate. ... (व्यवधान) मुम्बई हाई कोर्ट ने स्पीक एशिया में दिया और मध्य प्रदेश हाई कोर्ट ने पॉन्जी स्कीम में दिया। हाई कोर्ट ने एक साल पिटीशन की हियरिंग कंटीन्यू रखी। Madhya Pradesh High Court asked CBI to investigate. मैं सदन से कहना चाहूंगा कि सीबीआई के जिस अधिकारी ने इस पर स्टडी करके, इन्वैस्टीगेशन करके रिपोर्ट दी है, हमें उस अधिकारी को कॉम्प्लीमेंट करना चाहिए। उसने जो हिम्मत की, हजारों-हजारों करोड़ की पॉन्जी बोगस कम्पनियां हैं, 33 कम्पनियां। CBI officials went into the details. इसमें सीबीआई को 5 जुलाई, 2011 को प्रिलिमनरी इन्क्वारी रजिस्टर की। It was on the instruction of the Madhya Pradesh High Court and the final order came on 13th July, 2012. एक साल में कम्प्लीट किया। सीबीआई की फाइंडिंग, मैं आपको 4-5 उदाहरण देना चाहूंगा। One Ponzi company's livestock availability was examined and it was seen

that against a total customer of 6,48,406 all over India, the company has a livestock of only 16,876 buffaloes.

आप समझ लीजिए कि हम सब एक होकर ऊपर उठें। 6 लाख 48 हजार कस्टमर्स से पैसे इकट्ठे किये गये और सिर्फ 16 हजार भैंसे हैं। हममें से कोई भी जायेगा, जितेन्द्र रेड्डी जी जायेंगे, तो कहेंगे कि वह काली भैंस दिख रही है, वह आपकी है। ... (व्यवधान)

सभापति महोदय, मैं आपको एक दूसरा एग्जाम्पल देना चाहता हूँ। The name of another company is KBCL. It is said there that the total unit is 15,51,381 square yards which is allotted to 3,97,532 customers. 3,97,532 कस्टमर्स को प्लॉट बेचा। वह एग्रीकल्चर लैंड है। कितने एलॉटमेंट लैटर्स इश्यू किये? It is only 14,706 allotment orders. बाकी का पैसा कहां गया? In most of these ponzi companies, बाकी का पैसा मॉल, रियल इस्टेट, होटल्स, अभी एक महाराष्ट्र की, पुणे की एक पांज़ी कम्पनी ने हेलिकॉप्टर खरीदा है। हम पोलिटिशियन्स को बोलते हैं कि तुम्हें प्रवास करना है, दौरा करना है, पोलिटिकल कम्पेन करना है, तो हेलिकॉप्टर में बैठकर घूमो। मैं आपको एक और एग्जाम्पल देना चाहूंगा। एक कम्पनी दो नाम से चलती है। एक कम्पनी में 6,71,121 कस्टमर्स हैं and allotment is made to only 102. These are the findings of CBI and the official High Court orders. यह किरीट सोमेया का भाषण नहीं है। What has the system done for the last one-and-a-half years? They are sitting on all these papers. मैं उसके ऊपर भी आऊंगा। दूसरी कम्पनी में there are 13,49,615 customers, and allotment is only 157. एक दिन में 2,52,72,990 स्तनजोत प्लॉट्स बेचे। They have collected money for it. एक प्लॉट का 5 हजार रूपया, 2,52,72,990 और उसके सामने 2,72,720 प्लॉट्स ऐवेलेबल है। It is only 1.14 per cent of it. The High Court categorically stated that thus the inquiry is conducted on 33 companies. 33 कम्पनीज में से 13 कम्पनीज पूरे देश में, सात राज्यों में मल्टी स्टेट कम्पनीज के रूप में पांज़ी कम्पनी चलाती हैं। The amount involved is more than Rs. 1 lakh crore. One year back, namely, in July, 2013, the High Court issued an order to the Ministry of Company Affairs, to SEBI, the Ministry of Finance, RBI and various State Governments. The High Court has told that 40 per cent commission has been paid. यह कैसे चलेगा? These are all ponzi companies and that is why, the High Court ordered ultimately that all the respective regulators, the various

Government Departments should immediately initiate action. मैंने पिछले महीने रेगुलेटर के साथ इन्क्वायरी की। अप्रैल-मई महीने तक कोई एक्शन नहीं हुआ है। सीबीआई के अधिकारी को सम्पर्क करने का प्रयत्न किया, तो मेरी वह मेहनत भी पानी में चली गयी।

Why and how has this happened? किसके पैसे जा रहे हैं?

सभापति महोदय, सिर्फ यहां से नहीं अटक रहा। इससे आगे मुझे इस बात का अफसोस हो रहा है, मैं माननीय मंत्री महोदय जी से प्रार्थना करना चाहूंगा कि all these companies have now found out another way of loot. It is through multi-State cooperative credit society. मल्टी स्टेट कोऑपरेटिव क्रेडिट सोसायटीज अब स्टार्ट कर दी। हाई कोर्ट ने आर्डर दिये थे, उसके विरुद्ध सीबीआई ने कुछ कम्पनियों के खिलाफ एक्शन लिया। उसमें से एक कम्पनी के खिलाफ कम्प्लेंट 2 जून, 2010 को आयी थी। The SEBI took action on 17th July, 2013. The High Court also gave the order. उसके बाद इस कंपनी ने मल्टी स्टेट क्रेडिट सोसायटी चालू कर दी, उसका आज मुझे ई-मेल आया है after yesterday's debate. डिटेल्ड ई-मेल आया है कि इस कंपनी ने हेलीकॉप्टर खरीदे हैं और उसमें आपको, मुझे, ब्यूरोक्रेट्स तथा एक्जिक्यूटिव्स को घुमाते हैं। मैं दूसरी कंपनी के बारे में बताता हूँ। ... (व्यवधान) I want at least today's discussion for the small investors. You know what had happened in West Bengal. You know better than me. वेस्ट बंगाल में किस प्रकार से पॉलिटिकल नेक्सस सामने आया है। हम में से कुछ लोग... (व्यवधान) सभापति महोदय, मैं अभी माननीय मंत्री महोदय का ध्यान सेबी के ऊपर लाना चाहूंगा। हम कहीं पर एकाउंटैबिलिटी इस्टैबलिश करेंगे या नहीं? सेबी, आरओसी, आरबीआई, ईडी आदि सभी के पास ये डिटेल्स हैं। I would like to request कि हम जब इतने ज्यूडिशियरी पावर्स देते हैं, सीज़ करने का पावर देते हैं, तो उसके साथ एकाउंटैबिलिटी भी इस्टैबलिश करें। We have to bring transparency. नहीं तो लोगों के पैसे लूटते रहेंगे। आज तक कितने लोगों को सज़ा हुई? कितने लोग जेल में गये? मैंने एक विषय के संबंध में कहा था कि नासिक की केबीसीएल कंपनी में चार लोगों की मृत्यु हो गयी और आज उस कंपनी का मालिक ...* सिंगापुर में बैठा है। सिंगापुर में छः कंपनियाँ निकालीं। सात सौ चालीस करोड़ रुपये सिंगापुर ट्रांसफर कर दिये। For the last one month I am interacting with the State Government and the Government of India कि उसके खिलाफ एक्शन लिया जाए, सीबीआई उसकी इन्वेस्टीगेशन इनिशिएट करे। लेकिन अभी तक उस संबंध में कुछ नहीं हुआ। सभापति महोदय, मैं वित्त मंत्री महोदय को

* Not recorded.

बताना चाहूंगा कि there is another type of scam, पैन-कार्ड टाइप का। ये पैन-कार्ड इश्यू करते हैं। जिसे कहते हैं, शेयरिंग ऑफ टाइम रिसॉर्ट। शेयरिंग ऑफ टाइम रिसॉर्ट का अभी एक ऑर्डर आया है, that is most interesting. The Pan Card Limited have sold 1,35,00,000 rooms. जैसे आप टाइम शेयरिंग रिसॉर्ट के मेम्बर बनते हैं, कि साल में 25 हजार रुपया भरें और आपको चार नाइट्स गोवा, दिल्ली आदि जहाँ भी घूमना है, घूमने के लिए मिलेगा including international tours. उस पैसे से उसने क्या किया? फॉरेन में एक दर्जन कंपनियाँ खोलीं। यहाँ पर होटल्स खोले, मॉल्स खोले। क्या आपको पता है कि बुकिंग कितने होटल्स का है? केवल 0.34 प्रतिशत बुकिंग है। यदि कंज्यूमर मांगता है, तो वे कहते हैं कि अवेलेबल नहीं है, ओवर-बुक हो गया है, आप लेट हो गये।

सभापति महोदय, नेशनल स्टॉक एक्सचेंज क्या है? There is National Stock Exchange Scam. It is purely ponzi. One year is over, 18 हजार इन्वेस्टर्स के पैसे फंस गये हैं, ये ईमानदार इन्वेस्टर्स के पैसे थे। Because the NSE was given sensitive authenticity from the Government. सभापति महोदय, आपको भी ध्यान होगा, इस विषय में अनेक बार मेरी आप से चर्चा हुई थी। इसे सरकार ने वर्ष 2007 में illogical accession दे दिया without building a regulatory system. कह दिया कि आप रेगुलेटर से मुक्त हो। सरकार ने प्रमोटर पर विश्वास किया। लेकिन मैं सरकार के लिए कुछ नहीं बोल रहा हूँ। लेकिन उस प्रमोटर ... *ने क्या किया? उसने पूरे देश, पूरे फाइनेंस सिस्टम को खरीद लिया, उसे करप्ट कर दिया। क्या हमारे देश में, हमारी फाइनेंस सिस्टम रेगुलेटर इस प्रकार डिफाल्ट होगी और हम बैठे देखते रहेंगे।

HON. CHAIRPERSON : Dr. Kirit Somaiya, please hear me.

... (Interruptions)

HON. CHAIRPERSON: Dr. Somaiya, please hear me. You have already taken half an hour. There are other Members from your Party to speak.

DR. KIRIT SOMAIYA : I will conclude within five minutes .

* Not recorded.

15.00 hrs

मैं मल्टीस्टेट कोआपरेटिव का एग्जाम्पल दे रहा था। जब भाईचंद हीराचंद मल्टीस्टेट कोआपरेटिव की ऑडिट हुई, तो पता चला कि मदन, छगन, लखन, राम, इन लोगों के नाम से पैसे जमा हैं। मैं आपके ध्यान में लाना चाहता हूँ कि ऐसी पॉजी कंपनीज में पैसा कहां से आता है? **This is a very vital point being discussed and debated with experts.** एक पैसा होता है छोटे निवेशकों का, दूसरा होता है मनीलॉडरिंग, तीसरा होता है टेरर मनी, चौथा होता है ड्रग मनी और पांचवा पैसा होता है, मैं पूरी जिम्मेदारी से आपको बता रहा हूँ, यह पैसा कहां से आता है, अभी तक पता नहीं चला है। पता नहीं चलता है। इस पैसे के लिए बोगस करेंसी नोट छपी जाती है या कहां से आता है या पैसा, क्योंकि जब कोई भी पॉजी कंपनी एक्सपोज होती है, तो अगर वह रियल कंपनी है, उसके दस हजार इनवेस्टर लाइन में लग जाते हैं। इन कुछ कंपनीज के प्रमोटर्स के खिलाफ एक्शन होने के बाद, जेल में जाने के बाद भी एक भी इनवेस्टर बाहर नहीं आता है, तो यह पैसा कहां से आया था? इसलिए मैं कहना चाहूंगा कि यह देश के लिए बहुत बड़ा चैलेंज है। मैं यही प्रार्थना करूंगा कि आज आपने इनिशिएटिव लिया है, एक लाख करोड़ रुपया इसमें फंसा हुआ है। हम सब मिलकर इस विषय पर स्टडी करें, हमारे देश में लोकतंत्र को इस प्रकार के बोगस पॉजी लोग खरीद न सकें, इसलिए सब साथ में मिलकर ट्रांसपेरेंसी लाएं, छोटे निवेशकों की रक्षा करें।

SHRI KALYAN BANERJEE (SREERAMPUR): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak on this Bill. The Bill has lastly come before the House. There is a touch of one of the famous legal luminaries of our country which was expected to be there.

Sir, today, I am very candid that I have a very little knowledge to give any advice to the hon. Finance Minister on the aspect of law. I am not doing that. Please take it that I am trying to assist you. Earlier, I had got the opportunity in the 1990s when I was working as a junior with you in a few matters. With all these things, I am trying to assist you. Please never think that I am trying to give you any suggestion or advice. I am a very little person to do that.

The Securities and Exchange Board of India Act, 1992, was enacted for the purpose of increasing the confidence of investors in terms of their investment in the securities market.

15.02 hrs (Shri Konakalla Narayana Rao *in the Chair*)

But the passage of time has proved that neither have the authorities under the SEBI Act acted in true spirit of the Act nor does the Act make appropriate provisions to pin out the real culprits. Inaction on the part of the authorities under the SEBI Act, the lackadaisical attitude of the authorities under the SEBI Act have reduced the entire spirit of the Act in our country. Sufficient provisions were not there. Because of the inaction and not making appropriate provisions, steps were not taken against the erring stock-brokers, sub-brokers, share transfer agents, other intermediaries and the Non-Banking Financial Institutions who are associated with the securities market and to refund the money to the poor investors.

Chit funds have grown in the country like mushroom. In our State, from 1984, a large number of chit funds have been started functioning but these chit funds have not been registered under the SEBI Act itself. The Act has come into force in 1992. Before that, another Act was there. For a long time, for three decades, the chit funds which have not been registered have been functioning

according to their whims and nobody has touched them. Today, I am not at all blaming the hon. Finance Minister and the Ministry but I am just pointing out since you are here.

I can expect under your supervision that the provisions of the Act would be implemented throughout the country as expeditiously as possible. We are happy that based on the experience gained over the years the Government has brought this amendment Bill, 2014 providing for stringent provisions for adjudication, and special courts for dealing with the offences.

In our country, there is no dearth of laws. Sufficient laws are there but the problem is about its execution. Acts are not being executed properly in time by the authorities under the Act. The authorities under the SEBI are not executing the Act at all. Possibly they have not understood as to what are the aims and objectives of the Act itself and as to what responsibilities have been given to them. I will request that in future the Government, especially the hon. Finance Minister should make a provision for taking steps for refunding the money of the poor investor. I would like to just intimate you – you may be aware of the facts – that in our State, in Sanchayata's matter, Kolkata High Court has exercised its jurisdiction and appointed a Committee, which gave a report which resulted in returning the money to the poor investor. The orders have been upheld by the Supreme Court. But for the last 20 years, the matter is still continuing for the purpose of returning the money to the investors because the Act did not make such a provision earlier at all. Why no steps have been taken by the authorities under the Act for decades together against the non-financial institutions, dealing with the chit funds who have not registered under the Act at all?

I have a very humble view, which I am expressing to you. Why should the title be 'Chit Fund'? Why is the Department called 'Disinvestment'? The reading of the title would say that the country is encouraging 'chit funds'. On the contrary, I have a suggestion that in future the Government should try to amend the title. At least, the Chit Funds Regulatory Act should come. This type of title is not at all

encouraging. The Board under the Act is an institution. I am not oblivious of the fact that the appointment of the Chairman of the Board was challenged and was upheld by the Supreme Court. That is a question of legality. The person who is holding such a high post should be a clean man; nobody should speak anything against him. Such a standard is needed for the Chairman of the SEBI. It does not augur well for the vibrant democracy to be politically motivated. Its functions should be transparent; it should have complete autonomy; it should not have any political agenda; it should act only for the public interest. It should not act as another Central Bureau of Investigation in our country. For decades, we have seen that the CBI is being used for political purposes only. It should not be used like that. I am informing you that CBI has taken up eight cases in our State but in all the eight cases, it has not completed the trial at all.

Handing over cases to the CBI has become a fashion these days. I would like to suggest to the hon. Minister of Finance to ask the income tax authorities to investigate as to who are the big investors in chit funds now and what is the source of the money for such investment.

Sir, my experience in tribunals is not good. Two weeks ago, I had to go to the Company Law Board at Kolkata. The matter was listed as the first one after the recess. The judge came at 3.45 p.m. Almost all the tribunals are functioning like this. Shri Arun Jaitley is the Finance Minister here. As I have already said, he is one of the top legal luminaries of our country and I have the deepest respect for him. So, I would request him to kindly take necessary steps to ensure that all the tribunals function properly. They should act independently, without having any political agenda and without any motive. The Chairman of SEBI and other members of the Board should be people of high integrity. Such type of people should be appointed whose behaviour, conduct and past records are above board.

In our State, we have enacted an Act similar to this amendment. But incidentally and unfortunately because of the communication gap with the last UPA Government, – UPA II was only for communication and not for

implementing anything - the Act did not get the assent of the hon. President of India. I would request the present Government not to behave like the UPA II. I would request the Finance Minister to instil confidence among investors. The people of this country, the small investors should have confidence that there is a person under whose supervision all the erring persons would be booked and trials concluded soon.

In this Bill, the Minister has moved an amendment to Clause 22 to the effect that a High Court Judge having the experience of dealing with cases in the Sessions Court would be appointed as the Chairman of the Board. Similarly, the Minister has made another provision that an advocate with seven years experience would be appointed as the prosecutor. When the Minister is making a provision that a High Court Judge with experience of dealing with cases in the Sessions Court would be appointed as the Chairman, I would like to suggest to the Minister that he should add a provision that an advocate with seven years experience and also experience in criminal trials should only be appointed as the prosecutor. This is my suggestion for his consideration in future.

With these words, Mr. Chairman, Sir, I thank you for giving me extra time.

15.14 hrs

SHRI P. NAGARAJAN (COIMBATORE): Hon. Chairman, Sir, at the outset, I would like to recite a famous Tamil song which goes like this:

*“Amma endru azhaikkadha uyirillaiye
Ammavai vanangamal uyarvillaiye.”*

Sir, this is my maiden speech. So I would like to bow my head in reverence towards the direction in which our leader *Puratchi Thalaivi* Amma is there before starting my speech. I would like to thank you for giving me this opportunity to express my views on the Bill further to amend the Securities and Exchange Board of India Act, 1992, the Securities Contracts (Regulation) Act, 1956 and the Depositories Act, 1996.

Sir, it is my maiden speech in the Parliament. Before I rise to speak on this, first of all, I would express my sincere gratitude to our beloved, dynamic and national leader, the hon. Chief Minister of Tamil Nadu, *Puratchi Thalaivi* Amma to select me and my constituency people of Coimbatore to have elected me as a Member of Parliament.

The Securities and Exchange Board of India, established in the year 1988, is the regulator for the securities market in India. It was given statutory powers in April 1992 through the SEBI Act. The basic function of the Securities and Exchange Board of India is to protect the interests of investors in securities and to promote the development of, and to regulate the securities market. SEBI has to be responsive for the issuers of securities, the investors and the market intermediaries.

The performance of SEBI is the indicator of the health of the economy. That is an ideal situation. But, that is not happening always. There are unpredictable ups and downs and rise and fall seen often. It was witnessed in the past in our economy due to some mismanagement of the earlier Governments and their inability to control the economic activities.

The country has already faced many securities scams like the Harshad Mehta scam, the Ketan Parekh scam in which a few individuals got benefit and investors and Government incurred huge losses. We know that still there are a number of scams in the stock markets in different parts of the country calling for corrective actions to inspire confidence of the investing community, particularly the small and retail investors.

SEBI has also been instrumental in taking quick and effective steps in the light of the global meltdown. I would like to request the hon. Finance Minister to pay special attention to online trade on essential items, particularly food grains in the country. It is because, through online trade on food grains, the speculative traders are hoarding the food grains and creating shortage of supply and also creating artificial demand for the goods which lead to high prices and inflation. Further, the agriculture products sold through online trade are purchased by the middlemen and speculative traders from the farmers at a very low rate and are sold at a higher rate by the traders, but the farmers are not getting benefit out of this. Hence, I request the hon. Minister to ban the online trading of food grains.

Further, the people who purchase things – other than the food grains – online are getting cheated. They receive inferior or sub-standard products and also false promises from online traders. There are a number of instances to prove these cases. So, I request the hon. Minister to take stern action against those fraudulent online traders and also to ban such online sites.

The office of SEBI is situated at Mumbai with its regional offices at Kolkata, Delhi, Chennai and Ahmedabad. It has recently opened local offices at Jaipur and Bangalore and is planning to open offices at Guwahati, Bhubaneswar, Patna, Kochi and Chandigarh in the Financial Year 2013-14.

Coimbatore city is the second big city and an industrial hub of Tamil Nadu. It is considered the Manchester of South India. I would like to request the hon. Minister of Finance to open a local office of SEBI at Coimbatore to facilitate the traders and all business community people to transact their business activities without any difficulty.

Now the Government has brought the Securities Laws (Amendment) Bill, 2014 with various amendments like settlement of administrative and civil proceedings, offences triable by special courts, recovery of amounts, settlement of administrative and civil proceedings.

The Bill seeks to provide for effective protection of investors in cases where there is fraudulent diversion of money raised from investors and to monitor collective investment schemes and to ensure that such schemes as are flourishing at the expense of innocent investors are curbed. Many cases are pending regarding market aberrations practised by fraudulent traders.

The Bill seeks to constitute special courts for prosecution of offences under the prevailing security laws to provide speedy trial. The Bill empowers the Chairman of SEBI to authorise search and seizure of documents relevant to an investigation.

I hope the Bill will be passed with proposed amendments. It will bring necessary changes and achieve the objects for bringing this Bill in Parliament.

With these comments, before I conclude my speech, please consider Puruchi Talaivi Amma's words as divine as in the Epics and Vedas. As our hon. Puruchi Talaivi Amma has welcomed the Budget, we welcome the Bill.

..

SHRI RABINDRA KUMAR JENA (BALASORE): Thank you so much, Sir, for giving me an opportunity to participate in this Bill. I also thank our leader and the Chief Whip who have allowed me to speak on this Bill.

I come from Balasore District of Odisha, which is one of the worst sufferers of this Ponzi scheme. About 30 NBFCs and chit funds are operating in our district. They have apparently mobilized more than Rs. 2000 crore from about five lakh investors of our district alone. My district has a population of about 23 lakh. That means, one out of every five individuals have been a victim of this kind of a scheme. Our hon. Chief Minister Shri Naveen Patnaik has cracked down all Ponzi schemes last year.

Having said this let me come to some of the national issues. In one of the reports and surveys conducted by E&Y, a couple of months back, it is reported that more than 34,000 NBFC companies are operating in India. They do not have permission either of RBI or are not registered with RBI at all. In another report PTI had reported that in last one year alone, in 2013, Rs. 40,000 crore have been lost by small investors in this kind of a Ponzi scheme. Yesterday, when the debate was initiated by one of our senior colleagues, it was said that under the Company Affairs Ministry, there are about 700 companies who have decamped with about Rs. 29,000 crore in the name of vanishing companies. Who are those vanishing companies? They are those companies who mobilize money from the public and coolly and silently disappear without any trace of them in the Registrar Office. So in the light of the above revelations and facts, this Bill is very essential and need of the hour. Sooner we pass it, better it is for the country.

Let me place before you a couple of very serious observations. First, the Standing Committee on Finance has very categorically and explicitly stated that let there be a complete ban on all those investment schemes which saw astronomical returns or more than reasonable returns. So the question is that why should not we stop it then and there? Why are we allowing such things to grow

and take policing actions like search and seizure tomorrow? The second and the most crucial observation is – I will urge upon the hon. Minister to take a serious note on this view – about the cap of Rs. 100 crore by SEBI. Why is there Rs. 100 crore cap? What is the rationale behind it? These Ponzi scheme fellows are more than extra-smart. They will have ten schemes of Rs. 25 crore each. By this way they will get out of the ambit of SEBI. I will not be surprised if we come to this House five or ten years later with another amendment. But by that time, lakhs of investors would have suffered and suicide happened. I have seen with my own eyes that people in my constituency have drawn money from their Provident Fund, selling their assets, jewellerys and everything with the expectation of multiplying their money quickly. They have become a victim today.

In Odisha, in the last one year, the Government has cracked down 163 companies and filed cases against 570 persons. About 640 people have already been arrested. Out of these 163 companies, most of them are below Rs. 100 crore limit. They are designed in a manner so that they will go on mobilizing Rs. 10 crore, Rs. 20 crore and Rs. 30 crore and get out of the ambit of SEBI.

This is a very serious matter. I would once again request the Government to remove this Rs. 100 crore cap. Are we giving too much power to SEBI in the light of the very definition of collective investment scheme? Is it essential that the legislative power is delegated to SEBI?

SEBI is basically a market regulator. Are we giving too much of policing power to do policing, to do search, to do seizure and to do arrest? In that process, is there a probability that SEBI will lose sight of its own job of regulating the market and doing too much of policing job?

I would urge upon the hon. Minister, through you, Sir, to take serious cognizance of all these concerns and more particularly about the cap of Rs.100 crore, and without which the very purpose of the Bill may get defeated in the first place.

SHRI ARVIND SAWANT (MUMBAI SOUTH): Hon. Chairman, Sir, I would like to thank you for granting me permission to place my support to the long awaited Securities Laws (Amendment) Bill, 2014.

In the State of Maharashtra we faced a number of frauds because of various chit funds, mutual funds and other funds. Anybody comes in the market, launches a company, and the common man starts investing in that company. I can give you one example. Five years or ten years back, one person by name Sheregar had started a company and fooled people by asking them to invest their money saying that their investment would become double. A number of people, right from officers to common people, invested their money. Now-a-days, a common man is aware of the market. People do not know whether the company is legal or illegal; whether the company is registered under the Companies Act or not. Which are these companies? These companies are establishing their offices. Ten days back, we heard about serious chit fund frauds in Nasik. Thousands of crores of rupees were fraudulently swallowed by the company. The farmers, lower middle-class people and service-class earners invested their money expecting good return for their investment. SEBI, being a regulatory body, is not able to do anything over there. This Bill is going to provide SEBI the necessary teeth, which they have desired for a long time.

As regards the amendment in Section 1, I really feel happy about it. Earlier they were prevented to get information. Now, this Bill will provide them to get information from anybody and to see whatever has been done by the company is correct or wrong; whether they have done any fraud; and whether they have deceived people. The amendment in this particular Section, which is giving protection to the investors, is a welcome move.

The second one is about insertion of a new sub-section. It says: "to insert a new sub-section 5 in Section 11 of SEBI Act to provide that the amount disgorged, pursuant to a direction issued under Section 11B of this Act or Section 12A of the

Securities Contracts (Regulation) Act, 1956 or Section 19 of the Depositories Act, 1996, as the case may be, shall be credited to the Investor Protection and Education Fund established by the Board.” Sir, what a welcome idea! Maybe the earlier Government has done it. People were deceived. Many persons had lost their money. These poor people thought that they would hardly get 8 per cent or 9 per cent by keeping their money in the bank and by investing in these companies their money would be doubled quickly. These companies start luring people to invest their money with them. Initially they refunded their money with interest, and their credibility, in the initial stage, increased in the market. SEBI should take cognizance of such companies.

I would request the hon. Minister that somebody should be kept to see as to what are the advertisements that are coming in the newspapers particularly about investments. Everyday, a number of advertisements are coming throughout the country, where they ask people to deposit their money by saying that the return will be very high. Nobody is there to see whether that company, which is offering stocks or shares or whatever it may be, is a registered company or not. We have found that some of the companies have done hell of a fraud, but they were not even registered. Who is going to look after this matter? The police is also ignorant of it or be hand-in-glove with them and keep silent on such issues.

Now, these things, which have been provided in different sections, are welcome ideas. But the only thing is this. Is it contradictory somewhere to the Companies Act? That has to be seen. The Companies Act says something whereas the SEBI Act says something else. They should not be contradictory to each other. That has to be taken care of. I hope utmost care would be taken. I know, the hon. Finance Minister is competent enough and he is known for it. Whatever he does, he does it for the society.

My Government is bringing this Bill and I heartily welcome this Bill. The disgorgement order, particularly, is a wonderful thing, which he is going to do. Even the SEBI Chairman has welcomed this Bill. He has said that 'SEBI would not have to go to a civil court and take permission for recovery. SEBI has to go to the civil court, take the permission, and then go for recovery. Now, you are going to have your own courts. SEBI will go to their own court, take the permission for seeking recovery. The permission is going to be there but here, as the independent court will be there, the matter would be resolved quickly.

Sir, once again, I welcome this Bill and support it wholeheartedly.

*SHRI M. MURLI MOHAN (RAJAH MUNDRY): Sir, I will speak in Telugu.

There was a popular story in my village. There were some monkeys in a village, which used to destroy crops. One businessman visited that village and offered to buy those monkeys at Rs.1000 each. Villagers thought, he must be insane. Some villagers caught 10 monkeys and handed over to that businessman. As promised, that businessman paid Rs.1000 per monkey. After a week, that businessman offered Rs 2000 per monkey. This time even those villagers who did not believe that businessman earlier, believed him and caught 500 monkeys. That businessman bought those monkeys at the rate of Rs.2000 each. After a week, that businessman offered Rs.3000 per monkey and accordingly paid for the monkeys. After a month, he comes again and asks for monkeys. Villagers say that they don't have any monkeys. Businessman offers them Rs. 10,000 per monkey. Villagers believed that businessman and went in search of monkeys in surrounding villages. The monkeys in surrounding villages were offered for Rs.8000 each. Villagers thought that they can still make a profit of Rs.2000 per monkey, and bought those monkeys with whatever money they had. When they returned to their village to sell those monkeys to that businessman, he was found missing and apparently he fled that village. That businessman sold back those monkeys at higher cost, which he actually bought from the villagers at cheaper rates. This is the situation that we can relate to our share market scenario.

Some big businessmen are creating artificial value to insignificant shares and imaginary transactions are being made to create that artificial value. By doing so they are attracting innocent investors from poor and middle class to buy those shares at higher prices. This is how investors are cheated in share market. To check such malpractices we have SEBI Act in place. The objective of this act is to protect investors. But there are loopholes in this act which are being manipulated.

Similarly, there is a Micro-Finance Scheme which is meant to serve poor people of rural areas. Our Chief Minister Shri Nara Chandra Babu Naidu during

* English translation of the speech originally delivered in Telugu.

his tenure between 1995 and 2004 has introduced DWACRA scheme for empowerment of women in rural areas. Under this scheme, women were encouraged to start business by providing loans. This is how women were benefitted by this scheme. But unfortunately, from 2004 to 2013 TDP was out of power and there was Congress Government. During that period some fake groups enrolled under DWARCA scheme and deprived real beneficiaries from the benefits of the scheme. As a result that scheme became ineffective.

Similarly, there is a practice of Multi-Level Marketing where a businessman asks people to become members by investing Rs.10,000 which would be refunded on enrolling 10 more members. They further mislead innocent investors by promising Rs.10 lakh in one year. Similarly, there are daily chits, weekly chits and monthly chits, where small time businessmen are cheated in many ways.

All such economic offences should be brought under SEBI Act and it should be made foolproof to protect interest of investors. Especially, poor and middle class people should be protected. I thank Hon. Finance Minister for this initiative and I request him to protect interests of poor and innocent investors by making this Act more effective..

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Respected Chairman, thank you for the opportunity.

The amendment to the 1992 Securities and Exchange Board of India Act is long overdue. I think all the Members in this House agree and they have expressed this view in the discussion. Also, considering there are so many Ponzi schemes, a lot of the amendments here were actually lauded by most of the Members. I think the Finance Minister rightly mentioned the nature of the violations and the nature of the aberrations which have changed since 1992 and so this amendment is essential.

I will quickly go through three or four points in the Amendment Bill. One is to regulate collective investment scheme which is very important. It catches the Ponzi scheme. My concern is about the definition. I think other Members also expressed the same concern. Now the limit is Rs.100 crore. In our Bombay Stock Exchange, we have hundreds and hundreds of companies which are just above Rs.30 crore or Rs.40 crore market caps. So, why should the limit of this be Rs.100 crore? It is because many Ponzi schemes are just Rs.10 crore, Rs.20 crore and Rs.30 crore. So, let us catch those fish also in this net.

Also, I think the definition was wide, and rightly, the Finance Minister narrowed the definition so that it excludes co-operative farming, co-operative banks and things like that but I think it still has a potential of including group housing and group purchasing. Maybe, I think the definition needs to be tinkered down a little bit more.

Secondly, about the disgorgement of unfair gains, it is a fantastic job. We all appreciate it. But I think the fund disgorged goes to the Investor Protection and Education Fund. But what about the affected third party? Sometimes the fund may not reach the affected third party. I think that needs to be looked into....
(*Interruptions*) I have one more point. About giving powers to SEBI, on one side you want to give teeth to SEBI so that it can actually go after the Ponzi schemes

but on the other side, you do not want to step into the domain of the judiciary so that there is a clash between SEBI and the judiciary. I think the hon. Finance Minister, being an eminent lawyer himself and a legal luminary, handled this excellently and I think we should congratulate the Finance Minister on these issues, and we do support this Amendment Bill.

But our main concern is not about the protection these amendments are giving. I am concerned about the protection these amendments are not yet giving. I am talking about a particular practice, procedure and technology which is harming the small Indian investors, the individual investors and the small traders. It adds no value to the market or to the economy or to the society in general. I am talking about algorithmic trading which is very, very important. So, just let me explain a little bit as to what harm it is doing to our country or at least what benefit it is not giving us. Algorithmic trading is using very high speed computers with sophisticated computer programmes which initiate this trade, buy and sell trade, at a millisecond speed. So, by the time I pick up the phone and place the order, it would have bought and sold hundred or thousand times. These algorithms are developed by highly sophisticated people, mathematicians, scientists and engineers. Algorithmic trade happens at a very fast speed. In a stably growing market, the algorithm trading does not help. If it is a volatile market, the algorithmic traders really make money. Unwittingly, all of us here, help this algorithm trading. In every Budget Session the market fluctuates and these algorithmic traders make a lot of money.

Sir, the algorithmic traders have an unfair advantage. Our normal Indian traders or normal Indian individual investors do not have this advantage. Most of these algorithmic traders are foreign institutional investors. When these foreign institutional investors use these algorithmic trading practices in the United States, they do not make that much money. It is because everyone uses it there. But, here in developing markets, they make much more money.

The real beauty of algorithmic trading is the self-feeding system. It makes the market volatile.

HON. CHAIRPERSON : Please conclude.

SHRI KONDA VISHWESHWAR REDDY : It is very important. Please give me just five minutes.

HON. CHAIRPERSON: You have only one minute more.

SHRI KONDA VISHWESHWAR REDDY : So, it feeds on itself and it makes the market more and more volatile. The more volatile it becomes, the more money they make. But the real beauty of it is that in algorithmic trading you do not need any investment. Without using any money you make money. Let me explain as to how it happens. When you buy something, you need investment till the time you sell it. But here, you buy and sell it in a millisecond. So, there is no money required. What value are these foreign financial institutions are bringing us? There is absolutely no value. They are just merely a money making opportunity and they are creaming the Indian market, giving them unfair advantage.

There are so many rules and we are going to give SEBI more teeth to catch these apparent traders. But, what about these algorithmic traders? We merely have a set of guidelines. If you do not follow these guidelines, there is no penalty. So, while we are really empowering SEBI to catch conventional violators, we are not empowering SEBI to restrict these highly sophisticated violators. I request the Finance Minister to look into it and instead of a millisecond, put a limit of one second at least.

Lastly, I want to say that people went to court, but they have lost. It is because our laws are meant like that. Courts cannot help our small Indian traders. We, the parliamentarians, can help them. So, I implore upon the Finance Minister to look into these algorithmic traders, their practices and protect the markets and small investors.

SHRI M.B. RAJESH (PALAKKAD): Thank you, Sir, for giving me an opportunity to speak on this Bill. Though I have certain reservations, I am generally in agreement with the provisions of this Bill and I rise to support this Bill. I support this Bill because this is an attempt to give teeth to an institution, which has become toothless by the passage of time. This is an attempt to strengthen an Act, which has been weakened by the passage of time.

Sir, this Bill seeks to empower and strengthen SEBI through enhanced powers. I think giving more powers to SEBI will further strengthen the regulatory provisions and will help to protect the interests of investors.

Sir, the Bill seeks to amend Section 15 A to 15 HB of the SEBI Act, which deals with imposing penalties. I have certain reservations in this area. According to the proposed amendment, while imposing monetary penalties, the adjudicating officers will have discretion to impose minimum penalties, which has been fixed at Rs.1 lakh. The maximum limit is left unchanged at Rs.1 crore. So, the Adjudicating Officers will have discretion to impose minimum penalties. Is this discretion necessary? Will it not open doors for corruption? Instead of giving discretion, there should be a slab on the basis of quantum of money involved in the offence. I feel that this will be an ideal solution for it.

I feel that even the upper limit of Rs. 1 crore, as fine, is not sufficient. We have seen a series of financial crimes in the recent period, especially, in the post-liberalisation era, and thousands of crores of rupees of investors have been looted in these financial crimes. So, compared to the crimes being committed in the financial world, this fine of even Rs. 1 crore seems to be very insufficient. Those who are committing such fraud will be happy to offer a fine of Rs. 1 crore in advance. They will offer the fine in advance every year, and they will go on to violate the provisions of this Act. So, the Government should enhance even the upper limit of fine, and for this I would again suggest that this should be based on the quantum of money involved in the fraud and it should be proportionate to the

quantum of money involved in the fraud. If you are really serious and sincere in protecting the interest of investors, then you will have to look into these aspects.

Secondly, I would like to draw the attention of the hon. Minister to one particular aspect. Currently, SEBI rules make it mandatory for any company, including a PSU listed in SEBI, to release at least 25 per cent of shares for trading in the market. If a company has to be listed in SEBI, then that company has to offer at least 25 per cent of its share for market trading whereas earlier it was 10 per cent. What does it mean? It is nothing but forcing those companies to disinvest their shares through backdoor. This is encouraging disinvestment through backdoor. ... (*Interruptions*)

Sir, I am concluding in a minute. So, I would like to appeal to the hon. Minister to look into these aspects. Though, I am well aware that the economic philosophy of this Government is encouraging disinvestment, but this aspect should also be looked into.

Finally, as many of my esteemed colleagues have pointed out rightly, we have seen a series of frauds being committed by chit funds. We have seen how chit funds have been cheating millions of poor people in the country, and Shri Kirit Somaiya and many others have rightly pointed out this aspect. Though, there is not much difference between NBFCs and chit funds, but NBFCs are at least covered by certain law and regulatory framework. Though, chit funds are also covered by some Act and law, but chit funds are not covered by effective regulatory framework. So, I would like to appeal to the hon. Finance Minister to address this issue also to put the chit funds under some effective regulatory framework.

With these words, I would like to conclude.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Sir, I thank the Chair for giving me this opportunity. I consider that this Bill is very appropriate and has come at a very appropriate time because the securities/capital market is ever expanding. Similarly, frauds are also taking place in a large number. Therefore, I congratulate the present and also the previous Governments for taking this step.

My only worry is that ‘absolute power corrupts absolutely’, if we go on giving powers to SEBI without any checks and balances. If one looks at its composition, it is really scary because it has all the three powers rolled into one: it has legislative powers; it has executive powers; and also, it has judicial powers. Therefore, it is extremely unfortunate that we keep on giving more powers to SEBI, amendment after amendment, without any checks and balances. I want to back it up with figures. It has, to my knowledge, around 10 members in its Board. All the nine, except one, are nominated by the Government of India; and fortunately or unfortunately, that lone member is appointed by the Reserve Bank of India. The Chairman is nominated by the Government of India; there are two nominees from the Ministry of Finance; and the rest five are also nominated by the Government of India. There is no check on how these people are appointed and all that. Therefore, I would request the hon. Minister to look at this aspect also because ‘extra power’ always ‘corrupts’. We have several institutions in India itself where it has happened. The classic example is the Medical Council of India about which the present Health Minister has repeatedly mentioned in all his Press Conferences that MCI was corrupt. Therefore, let us not make another organization which will be leading to corruption.

There is no accountability whatsoever of SEBI in what we are contemplating here. The Chairman is nominated, and the Chairman nominates the Adjudication Officer, and also the Chairman nominates the Recovery Officer. They only go to the court and get the orders. So, nowhere there is any check or

balance to control them. We all know that 'transparency' is totally absent in SEBI activities. I would, once again, request the hon. Minister to look into this aspect.

I want to again substantiate this. Two or three years back, one whole-time member of SEBI, Mr. K.M. Abraham, wrote a note or letter to the Prime Minister about the problems that he is facing or the diseases that are plaguing SEBI. He said, "Regulator SEBI is under duress. Under severe attack from the powerful corporates, under the deadly influence of the Finance Ministry, there is a pressure to favour the Sahara Group, the Reliance Group, Bank of Rajasthan and what not...so many." Therefore, I would like to know from the hon. Minister whether the note or the letter written by a full-time member, who has put in more than 30 years of service in the Government, has been taken into consideration.

We all know that frauds are taking place; frauds to the tune of Rs. 3,000 crore are taking place, but there is no check. There are as many as 15 regulatory authorities doing the same job. Therefore, standardization is required to be done by the hon. Minister. A common KYC (Know Your Customer) will greatly help in mobilizing more funds.

Insider trading is taking a big shape and lots of frauds are taking place. This has not been clearly addressed in this Bill. Therefore, I would request the Minister to address the problem of insider trading. It has to be looked into by an expert committee rather than doing it on your own.

Sir, with regard to chits funds, *nidhis* and Ponzi like Amway, these are so prevalent all over the country. There is no standardization. Many of my colleagues have mentioned that there should not be a cap of Rs. 100 crore. That cap must be reduced further so that more companies which are resorting to frauds could be covered. I also take this opportunity to request the hon. Minister to mobilise more funds for the infrastructure. The Infrastructure Investment Trust may be encouraged by standardizing their rules and regulations.

The Reserve Bank conducted an all India campaign against the frauds. I do not think that any one of us is aware of that campaign. Unfortunately, I worked in

Reserve Bank. There should be such kind of all Indian campaigns against the frauds by different mechanisms so as to alert the public at large. Most of the sections mentioned in this Bill are with retrospective effect which may lead to a lot of problems at a later stage.

The disgorged money is credited to the Investor Education and Protection Fund. But it is the prerogative of the Board how to use that money. Therefore, we are entrusting again the entire responsibility on the SEBI.

Thank you once again to the Chair for giving me this opportunity.

श्री राजीव प्रताप रूडी (सारण) : सभापति महोदय, सेबी की स्थापना 1991 में एक नरसिम्हन कमेटी का गठन हुआ था, उस समय मूल रूप से बड़ी मार्केट के बारे में यह तय किया गया कि ऑपरेशनल एफिशिएंसी ऑफ स्टॉक मार्केट और नॉन बैंकिंग फाइनेंशियल इंस्टीट्यूशंस पर विचार करना है। उसके पहले इस देश में तीन एक्ट थे - कम्पनीस एक्ट 1956, सिक्युरिटी एक्ट 1956 और केपिटल एक्ट। इन तीनों को मर्ज करके 1992 में यह एक्ट लाया गया। मुझे पूरा विश्वास है कि सदन के भीतर जब इस प्रकार का एक्ट लाया गया होगा तो उसके पीछे सोच होगी कि इस देश में केपिटल मार्केट में जो निवेश है, उसको नियंत्रित किया जाए। लेकिन पता नहीं, उस समय सरकार की क्या मजबूरी थी कि जो एग्जम्पशंस दिए गए, वे इस प्रकार के थे। अगले 20-22-25 वर्षों तक उस एग्जम्पशंस का उपयोग करके इस देश में उस प्रकार की घटनाएं हुईं, जिसके कारण आज हम जीवित होकर उसका संज्ञान ले रहे हैं। सैक्शन 11 के तहत जो एग्जम्पशंस दे दिए गए थे, उसमें यह तय किया गया था कि किसी प्रकार की स्कीम हो, जो कोऑपरेटिव सोसायटी से जुड़ी हो, उसे राज्य सरकारें देखेंगी। जो नॉन बैंकिंग फाइनेंशियल इंस्टीट्यूशन से हों, उसे रिजर्व बैंक ऑफ इंडिया देखेगी, जो इंश्योरेंस से जुड़ा हुआ मामला हो, जिसमें निवेश करने का मामला हो, उसे आईआरडीए देखेगा। पेंशन से जुड़ा हुआ जो मामला है, एग्जम्पशन के तहत जो दिया गया था, उसे पीएफआरडीए देखेगा, जो उसका रेगुलेटर है। इसी प्रकार से कोई डिपोजिट स्कीम या चिट्ट फंड स्कीम आएगी तो वह कम्पनीस एक्ट के तहत देखी जाएगी या किसी राज्य सरकार के द्वारा देखी जाएगी। चिट्ट फंड और निधि फंड के बारे में इसी प्रकार से लिया जाए।

15.59hrs

(Shri Anandrao Adsul *in the Chair*)

सभापति महोदय, मैं आपके माध्यम से सदन में कहना चाहता हूँ कि 1992 के एक्ट में जो एग्जम्पशंस दिए गए थे, उसके कारण जिन लोगों ने तय किया, उन लोगों ने उसका उपयोग करना शुरू किया। हमें याद है कि वर्षों से, मैं आपको उदाहरण दूंगा कि इन्वेस्टर्स द्वारा एक योजना लाई गई, emu एक बड़ी चिड़िया होती है, उसके लिए उसमें कहा गया। तमिलनाडु में emu फार्मिंग के ऊपर 156 करोड़ रूपए चिड़ियों के ऊपर उठा लिए गए। उस समय यह बात चर्चा में आई। बीस साल पहले यूकलिप्टस के प्लांटेशन पर बहुत चर्चा होती थी कि आप यूकलिप्टस के प्लांटेशन पर पैसा लगाएंगे तो आपका पैसा दो का चार हो जाएगा।

16.00hrs

वह वर्षों तक चलता रहा। उस प्रकार की कई सारी प्लान्टेशन स्कीम्स आती रहीं और देश चुपचाप देखता रहा, क्योंकि उसका निर्धारण राज्य के कई अन्य कानूनों के तहत होता था। इसी प्रकार से चिट फंड्स आए। वीआर इंडस्ट्रीज, प्रशांत वेल्थ मैनेजमेंट है, जिसने पांच हजार निवेशकों से लगभग 15 सौ करोड़ रूपए ले लिए, वीकेएस स्कीम है 34 करोड़ रूपए, जिसने कहा कि यह ऐसा फंड कि हम आपको इजरायल एक हफ्ते तक घुमायेंगे और इजरायल यात्रा में जो हमारी बचत होगी, उससे हम भारत के भीतर अस्पताल और स्कूल चलायेंगे। इस प्रकार की योजनायें बना-बनाकर लोगों को नुकसान पहुंचाया गया।

दक्षिण में किसी स्थान में एक के तीन स्कीम में पैसे जमा करके लगभग तीस करोड़ रूपए ले लिए गए। ... (व्यवधान) कई तरह की स्कीम्स ऐसी हैं, ओडीशा में पोंजी स्कीम हुयी, कंधमाल डिस्ट्रिक्ट जो देश का सबसे गरीब जिला है, वहां एक योजना चलाकर लगभग साठ करोड़ गरीबों का लिया गया। इसी प्रकार से पश्चिम बंगाल में भी हाल-फिलहाल एक शारदा स्कीम हुयी, उसके बारे में भी सुनने में आया है। उसका क्या अमाउंट था, हमारे मित्र यहां नहीं बैठे हैं, वे बता देंगे कि उसका अनुपात क्या था? लेकिन इस बात को हमें महसूस करना होगा कि सेबी ऐज ऐ मार्केट रेग्युलेटर, उसका मार्केट कैप क्या है? आज सेबी का मार्केट कैप लगभग 1286 बिलियन डॉलर है। मुझे लगता है कि अमेरिका के बाद इतनी राशि का जो मार्केट कैप है, वह भारत में है। जो नेशनल स्टॉक एक्सचेंज है, उसका प्रत्येक दिन 20 बिलियन डॉलर का ट्रांजैक्शन है। आप अनुमान लगा सकते हैं 20 बिलियन डॉलर लगभग एक लाख करोड़ से भी ज्यादा का ट्रांजैक्शन, स्वाभाविक है कि इतना बड़ा निवेश अगर सामान्य लोगों का हो रहा है तो इसे नियंत्रित करने की बड़ी आवश्यकता है।

खड़गे साहब, हम यह कहना चाहेंगे कि हमारी सरकार की नीयत यह जरूर है कि जो कुछ आपने अच्छा किया होगा, हम उसे नकारेंगे नहीं। यह एक अच्छा कदम उठाया गया था, उसे आप लाये, उसमें हमारे मंत्री जी ने थोड़े संशोधन किये जो सिविल राइट्स को प्रोटेक्ट करने के लिए हैं, सिटिजंस को प्रोटेक्ट करने के लिए हैं, लेकिन आपने जो अच्छा काम किया हो, निश्चित तौर से हम उसे लेकर आयेंगे। पहले क्या होता था? पहले इस देश में तमाम लूप होल्स के कारण जो कलेक्टिव इन्वेस्टमेंट्स स्कीम्स थीं, उसमें परिवर्तन किया गया और सेक्शन 11 में संशोधन करके यह कहा कि अब इस देश में, अभी तक ये जो 9 स्केप रूट्स हमने आपको बताये हैं, इसके अतिरिक्त अगर इस देश में कहीं पैसे का जुगाड़ करके एक साथ जमा किया जाता हो, नम्बर एक, चाहे वह सेबी से रजिस्टर्ड हो या न रजिस्टर्ड हो और किसी भी कॉरपस का, इस देश में कहीं भी निवेशक अगर 100 करोड़ रूपये से ज्यादा एक जगह जमा करते हैं तो सेबी का कानून उस पर सीधा लागू होगा और उसमें एक बहुत बड़ा परिवर्तन आएगा। हमारे मित्र यहां नहीं

हैं, वे कह रहे थे कि चिट फंड क्यों? आप चिट फंड का नाम नहीं भेजिए, कल किसी और नाम को दे दीजिए, लेकिन सवाल है कि उसको आप कैसे पहचानेंगे कि यह कलेक्टिव इन्वेस्टमेंट स्कीम है या नहीं? सरकार ने यह तय करके कह दिया कि 100 करोड़ रूपए से ज्यादा कहीं भी कोई खाते में जमा होता है, चाहे किसी योजना के तहत हो, हम उसको कलेक्टिव इन्वेस्टमेंट स्कीम मानेंगे।

उसमें एक और चीज है, पहले यह था कि हमेशा यह कलेक्टिव इन्वेस्टमेंट स्कीम 1992 एक्ट के तहत सिर्फ कम्पनियां ही कर सकती हैं। इस बार उसमें एक बड़ा परिवर्तन किया गया। यह कहा गया कि अगर व्यक्ति भी कहीं अपनी कंपनी खोलकर या दुकान खोलकर यदि सौ करोड़ रूपए जमा करता है, तो वह भी इसकी परिधि में आएगा, वह भी इसी विधान के तहत आएगा। यह एक बड़ा परिवर्तन है। इसके साथ-साथ एक और प्रावधान कर दिया गया। इन तमाम चीजों को छोड़ दीजिए, यदि केंद्र की सरकार यह महसूस करती है कि किसी योजना में निवेश आया है, सामान्य लोगों का निवेश आया है या किसी प्रकार का निवेश आया है, उसमें यदि सरकार चाहे तो सेबी के कंसल्टेशन के बाद उसको भी कलेक्टिव इन्वेस्टमेंट स्कीम डिक्लेयर कर सकती है। इससे बढ़िया क्या हो सकता है? इस देश में लोगों का मन और रूतबा ऐसा है कि कई-कई ऐसी योजना बना देते हैं जो समझने में बड़ी कठिन होती है। कानून में रास्ता निकालना और कानून के गलत उपयोग करने का रास्ता निकालना भारत में कई बार देखा गया है। मुझे लगता है कि ये तीन विषय अपने आप में महत्वपूर्ण हैं। पहले क्या होता था, कठिनाई क्या होती थी? सेबी एक्ट बना हुआ था, लेकिन उसमें क्या कठिनाई थी? आपको अगर सेबी ने आदेश दे दिया कि साहब, इसने गलत किया है, इससे पैसा वापस लिया जाए, वह हाई कोर्ट, लोअर कोर्ट में चला जाता था। अगर उसने फीस जमा नहीं की है, सेबी कोई भी आदेश दे दे उसका पालन नहीं होता था, डिस्गोर्ड एमाउंट जहां पैसा वह ले जाकर रखे है, यह हो कि आपने यह गलत रखा है, निवेशकों को इसे वापस कर देना है, उसके आदेश का पालन नहीं होता था। इस प्रकार से हजारों करोड़ रूपए का डिस्प्यूट आज कोर्ट में पड़ा हुआ है, जिसके बारे में कोई चर्चा नहीं है।

अब इस कानून के तहत जो प्रावधान किए गए हैं, ये अपने आप में अद्भुत हैं। बड़े-बड़े चिट फंड जो चलाते हैं, आप उनकी संपत्तियों को देखें, कहीं दिल्ली में फॉर्म हाउस, कहीं केमेन आईलैंड्स में फॉर्म हाउस, उसकी कोई सीमा नहीं, मुंबई में फॉर्म हाउस, बड़ी-बड़ी लिमोजिन गाड़ियां, सेबी देख रहा है कि यह सब पैसा सामान्य लोगों का है। उसके पास जहाज, हेलिकॉप्टर जो भी हो, लेकिन उसके पास अधिकार नहीं था कि उसके खिलाफ कार्रवाई कर सके। अगर सी.आई.एस. स्कीम में 100 करोड़ रु. से ज्यादा हो और उसमें अनियमितताएं पाई जाती हैं तो सीधे उसकी सम्पत्ति को अटैच करने का अधिकार है, उसे बिल्कुल सील कर देने का अधिकार है। कहीं कोई गाड़ी हो, बड़ी लिमोजिन हो, बड़ा स्कूल-विद्यालय

जो अपने नाम पर चला रहे हों, उन्हें बंद करने का अधिकार है। मुझे लगता है कि यह बहुत बड़ा काम है। साथ-साथ एक और अधिकार दिया गया है। कई लोगों ने यह कहा है कि यह कानून बड़ा ड्रैकोनियन है कि आप किसी को गिरफ्तार भी कर सकते हैं। अगर, इसका अवलोकन किया जाए तो आप इनकम टैक्स के तहत गिरफ्तार कर सकते हैं, आप कस्टम एक्ट के तहत गिरफ्तार कर सकते हैं, आप ई.डी. एक्ट के तहत गिरफ्तार कर सकते हैं। अगर इसमें यह प्रावधान किया गया है और किसी ने कहा है कि यह बड़ा कठोर है और सेबी को अधिकार है तो इसमें गिरफ्तार करने का अधिकार है। मैं समझता हूँ कि यह ठीक है क्योंकि सामान्य लोगों का पैसा है।

महोदय, हमने पहले बताया है कि हमारा जिस प्रकार का कैपिटल मार्केट है, अमेरिका का कैपिटल मार्केट सम फ्यू थाउजैंड ट्रिलियन डालर का मार्केट है, यह बहुत बड़ा मार्केट है, मैं आपको आंकड़े बता सकता हूँ। पहले सेबी के पास अधिकार था कि मालिक से पूछताछ न करके, उसके कर्मचारियों से पूछताछ की जा सकती थी। जो सिक्युरिटी मार्केट से जुड़े लोग हैं उन्हीं से पूछताछ हो सकती है। मार्केट मैनिप्युलेशन में जो उनके कर्मचारी हैं उनसे पूछताछ हो सकती है लेकिन जो सीधे तौर पर इस काम में लगे हैं उनसे पूछताछ नहीं हो सकती है। आप को याद होगा कि श्रीलंका के राज रत्नम के साथ वाल स्ट्रीट में लगभग 200 मिलियन डालर का जो घपला हुआ था उसमें इसी प्रकार की इनसाइडर ट्रेडिंग है। ... (व्यवधान) उसमें पहले जानकारी प्राप्त करने का अधिकार नहीं था। जब तक आप जानकारी नहीं प्राप्त करेंगे और आप जानकारी किससे प्राप्त कर सकते हैं, आप जानकारी टेलीकॉम डिपार्टमेंट, प्राइवेट ऑपरेटर्स और एम.एच.ए. से प्राप्त कर सकते हैं।

सर, इसमें एक महत्वपूर्ण विषय है कि इसमें फोन टैपिंग का अधिकार नहीं है। जिन लोगों को लगता है कि सेबी के पास फोन टैपिंग का अधिकार है, यह अधिकार नहीं है। अगर कहीं 4 लोग बात कर के इंसाइडेड ट्रेडिंग कर रहे हैं, बार-बार चार लोगों में बात हो रही है तो **access to call records was important to establish insider trading**, इस अधिकार को दिया गया है। साथ-साथ यह प्रावधान किया गया है कि किसी की प्राइवैसी प्रभावित न हो। फोन टैपिंग का अधिकार इसमें नहीं है लेकिन कॉल डेटा रिकॉर्ड्स की जानकारी ले सकते हैं, मैं समझता हूँ कि यह बहुत अच्छा कदम है।

पहले सेबी के चार-पांच स्थानों पर कार्यालय होते थे। आप चार-पांच स्थानों पर जा कर उनके जूडिशियल मजिस्ट्रेट से रिक्वेस्ट करते थे, आपको आठ-दस स्थानों पर जा कर आग्रह करना होता था, तब आपको सर्च का अधिकार मिलता था, अटैचमेंट का अधिकार मिलता था। इसके तहत यह हुआ है कि मुंबई में सेबी का एक डेजिगनेटेड कोर्ट होगा। आप वहां जा कर चुपचाप आवेदन फाइल करेंगे तो आपके पास पूरे

भारतवर्ष में इसकी जांच करने का अधिकार होगा। मुझे लगता है कि यह प्रावधान सब को स्वीकार्य होगा और यह सही प्रावधान है।

महोदय, 11(बी) में डिस्गॉर्जमेंट का अधिकार था। लोग पैसा जमा कर के रख लेते थे लेकिन सेबी के निर्देश और आदेश के बाद भी डिस्गॉर्ज करने का अधिकार नहीं था। इस बार रेट्रोस्पेक्टिव इफेक्ट से इस अधिकार को दिया गया है। 11(बी) में संशोधन कर के यह सुनिश्चित किया गया है कि इन्वेस्टर्स का जो भी मनी डिस्गॉर्ज करने के लिए सरकार का आदेश हो, उसका अधिकार दिया गया है। मुझे लगता है कि यह बड़ा काम है।

महोदय, यू.एस.ए के सिक्युरिटीज एक्सचेंज में 20 ट्रिलियन डालर का एक्सचेंज है। कई बार इस प्रकार की संस्थाओं के साथ भारत के सेबी को भी संपर्क साध कर, अपने स्टॉक मार्केट से और उनके स्टॉक मार्केट से संवाद कायम करना होता था। पहले यह अधिकार नहीं था। आज यह अधिकार दिया गया है कि अंतरराष्ट्रीय स्तर पर भी जा कर, दुनिया के किसी कोने में अंतरराष्ट्रीय बाजार के स्टॉक बाजार से संवाद कायम कर सकते हैं। अपने बाजार से उनके बाजार में होने वाले फ्लकचूएशन और किस प्रकार की ट्रेडिंग हो रही है तो आप उस विषय के बारे में जानकारी ले सकते हैं। यह प्रावधान किया गया है।

महोदय, इसमें सबसे बड़ी कठिनाई यह थी कि जो कंसेन्ट सेटलमेंट थे, अमेरिका में जो नॉन-क्रिमिनल टाइप के ऑफेन्स हैं, वहां सेबी और जो स्टेक होल्डर्स के बीच आपस में समझौता हो तो कंसेन्ट के आधार पर 95 प्रतिशत चीजों का निपटारा हो जाता है। लेकिन भारत में सेबी ने जो आदेश दिया है उसे लेकर कुछ लोग कोर्ट में चले गए और यह अधिकार नहीं था, कोर्ट ने भी कहा कि यह अधिकार नहीं है। जब तक कंसेन्ट का प्रावधान दुरुस्त नहीं किया जाएगा तब तक आपके पास यह अधिकार था। यह आवश्यक था कि बहुत सारे सेटलमेंट्स के लिए कंसेन्ट का जो मामला है उसे लागू करने के लिए इसमें संशोधन किया गया है। इस प्रकार सेबी के जो तमाम प्रावधान हैं, जब से पिछली सरकार ने इसे लागू किया, तब से 28 फर्म और 2500 करोड़ रुपये तक वापिस लौटाने का आदेश हो गया है। लगभग 1385 अटैचमेंट और 1600 करोड़ रुपये के अटैचमेंट इस प्रोसीजर से प्राप्त किए गए हैं। लगभग 27 अंतरराष्ट्रीय संस्थाओं से समझौता कर लिया गया है।

एक सवाल और उठता है कि आखिर सौ करोड़ रुपये से कम हो तो उसका क्या होगा। स्वाभाविक है बहुत सारे स्थानों पर सौ करोड़ रुपये से कम का भी घपला हो सकता है। उसके लिए राज्य सरकारों को अधिकार है। बीच में जब तमिलनाडु सरकार ने स्टेट डिपॉजिटर्स प्रोटेक्शन एक्ट बनाया, उस समय किसी ने पीआईएल द्वारा तमिलनाडु में जाकर उसका विरोध किया। वहां की कोर्ट और सुप्रीम कोर्ट ने कहा कि राज्य सरकारों को भी अधिकार है कि स्टेट डिपॉजिटर्स एक्ट का निर्माण करें। आज देश में लगभग 16 राज्यों ने

इसका गठन किया है। उसमें पश्चिम बंगाल भी है। वहां पिछली सरकार में राष्ट्रपति के यहां एक्ट लंबित था। इसके तहत डिस्ट्रिक्ट मैजिस्ट्रेट और एसपीज को भी अधिकार है कि वे गिरफ्तारी कर सकते हैं, सर्च और सीजर कर सकते हैं। मुझे लगता है कि इस देश में जहां सामान्य लोगों द्वारा इतनी बड़ी मात्रा में इतनी बड़ी राशि का उपयोग किया जाता है, यह बिल चाहे पिछली सरकार का क्यों न हो, हमारी सरकार और वित्त मंत्री ने प्रथम सेशन में ही आर्डिनैस को बिल में परिवर्तित करने का काम देश के करोड़ों लोगों के हित में किया है। हम अपनी सरकार का इस अच्छे कदम के लिए आभार व्यक्त करना चाहेंगे।

श्री जय प्रकाश नारायण यादव (बाँका) : सभापति महोदय, हमारा देश गरीब मुल्क है और इस गरीब मुल्क में कई तरीकों से आर्थिक शोषण किया जाता है जिससे बड़े पैमाने पर गरीब लोगों को नुकसान होता है। करोड़ों निवेशक अपनी पूंजी इसलिए लगाते हैं कि बचत होगी, मुनाफा होगा, लाभ होगा, आय के स्रोत प्राप्त होंगे जिससे अपने बाल-बच्चों के जीवन स्तर को शिक्षा के क्षेत्र में ऊंचा उठा पाएंगे। करोड़ों निवेशक बहुत चालाक और चतुर लोगों के हाथों के शिकार हो जाते हैं। इसका नतीजा भी सामने आया है। फेक और फर्जी संस्थाएं बन जाती हैं जो अपने व्यापक प्रचार के माध्यम से कम्पनियां चलाती हैं। इतना व्यापक प्रचार होता है जैसे लगता है कि अब दुनिया उलट जाएगी, अगर कम्पिटिशन में विलंब हो गया तो हम बहुत पीछे छूट जाएंगे। लोग सोचते हैं कि अगर पेट का दाना काटकर भी पैसा जमा करना पड़े तो करना चाहिए। खून चूसने वाली कम्पनियां भारतवर्ष में पनपती, पलती, बढ़ती रही हैं और आर्थिक शोषण करके अपना महल खड़ा करने का काम करती रही हैं। इस पर रोक लगाकर कठोर कानून बनाने का जो प्रावधान आया है, यह बहुत ही स्वागत योग्य है। हम बचत के चक्कर में परेशानी में पड़ जाते हैं।... (व्यवधान) आम आदमी को भारी परेशानी होती है। इससे गड़बड़ियों और धोखा धड़ी पर रोक लगाने का काम होगा। यह पूर्व सरकार से चला आ रहा है, लेकिन वर्तमान में पास हो रहा है। गड़बड़ी, धोखा धड़ी के माध्यम से बड़े पैमाने पर चाहे चिट फंड का सवाल हो, शारदा स्कैम का सवाल हो या कई ऐसे स्कैम हैं जिनके माध्यम से मुम्बई से लेकर देश के चारों तरफ होशियार और चालाक लोग शोषण की चक्की में समाज के लोगों को पीसने का काम करते रहे हैं। इसमें कई एनजीओज हैं। ऐसी संस्थाएं भी फेक और फर्जी हैं। उन पर नजर रखना बहुत जरूरी है। हम सब एनजीओज के बारे में नहीं कहते, एक साथ सबको बदनाम नहीं करते। लेकिन ऐसे भी एनजीओज हैं, जिन पर हमारी मुनासिब राय है कि उन पर नजर रखनी चाहिए। शेयर बाजार के माध्यम से भी लोग शोषण की चक्की में पीस जाते हैं। उनको पता नहीं चलता कि शेयर मार्केट में क्या हुआ, उछाल आयी या नहीं आयी आदि। इसे पारदर्शिता बनाकर रखना भी सबसे बड़ी जिम्मेदारी है।

महोदय, आर्थिक शोषण पर रोक लगाने के लिए यह बिल आया है। हमारा कहना है कि आप सेबी को भी इतना पावरफुल न कर दें, जिससे यह न लगे कि सेबी ही सब कुछ है। सेबी ही सत्यमेव जयते है, यह भी नहीं होना चाहिए। इसलिए कानून के साथ हमारी निगरानी, निगाह रहनी चाहिए। इसे बहुत ज्यादा पावरफुल नहीं बनने देना चाहिए, बेलगाम नहीं होने देना चाहिए। यानी चैक एंड बैलेंस के माध्यम से उस पर नजर रखनी चाहिए। इसके साथ-साथ सेबी को जो अधिकार दिये गये हैं, उन अधिकारों का सही ढंग से इस्तेमाल हो, ताकि हमारे देश के गरीब, अनपढ़ और अशिक्षित लोगों का आर्थिक शोषण न हो सके। वे

समझते हैं कि हमें मुनाफा हो जायेगा, लाभ मिल जायेगा, इस वजह से उनका शोषण होता है। इस कानून से वह दरवाजा बंद करने का जो प्रयास हुआ है, वह बेहतर है।

अंत में, मैं यही कहना चाहूंगा कि हमें इस पर नजर रखनी चाहिए। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

*SHRI S.S. AHLUWALIA (DARJEEING) : Respected Chairman Sir, I represent West Bengal and today I wish to speak in Bengali. I hope the interpretation facility has been made available. Since yesterday we have been discussing the Securities (Laws) Amendment Bill, 2014 which is a long pending Bill. Ordinances were brought four times to bring about this amendment. But those could not be replaced by an Act. This Government was committed to convert the ordinance into a law and thus it has decided to pass it today.

I have been dealing with these issues for a long time. The new economic policy came into force in the year 1991 and there were apprehensions that there would be various scams as a result of the new policy. So in order to deal with the apprehensions, the Narsimhan committee was set up. Just when the report of that committee was presented, the nation was rocked by a major security scam called Harshad Mehta scam. A Joint Parliamentary Committee was constituted after that of which I was a member. I was also a member of the committee which helped in conversion of Controller of Capital Market Division of Finance Ministry into the Stock Exchange Board of India. We were witness to the setting up of SEBI but the then Government continued with a loophole in it. It was said that the depositor's scheme would remain under the purview of the State Governments. That means only Stock Market activities would be handled by SEBI. Today we are trying to pass this bill but if we look at the soul of SEBI Bill, in Section 11, it is clearly mentioned in the function of the Board subject to the provisions of this Act, " it shall be the duty of the Board to protect the interest of investors in securities and to promote the development of the and to regulate the securities market by such measures as it thinks fit." Thus SEBI was destined to look into the interest of the securities market only. That was the basic flaw.

Ordinary people have a tendency to save whatever little they earn. A poor person who may be a labourer or a farmer toils hard and keeps aside a part of his

* English translation of the speech originally delivered in Bengali.

earning to perhaps marry off his daughter in future or help his child go for higher education. In earlier days, there were money lenders who used to lure these hapless people with attractive rate of interest and used to take deposits. Gradually, the chit funds came into existence which became 'cheat funds' in no time. The names of such chit funds were unique – like 'Sanchayita' in West Bengal. It looted people and vanished in thin air but the Government did not take any action against that company and lakhs of people were impoverished. Then came 'Peerless'. Again it duped people under Government patronage. People lost everything. Some had thought of getting back their money for children's marriage or medical education or engineering studies but their hopes were shattered. The funds were grossly misused and common people were exploited like anything. But the then Government kept silent. No strong action was taken against 'Sanchayita' or 'Peerless' or 'Kuber'. Few persons were put behind bars but later were instructed to wind up their companies. Investors did not get back their money. Even today they are longing for justice. They are still suffering from the pain inflicted by these fraud companies. They say that they have been cheated. So today this Bill is to be passed to arrest further damage. However it is said in the statement of objects and reasons that " it has become necessary to enhance the powers of the Board. a) to call for information not only from the people or entities associated with the securities market but also from persons who are not directly associated with the securities market " It means, as I was talking about Section 11 which is the core of SEBI, the purview of Act has been expanded a bit because earlier only the securities market activities were included. Now it proposes to go beyond that. But I wish to say that it should be mentioned in clear terms that the chit funds will also be covered by this Bill. Lakhs of people have been cheated by this fraud chit funds in the state of West Bengal. We all know about the Saradha scam. Scores of depositors have lost everything they had due to this Saradha scam. Sir, I am talking about the downtrodden, poor and common people, please allow me to speak for some more time. These hapless people have no where to go.

Hundreds have already committed suicide. They could not get back the money they had invested. All their savings are gone. Many other small, medium chit fund companies are still operating in West Bengal. They have taken deposits from even the labourers of the tea estates who earn a meagre sum of Rs.95 per day. The money was never returned in time. When the Saradha scam was unearthed, the people who were involved in it suddenly disappeared. CBI has been pressed into action to investigate the matter. My point is that whoever is involved in this scam, howsoever renowned he / she might be, must be punished. And where has the money gone? How can the money be recovered? We should try to return it to the poor investors come what may.

I want to point out another thing. It has been said Under Section 12A of securities contracts, Depositories Act 1996: “ as the case shall be credited to the investors’ protection of education fund established by the Board”. I wish to say that SEBI headquarters is in Mumbai. It has branches in several other capitals. They control the investors Education Fund and certain NGOs are there who impart education. But who will educate those poor people who stay in the rural and far flung areas, villages, forests, or those who work in the coal mines and tea gardens. Who will make them understand which company is genuine and which is fake? The question before them is whether these companies will refund their hard-earned money or will flee. The people of West Bengal want justice from Hon. Finance Minister.

When our respected leader Shri Narendra Modi ji visited Bengal for election campaign, he made a promise to the people. He had said that people involved in the Saradha scam would be taken to task and duly punished. No one will be spared. Howsoever powerful or important persons they might be, they would be brought to book if found guilty. I believe, this Bill will definitely help us to fulfil his promise. With these words I thank you for allowing me to participate in this debate and conclude my speech.

डॉ. अरुण कुमार (जहानाबाद) : माननीय सभापति महोदय, सिक्वोरिटीज लॉज अमेंडमेंट बिल, 2014 पर परिचर्चा में भाग लेने के लिए आपने समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

महोदय, कल से ही इस पर चर्चा हो रही है और इस विषय के जानकार कई माननीय सदस्यों ने अपनी राय व्यक्त की है। जब कल बिल मूव किया जा रहा था, बिल के अंदर जो परिवर्तन किया गया है और इसे प्रभावी बनाया गया है, माननीय वित्त मंत्री जी ने एक संक्षिप्त परिचर्चा से शुरुआत की, तो सदन को यह विश्वास हुआ कि वर्ष 1992 का जो कानून था और उसके बाद जो कई तरह की घटनाएं हुईं, बड़े स्कैम्स हुए, उसमें स्कैम्स के निकलने का जो रास्ता था, उसको रोकने के लिए कई मजबूत प्रयास इस बिल में किए गए हैं। मैं वित्त मंत्री जी से कहना चाहूंगा कि कानून की सख्ती हो और कानून से ऐसे स्कैम्स पकड़े जाएं, यह एक सवाल है। विद्यार्थी जीवन से, जब हम लोग कॉलेज में पढ़ते थे, तो बिहार में एक गरुड़ चिट फण्ड था, उसी काल-खण्ड से इस घटना को हम लोग देखते आ रहे हैं और इसका वाल्यूम बढ़ता चला जा रहा है। आज जो स्थिति बनी है, इसमें जब गरीब परिवार के लोग फंसते हैं, तो उनके सामने आत्महत्या करने के अलावा कोई उपाय नहीं होता है। जब ऐसे चिट फण्ड विभिन्न रूपों में आते हैं, जो रजिस्टर्ड हैं, उनका अलग मामला है, जो हजारों अनरजिस्टर्ड कंपनियां जब देहाती इलाके में पहुंचती हैं, तो बहुत से लोग, लोगों को समझाने का काम करते हैं कि यह चिट फण्ड आपकी सम्पूर्ण जीवन की कमाई को धो कर ले जाएगा।

अभी माननीय सदस्य इस बिल पर बोल रहे थे और उन्होंने तमिलनाडु में बंदर वाली कहानी बताई कि बंदर कैसे गायब हो जाता है और जब 10,000 रुपए दिए जाते हैं तो वही बंदर बेचने के लिए लोगों के सामने लाया जाता है। कई तरीकों से समाज को ठगने के लिए प्रायोजित किया जाता है और समाज में इस बारे में दो धाराओं के लोग होते हैं। जब समाज में, जिला स्तर पर या राज्य स्तर पर यह प्रचारित किया जाता है कि यह व्यक्ति या कम्पनी चीटर है, यह 3,000 रुपए के 10,000 रुपए बनाने की बात करती है तो लोग खुद समझें कि ऐसा कौन सा मेकेनिज्म है। लेकिन लोगों के मन में लालच आ जाता है और वे इनके जाल में फंस जाते हैं। इस काम के लिए ऐसे लोग कई तरह के विश्वास पैदा करने के लिए समाज के प्रतिनिधियों को या प्रभावशाली पदाधिकारियों का भी सहयोग लेते हैं। इसलिए सरकार सेबी को निश्चित तौर से ताकत दे और उसके गठन में पारदर्शिता होनी चाहिए।

मैं यह कहना चाहूंगा कि सरकार कोई ऐसा प्रावधान करे कि आम लोगों को इस बारे में सचेत करे कि निवेशकों से या मार्केट स्टाक के जरिए ये लोग पैसा ले रहे हैं, वह पैसा गलत जगह डाल सकते हैं।

इसलिए जिला स्तर पर या कमिश्नरी स्तर पर फौरन कोई एक्शन प्लान बनाया जाए या सेबी को बताने के लिए कोई तंत्र हो, जिससे गरीब का पैसा लुटने से बच जाए।

वित्त मंत्री जी कानून के भी बड़े ज्ञाता हैं। इसलिए उन्होंने जो यह संशोधन बिल यहां पेश किया है, उसमें ऐसे प्रावधान जरूर निकालें, क्यों कि ये बहुत जरूरी हैं। मैं यह कहना चाहता हूं कि कहीं ऐसा न हो जैसे हमारे यहां कहावत है कि - चोर के आगे ताला क्या और बेईमान के आगे केवाला क्या। ऐसे हथकंडों से बचने के लिए और इस कानून को प्रभावी बनाने के लिए जिला स्तर पर जो ऐसे स्कैम करने वाले हैं, उनकी सूचना सेबी को दी जाए या ऐसी एजेंसी को दें, जिससे तुरंत कार्रवाई हो सके और इसे रोका जा सके, ताकि लोगों का पैसा डूबने से बच सके।

SHRI P.P. CHAUDHARY (PALI): Mr. Chairman, Sir, thank you very much for affording me the opportunity to participate in this discussion.

First of all, I would like to point out the laudable Objects and Reasons of the Bill. It is very balanced. It has been brought with a view to protecting the interest of the investors in the securities market and at the same time promote the development of the securities and also with a view to giving teeth to SEBI to regulate the securities market and strengthen the regulatory provisions. With these laudable Objects and Reasons, this Bill has been brought before this august House.

Sir, I rise to support the Bill but would like to make certain suggestions regarding bringing in more amendments in the Bill with respect to certain clauses. The first one relates to Section 15 (i) of clause 16. The words used here are, 'the Board may call for and examine the record of any proceedings under this Section and if it considers that the order passed by the Adjudicating Officer is erroneous to the extent it is not in the interest of the securities market', I would like that the word, along with these words, 'in contravention of the provisions of this Act and regulation framed thereunder the Act' may also be inserted, otherwise it may lead to a variety of interpretations because it is provided that 'it is erroneous to the extent it is not in the interests of the securities market'. In case any such order is passed by the Adjudicating Authority which is in contravention of the provision of the Act and/or regulation, then the interpretation can be given that the SEBI is not the competent authority to look into the matter. So, I would like to request the hon. Finance Minister to look into this matter.

Secondly, with respect to the amendment of Section 15G of clause 12, it speaks about insider trading and it is very seriously viewed worldwide. Penalty has been imposed only three times on the profit made out of insider trading. I would like to submit that it should be made five times and not three times.

Apart from this, many safeguards have been provided in the Bill. As regards search and seizure, prior permission is required to be obtained from the

designated court which is situated in Mumbai. Earlier, maximum penalty was prescribed for certain offences. Now, in this Bill, minimum penalty is prescribed. So, it will infuse confidence in the minds of the investors and thus, no fraud will be committed.

A provision has been made in the broad definition of CIS to cover those schemes and arrangements which have not been covered earlier. There was a suggestion made to the effect that the provision of Rs. 100 crore should be reduced because most of the affected people by Ponzy Scheme are living in the rural areas. So, my submission is, instead of Rs. 100 crore, the limit may be lowered.

As regards investigation and prosecution aspects of the Bill are concerned, safety measures have been taken. Besides this, a proper balance has been struck and proper provisions have been made in this Bill.

A fear has been expressed as to misuse of Power. There are enough safeguards in the Bill. Against the order of the adjudicating authority, the power of SEBI is there and against the order of SEBI, the Securities Appellate Tribunal is there. The Securities Appellate Tribunal can look into the matter with respect to civil and administrative issues. At the same time, to adjudicate criminal matters, a separate special court has been designated. Against that court, the power of revision and appeal are there before the High Court. So, there is no question of fear as to misuse of Power.

I may submit that this Bill is a laudable one and it is in the interest of the poor people who are residing in the rural areas.

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Sir, I thank you very much for giving me this opportunity to participate in this discussion.

We are discussing a much awaited legislation which is significant and vital in the Indian situation. There have been three Ordinances issued in July, 2013, September, 2013 and 18th July, 2014. Almost all the provisions of the previous Ordinances have been incorporated in this legislation.

While discussing this Bill, we all know that Indian situation is a special one. India is becoming an international destination of investment. FDI, multinational companies and even domestic industries are coming in a big way. We all know that there are controversies about FDI in all kinds of institutions. In some cases, direct foreign investment is acting as direct foreign interference. We are hearing a lot of stories about frauds committed by corporates. Yesterday, while initiating the discussion, Shri Veerappa Moily was saying about vanishing companies, violation of Companies Act, stories of cheating, forgery, criminal conspiracy, artificial projection of financial stability, etc. There are scams like Sahara and Sharada. The former speaker was saying about it. It is our duty to curb all unhealthy practices and false play by institutions. We must ensure confidence in investors. It is our duty to ensure Clean Corporate Governance. Accountability, transparency and good corporate governance should be our motto. We should not give room for any kind of fraud or market manipulation. We should not allow such bad tendencies. Our policy, of course, should be liberal and at the same time we should not fall into the trap of any institution or individual or society.

Coming to this Bill, I would like to say that the SEBI can effectively interfere into the affairs of companies raising public fund illegally. This Bill proposes constitution of special courts for prosecution for offences under the securities laws. That is very essential because speedy disposal of cases is very much required during this period.

The SEBI would have powers to call information not only from the people or the entities but also from persons who may not be directly associated with it.

As per the Bill, magistrate or judge of the designated court would have jurisdiction to issue an order for the seizure of books, registers, and other documents. Previously, the SEBI could have interfered directly. But now as a safeguard, in this new legislation, prior permission from the judge or magistrate has been introduced. That is good. In this kind of legislation, such safeguards should be there.

Similarly, the SEBI can effectively interfere in illegal money pooling scheme involving Rs. 100 crore. That also is highly appreciable. The law ensures the service of any police officer or officer of the Central or State Government or both to assist the officer for all kinds of purposes specified in the law.

Similarly, the SEBI is now empowered to enhance the quantum of penalty imposed by the adjudicating officer. That also is really a progressive step. If there is any inconsistency in the adjudication, of course, that can be rectified through that.

Then, the process to recover the penalty imposed has been simplified and it is very effective now because of (a) attachment and sale of the persons' movable property; (b) attachment of the persons' bank account; (c) attachment and sale of the person's immovable property; and (d) arrest of the person and detention in the prison. All these provisions are there. That would simplify and expedite the action of recovery.

Generally speaking, this legislation would be a sharp and an effective tool for protecting the interest of investors in securities market and to make legitimate regulation of the same.

Towards the end, let me say one more thing. We all know about the history of our law making. The intention of all the laws are good and their content is also good. But as far as implementation part is concerned, it is having its own drawbacks and hardships. I hope that this legislation would be an effective tool in its implementation. Let the implementing process of this legislation be a success.

With these few words, I conclude.

SHRIMATI MEENAKSHI LEKHI (NEW DELHI): Mr. Chairman, Sir, a lot has already been spoken on the good points so far as the Amendment Act is concerned and why the Ordinance needs to be converted into an Act. I congratulate my Government to set the procedures right for any parliamentary practice. The Ordinance is definitely not the way unless it is emergent, but the way is to take the matter to Parliament and pass an enactment in the form of an Act.

Coming to this particular SEBI and SCR Amendment Act, the need for this was basically four-fold. Firstly, the investments had to be protected, which were going unmonitored; secondly, violators were having a happy time because they were not being challenged; thirdly, the need to strengthen the investigative and prosecutorial powers of the SEBI, which have been strengthened by this Amendment. The 2007 guideline for consent settlement was challenged before the Delhi High Court in 2012. The PIL challenged that the SEBI did not have the powers to enter into a consent settlement. So, those powers had to be brought upon the SEBI. The empowerment of the SEBI was again required for the agreement of exchange of information with foreign regulators. That is why these Amendments have been brought out.

My point is very simple. There is no provision in the Act to do away with the ponzi schemes or how the money needs to be spent for IPEF. There are advertisements in the newspapers and there are various other kinds of methods by which people are attracted to invest in such schemes and there is no regulation of that. So, it needs to be monitored to prevent any such scheme which can cheat people in future. There is no monitoring mechanism which the SEBI is following.

The second point is that when you give the limit of Rs.100 crore, let me bring on record that 45 per cent of our GDP is made by small retailers and small investors. Again, if you put the basic amount to be Rs.100 crore and above, the small investor does not get protection. So, this limit needs to be done away with.

Thirdly, the Budgetary allocations for enforcement needs to be made which the Act definitely is not providing for. Of course, we are exchanging information

with foreign regulators. How will the foreign fraudsters be dealt with is not provided for in the Act.

IPEF has been discussed saying that the money which will be disgorged will be utilised for IPEF fund for empowering the investors. In what proportion that money needs to be spent is not being discussed. Under the Companies Act, the first right on any such seized amount lies with the investor. That right under the Companies Act is provided for. But a similar right under the SEBI and SCRA is not provided for. So, that needs to be corrected.

With these words, I only thank my Government for introducing this Securities Laws (Amendment) Bill.

श्री कौशलेन्द्र कुमार (नालंदा) : माननीय सभापति जी, सरकार 'सेबी' को अधिक अधिकार देने वाला विधेयक प्रतिभूति विधि संशोधन विधेयक 2014 लेकर आई है, इससे 'सेबी' को और अधिक अधिकार मिलेंगे, ऐसा सरकार का मानना है। विधेयक आने से पहले भी पूर्ववर्ती सरकार ने तीन बार इन सभी अधिकारों के लिए अध्यादेश लाकर 'सेबी' को सशक्त किया था लेकिन वह कानून की शकल नहीं ले पाया जिसके कारण अब नयी सरकार इस बिल के माध्यम से कानून बनाने जा रही है। यह अच्छी बात है कि निवेशकों के हितों की सुरक्षा और प्रतिभूति बाजार के विकास के लिए यह कानून बनाया जा रहा है, जैसा बिल में है कि दोषियों के दस्तावेज ज़ब्त करने की कार्रवाई केन्द्र सरकार द्वारा अधिसूचित मुम्बई की अदालत के जज के आदेश पर ही हो पाएगी। इसमें विस्तार से चर्चा करने की जरूरत है क्योंकि सारे मामले एक ही अदालत के पास हों तो उस पर दबाव बढ़ जाता है और उसे ध्यान में रखना जरूरी है। अनाप-शनाप रिटर्न देने के वादे करके निवेशकों का धन जमा करवाया जाता है। इस पर भी पूरी तरह से लगाम लगाने की जरूरत है। गैर-कानूनी तरीके से चलाई जा रही योजनाओं पर भी ध्यान देने की जरूरत है। जो कंपनियां पंजीकृत नहीं हैं और योजनाएं चला रही हैं, गरीब को गलत सूचनाएं और अधिक धन देने की बात करके उनसे उनके पूरे जीवन की कमाई को ऐंठ लिया जाता है और कुछ दिनों के बाद वे कंपनियां अपना ऑफिस और दुकान समेटकर वहां से चम्पत हो जाती हैं। ऐसी कंपनियों को पकड़ना काफी मुश्किल हो जाता है। निवेशक ठगे से रह जाते हैं और उनका पैसा डूब जाता है। सरकार को यह सुनिश्चित करना होगा कि निवेशकों का एक-एक रुपया जो उन्होंने अपनी मेहनत की कमाई से संचित किया है, वह पैसा डूबे नहीं बल्कि सुरक्षित रहे। पूरे देश में इस तरह की कंपनियां आए-दिन जन्म लेती रहती हैं और निवेशकों का पैसा लेकर रफू-चक्कर हो जाती हैं। इनका तरीका भी बहुत ही सरल और आसान होता है कि ये समाज के कुछ प्रतिष्ठित लोगों को अपना एजेंट बना लेती हैं और नये नये प्रलोभनों के द्वारा निवेशकों का दिल जीतकर पैसे की उगाही कर लेती हैं। जब तक निवेशक उनकी इन कारगुजारियों को समझ पाते हैं तब तक ये कंपनियां अपनी दुकान समेटकर वहां से नौ-दो-ग्यारह हो जाती हैं। इस विधेयक में खुदरा एवं छोटे निवेशकों को शेयर बाजार में शामिल करने के लिए कुछ खास उपाय नहीं हैं। उन्हें भी शामिल करने की जरूरत है क्योंकि खुदरा निवेशक छोटे निवेशक होते हैं, पेंशनधारी होते हैं। उन्हें भी बाजार की तरफ आकृष्ट करके उन्हें लाभ देने की जरूरत है। शिकायत निवारण के लिए 'सेबी' को सभी राज्यों के मुख्यालय एवं जिला मुख्यालय में एक तंत्र विकसित करने का उपाय भी करना चाहिए। इसका प्रावधान भी इस विधेयक में होना चाहिए। विधेयक में सेबी को पूर्णरूपेण स्वतंत्र निगरानी तंत्र विकसित करने की आवश्यकता होगी, ऐसा मेरा मानना है। क्योंकि अगर मॉनिटरिंग अच्छी हो तो किसी भी गलत तरह से

चलाये जा रहे कारोबार पर नजर रखी जा सकती है। अतः सेबी द्वारा एक सशक्त निगरानी तंत्र बनाने की व्यवस्था हो।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, the Securities Laws (Amendment) Bill, 2014 further to amend the Securities and Exchange Board of India Act, 1992, the Securities Contracts Regulation Act, 1956 and the Repositories Act, 1996 is virtually an omnibus legislative document which consist of 57 clauses. Actually, the fact is that the Ordinance to empower the SEBI is the UPA's baby.

I am hailing from West Bengal, which is home of the largest number of chit fund companies in India; the highest concentration of chit funds companies in India. You will be astonished to note that under the patronage of successive State Governments in West Bengal, the chit funds have been able to flourish in their business. Even the present regime is opposing the CBI investigation by spending money from the State's Exchequer. They are simply burning the midnight oil only to prevent the thorough probe against the chit fund companies in West Bengal. ...

(Interruptions)

You will be astonished to note that Shyamal Sen Committee was constituted to recompensate those affected investors. But what happened? Again, the State Exchequer has been siphoned off and money has been spent from the State Exchequer to provide assistance to affected persons. That means, the fraudulent chit fund owners have been spared. This is the situation in West Bengal. And that is simply concerning us.

Due to constraint of time, I only want to draw the attention of the hon. Finance Minister to the fact that even after promulgation of Ordinance, even the SEBI's Chairman has stated that there is still a large number of unregulated chit fund and ponzi scheme owners, who are fleecing the poor investors till date. I don't know whether the Minister does have any account of unregulated chit fund owners in the country. ... *(Interruptions)*

I would like to draw the attention that concerns various segments of our society. The SEBI has been given the power to define what constitutes CIS through regulations. This raises the question of excessive delegation of legislative powers... (*Interruptions*) I am a Member of Parliament. So, it is my duty and obligation to draw the attention of the Government – whoever may be at the helm of affairs. ... (*Interruptions*) Because of the controversy, I would like to draw the attention to this.

Collective Investors Scheme (CIS), as defined under Section 11AA of the SEBI Act, 1992, is regulated by SEBI. Chit fund does not fall under the regulatory purview of SEBI as the same is specifically exempted under Section 11AA. Chit funds are classified as miscellaneous Non-Banking Financial Institutions under the Reserve Bank of India Act, 1934 and are governed by the Chit Fund Act, 1982 which is administered by the respective State Governments. The ponzi schemes are banned under the Prize Chits and Money Circulation Schemes (Banning) Act, 1978.

HON. CHAIRPERSON : Please conclude.

SHRI ADHIR RANJAN CHOWDHURY : As per the said Act, State Government is the enforcement agency to implement the provisions of the Act and take action against the defaulting entities. But they have not taken any action against any fraudulent chit fund owners because they were not serious against* those chit fund owners and their* by the donations made by those chit fund owners. ... (*Interruptions*) That is why they are reluctant to take action against them.

HON. CHAIRPERSON : Your time is over. Please conclude now. I am calling the next speaker. Shri Nishikant Dubey.

* Expunged as ordered by the Chair.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Mr. Chairman, Sir, wrong allegations have been made against the State Government which I strongly condemn. ... (*Interruptions*) We totally deny them. ... (*Interruptions*) All the allegations should be expunged. ... (*Interruptions*)

HON. CHAIRPERSON : When the hon. Minister replies, he would deal with it. Please take your seat.

श्री निशिकान्त दुबे (गोड्डा) : सभापति महोदय, सबसे पहले मैं माननीय वित्त मंत्री जी को और हमारे प्रधान मंत्री जी को धन्यवाद देना चाहूंगा कि जिस तरह का हंगामा चल रहा है, उसमें ये इस तरह का बिल ले कर आए हैं। जो स्मॉल इन्वेस्टर हैं, उनकी प्रोटेक्शन के लिए यह सरकार कितनी कमिटिड है, यह उसका सबसे बड़ा प्रमाण है। इसलिए माननीय प्रधान मंत्री जी और माननीय वित्त मंत्री जी दोनों बधाई के पात्र हैं।

जिस तरह से किरीट सोमैया जी ने बोला, वीरप्पा मोइली जी ने बोला, हमारे बड़े भाई राजीव प्रताप रूढ़ी साहब ने बोला और अहलुवालिया साहब ने बोला, सभी ने अपनी-अपनी बात रख दी है और उसका भावार्थ यह है कि यह जो चिट फण्ड है, यह कोई नया इतिहास नहीं है, जिस तरह से अहलुवालिया साहब संचेती की बात कर रहे थे, पियरलेस की बात कर रहे थे, अभी शारदा के बारे में सुदीप बंधोपाध्याय साहब और अधीर रंजन चौधरी साहब में लड़ाई हो रही थी, मेरा यह कहना है कि पश्चिम बंगाल ही इसका केंद्र बिंदु क्यों होता है? सबसे पहला सवाल यह है और अधीर साहब यह आपके लिए भी है, क्योंकि जब पियरलेस था, उस वक्त पश्चिम बंगाल में कांग्रेस की सरकार थी। ... (व्यवधान) आपने सीपीएम के ऊपर ब्लेम किया, आपने टीएमसी के ऊपर ब्लेम किया, लेकिन बंगाल इसका केंद्र बिंदु क्यों है, यह सोचने वाली बात है।... (व्यवधान) क्योंकि तेत्रोपनिषद् एक श्लोक है - "सर्वज्ञम विज्ञातः सर्वयोनिस्त मात्वभूः सर्वप्रभुर्निष्पेकस्त्वम, सर्वरूपन्याक् मतलब जितनी योनियां हैं, जितने जन्म हैं, कांग्रेस की सरकार होगी तो, टीएमसी की सरकार होगी तो, सीपीएम सरकार होगी तो, सभी का केंद्र बिंदु बंगाल है। यह देखने का सवाल है कि पियरलेस हो, संचेती हो, शारदा हो या रोजवैली हो, इस तरह के सारे जो संगठन हैं, वे बंगाल में ही क्यों होते हैं? बंगाल में होने के कारण वे उड़ीसा को लूटते हैं, बिहार को लूटते हैं, झारखण्ड को लूटते हैं, नार्थ-इस्ट को लूटते हैं, असम को लूटते हैं, छोटे-छोटे इन्वेस्टर को लूटते हैं। उसके बाद इस तरह के कानूनों की आवश्यकता पड़ी। आवश्यकता में आज जिस तरह से वेल में युवराज साहब आए, उसका कारण क्या है? उसका कारण यह है कि यह सरकार काम करना चाह रही है। सेबी बिल आ गया है। ... (व्यवधान) इस तरह की जो पॉलिसी पैरालाइसिस ... (व्यवधान) बहुत बढ़िया हुआ कि कम से कम हमने उनको वेल में आना सिखा दिया। ... (व्यवधान) पांचवी पीढ़ी के बाद वे वेल में आ गए, हम लोगों ने उनको वेल में आना सिखा दिया, यह सबसे बड़ी बात हो गई। ... (व्यवधान) सभापति महोदय, मैं यह कह रहा हूँ कि इस तरह के बिल लाने की आवश्यकता क्यों पड़ी? बिल लाने की आवश्यकता इसलिए पड़ी, हमारे पास ये दो ऑर्डर हैं, एक शारदा के बारे में है और एक रोजवैली के बारे में है।

17.00 hrs

शारदा और रोज वैली के बारे में सेबी ने वर्ष 2010 में ऑर्डर दिया और वर्ष 2010 से लेकर वर्ष 2012-13 तक जब इसके ऊपर कोई एक्शन नहीं हुआ तो सेबी को यह पॉवर देने की आवश्यकता पड़ी और जो पॉलिसी पैरालाइसिस है, पॉलिसी पैरालाइसिस का जो कारण नजर आ रहा है, अहलुवालिया साहब हर्षद मेहता स्कैम की ज्वाइंट पार्लियामेंट्री कमेटी के मेंबर रहे, उसके बाद केतन पारिख कमेटी के मेंबर रहे। कैपिटल मार्केट के बारे में उन्होंने जो रिकमेंडेशंस दीं, सरकार ने पिछले दस-बारह सालों से वे लागू ही नहीं कीं। वह रिकमेंडेशन थी, एक तो उन्होंने स्कैम के बारे में कहा था, जो उनकी दूसरे नंबर की रिकमेंडेशन थी कि स्कैम के बारे में आप कुछ सोचिए। उनकी आठवें नंबर की रिकमेंडेशन थी कि लिब्रलाइजेशन हो रहा है, उसमें आरबीआई को क्या पॉवर देनी है, सेबी को क्या पॉवर देनी है, उसके बारे में सोचिए। दस साल से कोई भी एक्शन सरकार ने नहीं लिया। नौवां नंबर था कि जो मिनिस्ट्री ऑफ फाइनेंस हैं, उसने जो वर्ष 1994 की हर्षद मेहता की एक्शन टेकन रिपोर्ट दी, वह लागू नहीं हुई, इसको कैसे इंप्लीमेंट करिएगा? उनका बीसवां नंबर रिकमेंडेशन थी कि जो डुअल कंट्रोल है, रजिस्ट्रार ऑफ कोऑपरेटिव, अभी मेरे मित्र उदासी साहब बोल रहे थे कि कोऑपरेटिव एक बहुत बड़ा ईश्यू होने वाला है, आरबीआई और रजिस्ट्रार ऑफ कोऑपरेटिव का, आरओसी का जो अलग-अलग डिपार्टमेंट ऑफ कंपनी अफेयर्स का जो जूरिस्टिक्शन है, वह एक-दूसरे से क्लैश कर रहा है, इसके बारे में एक क्लेरिटी होनी चाहिए, इसके बारे में कोई एक्शन नहीं हुआ। उसके बाद उसने कहा कि सेबी को जो पॉवर देनी चाहिए, वह पॉवर आप उसे नहीं दे रहे हैं। उन्होंने कहा कि आप सेबी को *specific power of investigation* दीजिए।

17.01hrs(Dr. M. Thambidurai *in the Chair*)

अहलुवालिया साहब, यह आपकी कमेटी की रिपोर्ट है। उन्होंने कहा कि *power to impound/retain documents pending investigations*. तीसरा, उन्होंने कहा कि *power to obtain information from the banks, from authorities, from legal entities like corporates, promoters; power to tender immunity from action for making disclosures of facts and power to obtain information about the source of fund*.

ये सब आपने रिकमेंडेशन की और दस साल में इसके ऊपर कोई कार्रवाई नहीं हुयी। जब दस साल में कोई कार्रवाई नहीं हुयी, तो इस तरह की जो पॉजी स्कीम की कंपनियां हैं, क्योंकि इसी तरह से स्टैंडिंग कमेटी की रिपोर्ट आती है, इसी तरह से जेपीसी की रिपोर्ट आती है और वह ठंडे बस्ते में डाल दी जाती है, जिसका यह प्रमाण है।

सभापति जी, मैं कुछ सजेशन देना चाहूंगा। सजेशन यह है कि साठ एक्ट हैं, जो इंप्लीमेंट नहीं हो रहे हैं। यदि इंप्लीमेंट नहीं हो रहे हैं तो वर्ष 2020 तक 15 ट्रिलियन का यह मार्केट होने वाला है, इस मार्केट के लिए आपको लॉग टर्म व्यूज लेने होंगे। वित्त मंत्री जी, यदि आप कानून बनाने के लिए आगे आए हैं, आपने बहुत बढ़िया कदम उठाया है और प्रधानमंत्री जी हमेशा चाहते हैं कि छोटे-छोटे स्मॉल इन्वेस्टर्स का प्रोटेक्शन हो, कंज्यूमर प्रोटेक्शन हो, जो 15 ट्रिलियन का मार्केट होने वाला है, उसके लिए इस देश को तैयार करने की बात है।

फिर फाइनेंशियल इंकलूजन की बात आती है, जिसके लिए आपने कहा कि प्रत्येक घर में दो बैंक एकाउंट होंगे और उनकी लिट्रेसी होगी तो फाइनेंशियल इंकलूजन का जो आपका रोड मैप है, वह जितनी जल्दी पूरा होगा, उतनी जल्दी पॉजी स्कीम्स खत्म होंगी। तीसरा है, फाइनेंशियल ग्लोबलाइजेशन ए लेसन फॉर दी क्राइसिस। वर्ष 2008 में जो क्राइसिस हुआ, उसमें फाइनेंशियल इंकलूजन में पूरे देश, पूरी दुनिया में जो माहौल चल रहा है, उसके लिए हमारे पास कौन सी अथॉरिटी है जो कि यह तैयार करेगी। उसके बाद जो रेग्युलेटरी फ्रेमवर्क है, जैसे रूडी साहब यू.एस. की बात कर रहे थे, यू.के. में बहुत अच्छा फ्रेमवर्क है, कनाडा में बहुत अच्छा फ्रेमवर्क है और हमारे यहां वह सक्सेसफुल नहीं हो रहा है। इसके बारे में आपको बात करनी चाहिए।

सभापति महोदय, एक मैंने देखा कि रेट्रोस्पैक्टिव अमेंडमेंट है, तो मैंने उसकी 6 मार्च 1998 एक डेट दी हुई है, आपने अमेरिका के साथ जो एग्रीमेंट साइन किया है, उसे आप लीगलाइज करने वाले हैं, इसके लिए हारमोनियस लॉज की आवश्यकता है। मैं यह कह रहा हूँ कि अभी तक जो आप पॉवर दे रहे हैं सेबी को, चेयरमैन साहब, आप खुद फाइनेंस कमेटी के मेंबर रहे हैं, एक भी सीआईएस, जिस दिन से यह सीआईएस स्कीम रजिस्ट्रेशन की बात आयी है, केवल एक सीआईएस पिछले 15 साल में रजिस्टर हुई है। क्या ऐसा कारण है कि सीआईएस अपने आपको रजिस्टर नहीं करा पा रहा है? इसके अलावा हमारे यहां जो इतने रेग्युलेटर हैं, मैं यह बात कह रहा हूँ कि आरबीआई को आप पॉवर दीजिए, इसमें क्या है कि ज्यादा जोगी मठ उजाड़ वाली बात हो गयी है। अब स्थितियां ये आ गयी हैं क्योंकि ये जो ब्यूरोक्रेट को आप पोस्ट देते हैं, इरडा के तौर पर, पेंशन फंड के तौर पर, एफएमसी के तौर पर, जिग्नेश शाह का इतना बड़ा एमसीएक्स का स्कैम हो चुका है तो इसमें यूनिफाइड फाइनेंशियल रेग्युलेटर की आवश्यकता है। आपको सोचने की आवश्यकता है कि आरबीआई का फंक्शन क्या होगा, यूनिफाइड फाइनेंशियल रेग्युलेटर की आवश्यकता है या नहीं है, इसके बाद जो सैट है, उसके लिए एक कॉमन सैट, एफ सैट की आवश्यकता है। इसके अलावा एफआरए आपको बनाना चाहिए, पीडीएमए बनाना चाहिए और एफएसडीसी, फाइनेंशियल स्टैट्युरी एजेंसी जो है, जो मोडिफाइड फंक्शन कर रही है, इसकी आवश्यकता है।

इसके अलावा जो श्रीकृष्णा कमेटी के रिकमंडेशन हैं जिसके आधार पर यह बिल आया है, उसमें से चार-पाँच जो हैं - पब्लिक डैट एक्ट 1944, गवर्नमेंट सिक्यूरिटीज़ एक्ट 2006, रिज़र्व बैंक एक्ट 1934, इंश्योरेंस एक्ट 1938, बैंकिंग रेगुलेशन एक्ट 1950, पेमेण्ट सैटलमेंट सिस्टम 2007 और जो स्टेट बैंक का 1955 और लाइफ इंश्योरेंस का 1956 का एक्ट है, ये सब यदि चेन्ज करेंगे तो मुझे लगता है कि आम जनता में इसका संदेश जाएगा, फायदा होगा और हम जो ग्लोबलाइज्ड वर्ल्ड की ओर बढ़ रहे हैं, उसमें यह देश विश्व-गुरु होगा, हम नंबर वन इकोनॉमी होंगे, अमेरिका से भी बड़े होंगे। इन्हीं शब्दों के साथ जय हिन्द, जय भारत।

17.05 hrs

BUSINESS ADVISORY COMMITTEE
5th Report

श्री गणेश सिंह (सतना) : महोदय, मैं आपकी अनुमति से कार्य मंत्रणा समिति का पाँचवाँ प्रतिवेदन प्रस्तुत करता हूँ।

17.06 hrs**SECURITIES LAWS (AMENDMENT) BILL, 2014 – Contd.**

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I rise to support this Securities Laws (Amendment) Bill, 2014.

Yesterday, I heard the speech of Shri Kirit Somaiya. It was an emotional but valid and touching speech. He had cited that Rs. 1 lakh crore is being stuck in Ponzi companies. Now, this question is before this House. This thing, which is going on in our country, in our stock market and in the capital market, itself goes to show that SEBI is not working in a proper way. That is my first contention which I would like to make.

SEBI was established by an Act of Parliament. Its sole purpose is to protect the interest of investors and depositors of our country and to develop the capital market in a proper way. That means SEBI has to act as a watchdog of the capital market. But the capital market is always volatile and fluctuating. Fluctuation always depends on the speculation and that is why it is being described as a speculative market. In such a speculative market, are we able to protect the interests of the depositors and investors? That is a question to be discussed separately.

After globalization, the capital market is having a significant role in the economic development. Keeping in view the new economic scenario, I do admit it. But again I would like to say whether SEBI is able to address the issues which are before it. Sir, because of the paucity of time, I am not going into the details. We know that in 1992-93 there was the Security Scam by Harshad Mehta. In 1995, there was the Bhansali Scam. In 2001, there was the Ketan Parekh Scam. In 2009, there was the Satyam Scam. Recently, there is this Saradha Chit Fund Scam in Kolkata. Innocent investors are being looted and cheated by these Ponzi and other fake companies. In my State, there is a scheme called 'Goat-Teak-Mangium' Scheme. If we invest one rupee in the market, we will get Rs. 134 within three years from the date of deposit. That is the way by which poor investors are being

looted. I am not going into the details of Joint Parliamentary Committee Reports of 1996 or 2001. I would like to know from the hon. Minister whether any recommendation of the JPCs has been implemented. My learned friend from the other side has just now mentioned about it.

Sir, in this respect, I would like to suggest to the Government that let us have an in-depth introspection in respect of stock market. An expert committee, consisting of financial experts, has to be constituted to look into the entire aspect in-depth. I am fully supporting the amendments proposed by the hon. Minister regarding access to information, search and seizure and attachment of property. The Government has given quasi judicial powers to SEBI. It means, it can attach moveable and immovable properties and freeze bank accounts. It can also arrest and appoint receivers.

In that case, the Government has to ensure that those who are doing good business in the capital market – there are a lot of people who are doing good business in the market – should not be harassed on this empowerment of quasi-judicial job which is being entrusted with SEBI.

Sir, I would also like to make one more point. Who will regulate the regulators? This point has also to be discussed because we know that many regulators are there. In the telecom sector, TRAI is there; we have the Insurance Regulatory Development Authority; and here, we are having the Securities and Exchange Board of India. These regulators are having many powers. In spite of these regulators, all these scams are taking place in our country. That means, the regulatory mechanism in our country is not proper.

Definitely these amendments will give some teeth to SEBI. So, I support this Bill. I would also like to urge upon the Government to have an expert committee to look into the aspects in whole, in depth so that this issue can be rectified *in toto*.

With these words, I conclude.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Sir, I am extremely grateful to a very large number of hon. Members who have spoken on the Securities Laws (Amendment) Bill, which seeks to amend identically three pieces of legislation.

Most of the Members who have spoken have supported the amendments. These amendments were originally brought by way of an Ordinance by the UPA Government. As this matter could not be taken up earlier in this House, the Ordinance had already lapsed on the 18th of July. After this Bill is passed by the other House, it will be our endeavour, immediately in the course of the next few days, to make sure that all these three amendments to three different legislations come into existence because we are passing through a hiatus period, because the House is in Session the Ordinance could not have been extended.

Capital is the lifeline of all business. If there is no capital, there will be no business, there will be no investment. The process of mobilizing capital from the market is also a process by which individual savings through different instruments take the shape of collective investment. This investment can be used by banks, by corporates, by bonds, by other instruments, and that really is the object of translating these savings into investments so that they can be used for a larger purpose. But then the reality also is that where there is money, there are bound to be some sharks. Therefore, these are going to be those people who smell an opportunity for fraudulent activity, and you will have stray cases for which a strong regulatory mechanism is required.

The last speaker has just now asked as to when you have a strong regulatory mechanism, who is going to regulate the regulators. I do not think that there is an easy answer to this. We have created the regulatory mechanism in this country in several fields. One of the reasons behind creating the regulatory mechanism is that when the economy, instead of being a regulated economy, is an economy which leans in favour of the market, there are bound to be aberrations which emerge out of the market. Therefore, if you have an insurance sector,

where you have private sector insurance, tariffs have to be fixed; spot tariffs have to be fixed. In Telecom, various arrangements including fixation of tariffs have to be made.

Originally, the Government performed most of these functions. Then, the Government, either directly or through its public sectors, is also a participant in business. So, in Telecom, you have the BSNL and the MTNL, and you have the private companies. So, Government cannot be a competitor and Government cannot be a rule-making agency. That is precisely the reason, where a market which is regulated by market forces, to ensure that the regulation takes place in an appropriate manner, we have created this instrumentality of regulators over the last two decades.

It is an early experience. It is an experience by which some of the regulators are working well. In increasing number of fields, we have the agencies of regulators.

The Competition Commission of India is a regulator; the IRDA is a regulator; and the TRAI is also a regulator. Similarly, as far as the markets are concerned where investments are involved, it is the SEBI, which has the functions of a regulator. Regulators are not regulated by anyone. If you are dissatisfied with the functioning of a regulator, you have an internal appeal mechanism, which is created. So, an appeal against the order of the SEBI can go to the Securities Appellate Tribunal. Similarly, in other regulators also, we have created Appellate Tribunals. These Appellate Tribunals are normally headed by a Judge. They also comprise experts in that field. But if you are still not satisfied with the order of the Appellate Tribunal, then the remedy of judicial review before the courts is always available. Therefore, the question is not as to who regulates the regulators. If the regulators go wrong, there has to be a review mechanism, which has been provided in most of these legislations themselves.

Sir, Members have spoken in terms of a large number of some fraudulent schemes, which come up. In fact Shri Rajiv Pratap Rudy gave a list of those

schemes. Dr. Kirit Somaiya also gave a list of those schemes. Very curious and interesting illustrations of those schemes were also given. We have been all referring to them as the Ponzi schemes. So, Mr. Ponzi has become a famous man. These schemes are called Ponzi schemes because they are named after one Mr. Ponzi who played fraud on the entire market system; and therefore, all such fraudulent schemes are named after him and the world over are referred to as Ponzi schemes itself.

This Bill is really an attempt to empower the SEBI because as our experience grows, our experience tells us that those who violate the law may be cleverer than the law itself. Therefore, the law has to empower its agencies to deal with such people.

Originally, we were only calling for information from banks, financial institutions and other relevant persons. Today, information may be in some private agency or private organisation. Therefore, information is required to be called from everybody. Information may be available outside the country. Therefore, you may need to share information.

A question was raised by Dr. Kirit Somaiya that you fix Rs. 100 crore limit. Supposing, he splits his scheme into parts, and each part is less than Rs. 100 crore. Therefore, can he fraud the market itself? That is the experience, which has shown us the way. Therefore, in the current amendments, if you see the proviso to Section 11 AA, the words used are 'scheme or arrangement'. So, the word 'arrangement' is wide enough to include the kind of examples, which you have in mind.

Another issue, which was raised was that 'why do you give a discretion with regard to the quantum of penalties?' The discretion with regard to the quantum of punishment rather than slabs is contained in almost all laws. A law will say that punishment can be up to 'X' amount of years or a penalty can be up to so much amount. Then it is the agency of the instrument that you create – whether it is a court or a quasi-judicial body – actually determines how much is to

be given. This is to be determined on the basis of proportionality by the authority, which is exercising the power. Therefore, when we create such instruments, we put eminently trained people in such institutions to see how much is the offence. The punishment must have correlation or nexus to the quantum of offence.

That is the relationship between crime and punishment. That is the relationship between violation and punishment. Therefore, if it is a very technical minor violation, he may impose a penalty which is at a lower figure and if it is at a wholesale fraudulent activity, he may probably go up to the maximum penalty. That is the principle which regulators world over follow.

I also mentioned in my opening comments that large powers of search have been given to the SEBI but these powers may not be misused. Therefore, a check and balance has been introduced that the SEBI before it gets its order of search has to go before a court itself.

The Members made reference to other market offences like insider trading. These offences are there in the capital market world over and, therefore, globally, as far as the laws are concerned, in various parts of the world they are extremely stringent. If this menace increases, then perhaps, even deterrent punishments are going to be there. For instance, in economies like the United States where these offences do take place, the punishments are almost exemplary. People spend a very large part of their lifetime in prison if they are guilty of offences of insider trading itself and these are offences which are not alien to the stock market. You are a company. You are the person who decides the rules. You are privy to the inside information. You act in tandem either yourself or with somebody else and make this information available to him. He is aware of the information which other market players are not aware of and he tries to unfairly profit out of that information.

A question was raised with regard to the Investor Protection and Education Fund itself. Now the Investor Protection and Education Fund (IPEF) is a separate

fund. The IPEF, under the Companies Act, is a separate fund and under the SEBI Act, by the same name there is a separate fund. Therefore, the two funds should not be confused. In the Companies Fund, it is those unclaimed dividends and monies, which are not taken for a period of seven years, which go into the Investor Protection Fund and that fund is separately maintained and used for a different purpose. Some Rs.830 odd crore has been collected under that fund. Under the SEBI Fund during the period that this Ordinance was in operation, we have collected an amount of Rs.30 crore separately. In the SEBI law, this fund is created by the disgorgement, that is, whoever has earned out of foul means cannot retain the profits of that crime in his own pocket. The profits of the crime do not go to the man who violates the law. That money is going to come into the Investor Protection and Education Fund itself.

A question was raised with regard to the vanishing companies. There are 78 vanishing companies which had just disappeared. FIRs have been filed and prosecutions have started in those cases where the investments or the investors themselves have suffered.

One of the last speakers referred to the need to expand financial inclusion in this country so that people have better avenues of investment rather than be tempted by these attractive schemes. I think the hon. Member is absolutely right in this regard. Our banking system, which is still one of the most reliable forms of investment and our saving is being deposited therein, has a certain amount of reach. This reach, as of today, extends to about 58.7 per cent of our population. We still have a long journey to go and since the banking system in India works on conventional and conservative wisdom, a certain amount of interest is given. One of the essences behind these schemes or arrangements is that they promise a return which is a little more attractive and, therefore, they attract gullible investors by showing them a new green passage that they can walk on. But ultimately, it is these people who become victims of some of these schemes itself. Our Government is taking up an extensively large scheme of expanding financial

inclusion in this country. The Prime Minister, in the course of the next two days, is likely to announce that scheme.

Once banking expands in this country to cover as many people as possible, we intend reaching at least two more account holders in seven and a half crore families. That is our object of financial inclusion. If we are able to reach such a large section of population, the need for people to be attracted by such Ponzi schemes will go down in the system itself.

I am extremely grateful to the Members, who have participated in this discussion. With these few observations, I commend this Bill to this hon. House for acceptance and passage.

Clause 3 Amendment of Section 11 AA

DR. A. SAMPATH : Sir, I beg to move:

Page 2, line 38,-

for “one hundred crore”

substitute “ten crore”. (3)

HON. CHAIRPERSON: I shall now put Amendment No. 3 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 3 stand part of the Bill.”

The motion was adopted.

Clause 3 was added to the Bill.

Clauses 4 and 5 were added to the Bill.

Clause 6**Amendment of Section 15 A**

DR. A. SAMPATH : Sir, I beg to move:

Page 3, line 30,-

for “one crore”

substitute “ten crore”. (4)

HON. CHAIRPERSON: I shall now put Amendment No.4 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 6 stand part of the Bill.”

The motion was adopted.

Clause 6 was added to the Bill.

Clauses 7 to 19 were added to the Bill.

Clause 26 Amendment of Section 23 B

DR. A. SAMPATH : Sir, I beg to move:

Page 8, line 9, -

for “one crore”

substitute “ten crore”. (7)

HON. CHAIRPERSON: I shall now put Amendment No.7 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 26 stand part of the Bill.”

The motion was adopted.

Clause 26 was added to the Bill.

Clause 27 Amendment of Section 23 C

DR. A. SAMPATH : Sir, I beg to move:

Page 8, line 14, -

for “one crore”

substitute “ten crore”. (8)

HON. CHAIRPERSON: I shall now put Amendment No.8 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 27 stand part of the Bill.”

The motion was adopted.

Clause 27 was added to the Bill.

Clause 28 Amendment of Section 23 D

DR. A. SAMPATH : Sir, I beg to move:

Page 8, line 18, -

for “one crore”

substitute “ten crore”. (9)

HON. CHAIRPERSON: I shall now put Amendment No.9 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 28 stand part of the Bill.”

The motion was adopted.

Clause 28 was added to the Bill.

Clauses 29 to 31 were added to the Bill.

Clause 32 Amendment of Section 23 H

DR. A. SAMPATH : Sir, I beg to move:

Page 8, line 30, -

for “one crore”

substitute “ten crore”. (10)

HON. CHAIRPERSON: I shall now put Amendment No.10 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 32 stand part of the Bill.”

The motion was adopted.

Clause 32 was added to the Bill.
Clauses 33 to 41 were added to the Bill.

Clause 42 Amendment of Section 19 A

DR. A. SAMPATH : I beg to move:

Page 11, line 33,--
for “one crore”,
substitute “ten crore.” (11)

HON. CHAIRPERSON : I shall now put Amendment No. 11 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 42 stand part of the Bill.”

The motion was adopted.

Clause 42 was added to the Bill.

Clause 43 Amendment of Section 19 B

DR. A. SAMPATH : I beg to move:

Page 11, line 37,--
for “one crore”,
substitute “ten crore.” (12)

HON. CHAIRPERSON: I shall now put Amendment No. 12 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 43 stand part of the Bill.”

The motion was adopted.

Clause 43 was added to the Bill.

Clause 44 Amendment of Section 19C

DR. A. SAMPATH : I beg to move:

Page 11, line 42,--
 for “one crore”,
 substitute “ten crore.” (13)

HON. CHAIRPERSON: I shall now put Amendment No. 13 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 44 stand part of the Bill.”

The motion was adopted.

Clause 44 was added to the Bill.

Clause 45 Amendment of Section 19 D

DR. A. SAMPATH : I beg to move:

Page 11, line 47,--
 for “one crore”,
 substitute “ten crore.” (14)

HON. CHAIRPERSON: I shall now put Amendment No. 14 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 45 stand part of the Bill.”

The motion was adopted.

Clause 45 was added to the Bill.

Clause 46

Amendment of Section 19 E

DR. A. SAMPATH: I beg to move:

Page 11, line 52,--
for “one crore”,
substitute “ten crore.” (15)

HON. CHAIRPERSON: I shall now put Amendment No. 15 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 46 stand part of the Bill.”

The motion was adopted.

Clause 46 was added to the Bill.

Clause 47

Amendment of Section 19 F

DR. A. SAMPATH : I beg to move:

Page 12, line 4,--
for “one crore”,
substitute “ten crore.” (16)

HON. CHAIRPERSON: I shall now put Amendment No. 16 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 47 stand part of the Bill.”

The motion was adopted.

Clause 47 was added to the Bill.

Clause 48

Amendment of Section 19 G

DR. A. SAMPATH : I beg to move:

Page 12, line 8,--
for “one crore”,
substitute “ten crore.” (17)

HON. CHAIRPERSON: I shall now put Amendment No. 17 moved by Dr. A. Sampath to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 48 stand part of the Bill.”

The motion was adopted.

Clause 48 was added to the Bill.

Clauses 49 to 57 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. CHAIRPERSON: The hon. Minister may now move that the Bill be passed.

SHRI ARUN JAITLEY : I beg to move :

“That the Bill be passed.”

HON. CHAIRPERSON: The question is:

“That the Bill be passed.”

The motion was adopted.

17.34 hrs

DISCUSSION UNDER RULE 193

Need to have stringent legislation to check increasing atrocities against women and children in the country

HON. CHAIRPERSON: Now, Item No. 12, Shri P. Karunakaran.

SHRI P. KARUNAKARAN (KASARGOD): Sir, will you take this item today itself?

HON. CHAIRPERSON: Yes, you can start now.

SHRI P. KARUNAKARAN : Sir, I am thankful to you for permitting me to participate in this discussion on a very important issue. ... (*Interruptions*) I would like to initiate and participate in the discussion under Rule 193 regarding the atrocities against women and children in our country. ... (*Interruptions*) We have been discussing this subject in almost all the Sessions of Parliament. You are also well aware of this fact. ... (*Interruptions*)

HON. CHAIRPERSON: Let there be order in the House.

... (*Interruptions*)

HON. CHAIRPERSON: Please do not stand here.

... (*Interruptions*)

SHRI P. KARUNAKARAN : But this does not mean that the discussion is meaningless. ... (*Interruptions*) Sir, let the House be in order. ... (*Interruptions*)

HON. CHAIRPERSON: Please take your seats. Please do not stand there.

... (*Interruptions*)

SHRI P. KARUNAKARAN : We have been discussing this subject in almost all the Sessions of Parliament. You are also well aware of this fact, but this does not mean that this discussion is meaningless. There should be a fruitful discussion and interaction on this subject, especially from the hon. woman Members. While initiating this discussion, I would like to make it clear that the discussion on 'atrocities against women and children' is not confined to them alone. It is the

responsibility of the Government as well as of the society. With that wide angle in view, I am glad to initiate and participate in the discussion.

Sir, it is ironic to say that India has raised the symbol of peace and non-violence on the one side and, at the same time, our women and children are bearing the brunt of violence, domestic as well as public, physical as well as emotional, and also mental, on the other side.

Violence against women can be viewed in the historical perspective for, to a large extent, it is linked to her status in society also. In the early days, women enjoyed relatively comfortable position. Gradually, violence against them began to be practised. The doors of educational institutions, economic, social, political and cultural opportunities were closed to them. Even their personal freedom in respect of movement, diet, dress, marriage, etc., got curtailed. Every effort was made to make them meek and also docile.

I do agree that the society is dominated by men and most of the decisions are taken by the dominant males. This is one of the main issues that I would like to focus on, while discussing this issue.

It is viewed that the continuous movements and struggles launched especially by the women's organisations have changed the situation. A number of legislations were passed, and many administrative steps were taken by various Governments, either by the Central Government or the State Government. However, when we analyse, the present situation becomes strange and shocking. Every day, we read in daily newspapers and see in visual media the series of attacks and atrocities against women and children in the form of rape, sexual abuse, death, molestation, etc. We cannot even imagine the magnitude of atrocities being committed in day time either in cities or in villages.

In 2013, as per the Annual Report of the National Crime Bureau, 24,923 rape cases were reported from all over India, out of which 24,770 rapes were committed by the relatives, which is really strange and shocking. As per 2012 statistics, New Delhi has the highest number of rape records among Indian cities.

We cannot proudly claim that it is the Capital City of India. The highest number of rape records is in Delhi, while Jabalpur has the highest percentage of the incidence of reported rapes.

Last week, we heard in the news that two young girls in a rural village were gang-raped and hanged on a tree. How can we imagine that? Another news story reported that four young girls were attacked and sexually assaulted in a village in Haryana; the earlier one was in Uttar Pradesh. One week ago, a mother of two children was forcefully taken in an auto rickshaw and she was gang-raped by four persons, and then she was thrown out of the auto rickshaw by the wayside. There was also a shocking incident where a working woman travelling in a passenger train, this has happened in Kerala, was attacked by a passenger. She was pulled out of the train, brutally attacked, raped and she died on the spot itself.

We have the sad memory of two young children, who were waiting for the bus, being raped and killed. This has happened in Delhi. They were offered a lift, taken to a lonely place in Delhi and were then cruelly and brutally raped; later, both these students were killed.

In yet another shameful incident, a rape of a minor girl has taken place. A 70 year old teacher has been arrested for sexually assaulting an 8 year old girl in Bengaluru. According to sources, this heinous crime took place inside a private school premises located in South Bengaluru. Moreover, in the last week, Bengaluru was outraged and massive protests were witnessed all across the city after a 6 year old girl was raped at a high profile school on 2nd July. But the matter was reported only on 14th July. Sir, it is again shocking. In this case also, two gymnastic instructors of the school were arrested. It means that our students are not safe. Our children are not safe in the schools. They are not safe in the bus. They are not safe in the way they are travelling. How can we imagine all these issues which we are facing in this country? I can give many examples irrespective of the State, place and time. This is really a very dangerous phase which we are

passing through now. In many reports, women raise the question about her safety in public.

We could not forget the shocking attack on a medical student in a moving bus in Delhi with her colleague. The world's attention turned to India after this horrific attack in the year 2012. We witnessed that Delhi had come to a standstill. A large number of women were on the street. They marched towards the Prime Minister's house. They also marched towards the President's house. There was a day and night continuous protest for one week with the demand to form a new legislation. We have seen a strong agitation from our sisters and mothers in the streets of the Delhi.

Sir, the Government has taken some important steps to combat the violence against women. I remember that the Parliament had worked day and night to form a new legislation. After one month of that incident, the Verma Commission made recommendations to change the India's Criminal Law Code which are designed to provide quick trials and enhance the punishment of the accused. This was seen as an important step to acknowledge. But the broader approach is needed to combat sexual violence and the Government needs to take serious action. After this attack, a scheme, in her name *Nirbhaya*, has been introduced to provide adequate financial assistance to all the rape victims. But here also, I am sorry to say that the scheme lacks proper implementation. The Government must take immediate steps for its implementation.

Sir, Indian officials promised to take stringent steps against massive crimes which are affecting women in cities and villages. Then, officers must be able to fulfil their promises that the women and children in India are safe. Has the Government got that will power and also the administrative capacity? These are the main questions that I want to pose when we discuss the very important issue in this august House.

Sir, we discussed this issue after 67 years of Independence. It is a shame for us that women and children are not safe in India. We have spent much energy

for the policy reforms, for the judicial review, for the criminal process and also for sentencing the accused. Thanks to our media persons for disclosing many of the criminal atrocities committed against women and children, irrespective of the State, place and time. We witnessed the very cruel face of the accused in many cases. The new research would inform us what action must be taken to secure women at public places and how community can work together to make sure that attacks like 2012 will never happen. I do not blame the Government alone. But the community, as a whole, has to take this issue together. When we go deep into the subject with facts and figures, the situation is more alarming. According to the Crime Bureau Report, 2012, rape cases to the extent of 85.1 per cent are still awaiting for trial.

It is also a big crime that trial is awaiting. We can see undue delay taking place for investigation and other proceedings. There is a very long process involved. First, they have to prepare the crime report. Second comes the First Information Report (FIR). Then comes the Investigation Completion Report. The fourth is that the Police have to prepare a report to establish the case. Then comes the trial report and lastly the conviction. So much time is consumed due to various reasons. I would like to say that there is no excuse for undue delay especially when the nature of the crime is so serious. I think, the Government should take this issue with utmost importance.

The highest number of victims and majority of the victims are in the age group of 18-30 years. Almost 90 per cent of the rape cases lead to charges. According to an estimate, Indian Courts have completed the trial process of 14,717 rape cases. It means that a large number of cases are still pending. It is also to be noted that there are a large number of cases which are not registered, maybe due to the fear and also due to the approach of the police also. We have the record of the registered cases. But the cases which are not registered may be higher than this.

It is also shocking that many children and minors have also become the victims of these brutal attacks. Of all the rape cases, 12.5 per cent cases in India

are of minors. According to the Sample Survey, in every one lakh minors, 7200 minors have become victims of rape each year in India. This really ruined their future also. They are minors and they cannot go to any other schools. They will be led to prostitution and all that. That also is a very serious situation that we are facing.

According to one survey, in every twenty minutes, a woman in India is getting raped. But during the last couple of years, the country witnessed a notorious sexual violence. There was a nation-wide and world wide protest. A number of agitations had started. There were a number of reports in the newspapers and official media. When we analyse the issue of decreasing the percentage of the female population, we have to apply our mind to this also. We have to discuss the issue of female foeticide.

In India, female child has been considered as a burden on the future. People do not prefer to have a female child. They are being aborted illegally. The alarming reports show that female, male child ratio was around 927:1000 and the number is falling to 914:1000. It is again falling. This figure shows as to how the situation is deteriorating.

Though the Government has passed the Medical Termination Act, 1971 and the Pre-Diagnostic Act 1999 and 2002 which prohibits selective-sex abortion with the use of the advance technology, yet there are a number of clinics with a wider range of publicity where the female child is being aborted. This is also a big crime that our society is involved with.

India has passed a number of legislation to control violence and sexual crimes. Some of them are Dowry Prohibition Act, 1961, Pre-Diagnostic Act of 1999-2002, Domestic Violence Act of 2005 and much other legislation. When we see the total population, the contribution of women and children is 70.6 per cent in India. It means that a majority of the population belongs to this group. Out of the total work force, this strength is reflected. There is a dominant role of this group in

asset creation of our country. I am sad to say, Madam, that this section is brutally exploited.

HON. CHAIRPERSON : There is no Madam in the Chair.

SHRI P. KARUNAKARAN : I have said 'Madam' to the Minister and not to the Chair.

HON. CHAIRPERSON: You are supposed to address the Chair.

... (*Interruptions*)

SHRIMATI P. K. SHREEMATHI TEACHER (KANNUR): It is very unfortunate that most of the honourable MPs in Treasury Benches had left. We are discussing a very important subject. It is a social issue. The Minister is there. We are very happy. But please look at the Treasury Benches only a few members. Shameful.

... (*Interruptions*)

SHRI P. KARUNAKARAN : Sir, it is sad that it is this section that is brutally exploited in spite of the many laws that the Parliament has passed. Involvement of politicians, involvement of police officers, involvement of administrative officers, even involvement of the judiciary is not exempted with regard to this case. A report says that 44 per cent of the victims are under the age of 18 years, 80 per cent are under 30, and about 2,37,868 victims are under the age of 12. It is a very sad state of affairs. And 60 per cent of the sexual assaults are not reported to police; 97 per cent of the culprits never spend a day in jail. Approximately two-thirds of the assaults are committed by the people who are known to the victims. That is another strange thing.

We have to apply our mind to the issue of children also. Where a child gets exploited is the place of child labour. Child domestic labour (CDL) is widely prevalent in India. CDL applies to children engaged in performing domestic tasks for a third party or employer and not family members. Child labour flourishes in both rural and urban India. Two decades after the nationwide ban on child labour in hazardous industries, about 12 million Indian children aged between five and 14

continue to work in dangerous occupations like construction sites, jewellery marketing, *beedi*, carpet weaving, brick making, fireworks, etc.

A major concern is that the Government is still not doing enough to provide alternative options for families which depend on the income of their children. We see that a family sends its children to work in order to get more income. Therefore, we have to think of providing alternative jobs to people. Children in the age group of five to 12 years should go to school. But they are going to work because they are being forced by their families to do so due to poverty. This social aspect also has to be taken into consideration. I urge that there should be a creative discussion on this and suggestions should come from all parts of the House.

In this regard, I would like to place some observations and suggestions before the House. There should be a massive social awareness campaign touching all sections of people directed against these criminal atrocities. We have passed a number of legislations but what we need now is speedy implementation. Justice delayed is equal to justice denied. Speedy action and timely action is what is most important.

Women should be promoted, elected and nominated to decision making forums so that they are empowered. They should be able to intervene in various issues. With regard to the issue of 33 per cent reservation for women, throughout India we have Panchayat Presidents, Block Presidents, and District Presidents who are women. If such a legislation had not been there, I am sure all those women would not have been able to reach such posts. So, I suggest that the Bill for 33 per cent reservation for women in Parliament should be passed in this session itself. On behalf of my party I offer without any condition that we will support the Bill if the Government brings it before the House in this session itself.

I also suggest that women should be given 33 per cent reservation in the police force also. ... (*Interruptions*) There should be strict control on advertisements in the electronic media and also the movies which give misinformation to young people. Hence, a suitable legislation may be passed to

check this. Since dowry deaths are increasing, stringent action must be taken and also appropriate campaign has to be made. Unauthorised clinics which promote sex determination of child and destroying female foetuses should be strongly handled.

There is a provision in the Act that redressal of grievances cells should be set up in all the establishments whether they are government offices or panchayats or work sites or industrial centres. There should be such redressal cells where women employees and workers are there. It is true that the State Government and departments concerned have to take the responsibility but in most of the States we are not able to see such arrangements by the State Governments. This has to be taken very seriously. How can women who are working in the Secretariats, NGOs or other places feel safe if they face difficulty? Where should they go? It is there in the Act passed by Parliament but it is not there in practice.

It is we in the Parliament who have passed this Act. So, when we pass such a legislation, we should be the model. There should be no exemption for us. Suppose we direct and ask that throughout India where woman employees are there, there should be redressal cells, in the purview of this Act, of course, Rajya Sabha and Lok Sabha should also come. If there are some allegations or discussions with regard to Members, what is the mechanism with which we can resolve that issue? So, the Chair has to take the initiative. There should be such a mechanism in the Lok Sabha and Rajya Sabha. We should say that ours is the model. The Members of Parliament, that is Lok Sabha and Rajya Sabha, should be the model to give protection to our sisters, mothers and also our children. We are passing this law and we cannot be exempted. So, this issue has to be taken very seriously. I think, the Chair has to take the initiative to have such a set up.

With these words, I conclude.

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Hon. Chairman, Sir, I am grateful to you for giving me this opportunity to speak on this very important subject. ... (*Interruptions*)

HON. CHAIRPERSON : It is a very important issue. When an hon. Member is speaking, you have to listen first. Do not disturb when a lady Member is speaking. You please listen to her and then you raise it.

... (*Interruptions*)

SHRIMATI BIJOYA CHAKRAVARTY : I think, the whole House should consider that it is a matter of shame that in the 21st century we are discussing about the protection of women. ... (*Interruptions*) Your party has been running this country for 60 years. Look at Gujarat; look at Madhya Pradesh. ... (*Interruptions*)

I will give you the details. In my State, Assam, which is ruled by the Congress, 9,311 women were killed in 2011, and 3,787 were kidnapped. ... (*Interruptions*) In my State, Assam, where the Congress rules, 1,707 women were raped and the crimes against women in 2011 were 11,500. ... (*Interruptions*)

HON. CHAIRPERSON: Please take your seat. You can continue afterwards.

... (*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned to meet again at 11 a.m. tomorrow.

18.00 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, August 7, 2014 / Shravana 16, 1936 (Saka).*
